

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

...Applicant

Versus

State of Rajasthan & Anr.

... Respondents

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Through



Counsel for the Applicant

Singh & Associates
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New Delhi

Date: 09.08.2021

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REPLY ON BEHALF OF RESPONDENT NO. 2 / JINDAL SAW

LIMITED

PRELIMINARY SUBMISSIONS:

1. At the outset, it is also humbly submitted that all the averments/allegations made in the instant petition are denied and disputed by the answering Respondent No. 2, save and except what are matter of record or specifically been admitted herein. Mere non-traversal of any averment of the Petitioner must not be treated as an

admission on the part of the answering Respondent No.2, until and unless the same has specifically been admitted by the answering respondent No.2.

2. That the contents of the Petition under Reply, to the extent they are inconsistent with the submissions made hereinafter in this Reply, are incorrect and are denied.

PRELIMINARY OBJECTIONS:

3. By way of the instant reply, the answering Respondent No.2 submits that the instant Petition is not maintainable and is liable to be dismissed at the threshold.
4. That the answering Respondent No.2 submits that although several reliefs have been prayed for by the Petitioner / Applicant in the present Petition, however, there exists no cause of action which entitles the Petitioner to such reliefs. On perusal of the reliefs, it is further submitted that none of the reliefs sought by the Petitioner are tenable under law. It is also submitted that upon careful examination of the alleged facts it is apparent that the present execution Petition is just a colorable device to misuse the power and abuse the process of law to harass and trouble the answering Respondent No. 2 i.e. M/s Jindal Saw Limited. Hence any Petition

crafted on the basis of surmises, conjecture, presuppositions and bald allegations cannot be allowed to sustain as it amounts to abuse of the process of justice.

5. That the Petitioner has approached this Hon'ble Tribunal with ulterior motives which is evident from the fact that the Petitioners have approached this Hon'ble Tribunal by manufacturing a frivolous and baseless cause of action, which in law and fact does not exist. That such abuse of the process of law shall not be permitted and the present petition shall be rejected with exemplary cost because the present petition has been filed to be used as a tool to further their personal ill motives, which must also not be allowed under any circumstance.
6. That the answering Respondent No.2 submits that the wide jurisdiction of the Hon'ble Tribunal should not become a source of abuse of the process of law by the disgruntled litigant. Careful exercise is also necessary to ensure that the litigation is genuine, not motivated by extraneous considerations and imposes an obligation upon the litigant to disclose the true facts and approach the court with clean hands. Thus invoking the aforesaid principles, if the allegations made in the Petition are tested on the above mentioned

touchstones, then it fails miserably. Hence, the present petition is liable to be dismissed at the very outset with exemplary cost.

Para-wise Reply on merit:

7. That the contents of Para no. 1 need no reply, however anything contrary to the records are denied.
8. That the contents of Para no. 2 need no reply, however anything contrary to the records are denied.
9. That the contents of Para no. 3 are wrong, false and denied, save and except the contents of the order dated 11.09.2017 and 22.01.2018 which is a matter of record. It is specifically denied that the answering Respondent has wilfully defied the directions contained in the Order dated 11.09.2017 and 22.01.2018 passed by this Hon'ble Tribunal in O.A. No. 88 of 2015 – *Babulal Jajoo vs. State of Rajasthan & Ors.*
10. That the contents of Para no. 4.1 need no reply to the extent same is a matter of record. However any submissions made by the Petitioner which is contrary to the records are denied in its entirety as the same is completely wrong and false.

11. That the contents of Para no. 4.2 need no reply to the extent same is a matter of record. However, any submissions made by the Petitioner which is contrary to the records are denied in its entirety as the same is completely wrong and false. For the purpose of reference, the relevant part of the Order dated 11.09.2017 regarding directions for plantation has been reproduced herein-below:

“It was suggested by the Ld. Counsel for the Applicant that the Collector may be directed in consultation with the Forest Department as well as with the Applicant to identify the areas where such plantation can be safely carried out and where the possibility of these trees being cut in future would not be there. In the event of such land being either allotted or which are capable of being allotted it was suggested that the river front of the River Kothari be taken up for tree plantation. We would direct that the copy of this order shall be given to the Collector by the Learned Counsel for the State and the Collector in consultation with the Forest Department and the Applicant would identify such area which would always remain as the green belt and not liable to be allotted for any such purposes where the trees are required to be cut.”

12. That the contents of Para no. 4.3 are wrong, false and hence denied. It is denied that Respondent no. 2 Company has defied the order of the Hon'ble Tribunal in this regard and has not completed the works of plantation of the trees to this date and therefore, has flouted the directions of this Hon'ble Tribunal. It is submitted that after the issuance of order dated 11.09.2017 by the Ld. Tribunal, the answering Respondent entered into an agreement dated 26.09.2017 for carrying out the plantation of 10,000 trees. The area of the land taken under lease was 100 Bighas. That the land parcel was also inspected and visited by the officials of the Forest Department and was found to be appropriate. In this regard, the office of the Assistant Conservator of Forests issued a letter bearing reference no. 134 dated 13.10.2017 wherein it was affirmed that the land selected by Respondent no.2 for taking up the plantation work was appropriate for the reason that it was only at a distance of 500 meters from the Plant and there was a very negligible possibility of any road construction, acquisition or any other Govt. programs to be executed on the said piece of land, so there

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existed very less possibility of trees being cut in any near future. Accordingly, 5100 plants out of 10,000 plants had been planted on the abovementioned 100 bighas of land. Whereas the pending work of plantation was to be completed in a phased wise manner by the end of February' 2018. That the said fact was affirmed by the Respondent no.1 in its Compliance Affidavit dated 21.11.2017 clearly stating that the plantations were surviving in good condition.

Thereafter the Petitioner issued another letter bearing reference no. JSL/BHL/2018/1721 dated 03.01.2018 addressed to the Collector, Bhilwara stating that compliance of the Hon'ble NGT's order dated 11.09.2017 has been fulfilled and 10,000 trees have been planted. The details of plantations made were also provided. Thus, the allegation made by the Petitioner that the Respondent no.2 has not completed the work of plantation of trees and has flouted the directions of this Hon'ble Court is absolutely wrong, false and hence denied. It is therefore, most respectfully prayed that the instant petition filed by the Petitioner must be rejected with heavy costs.

Copy of the Agreement dated 26.09.2017 has been annexed hereto as **Annexure – R2/1.**

Copy of the letter bearing reference no. 134 dated 13.10.2017 issued by the office of the Assistant Conservator of Forests has been annexed hereto as **Annexure – R2/2.**

Copy of the Compliance Affidavit dated 21.11.2017 filed by the Respondent no.1 has been annexed hereto as **Annexure – R2/3.**

Copy of the letter bearing reference no. JSL/BHL/2018/1721 dated 03.01.2018 addressed to the Collector, Bhilwara stating that compliance of the Hon'ble NGT's order dated 11.09.2017 has been fulfilled and 10,000 trees have been planted has been annexed hereto as **Annexure – R2/4.**

Copy of the photographs of the plantation work done by Respondent no.2 has been annexed hereto as **Annexure – R2/5.**

13. That the contents of Para no. 4.4 need no reply to the extent the same are a matter of record. However any submissions made by the Petitioner which is contrary to the records are denied in its entirety.
14. That the contents of Para no. 4.5 are wrong, false and hence denied. It is specifically denied that no work as directed by the order of the Hon'ble Tribunal has been carried out by the Respondent No. 2 Company and thousands of stray cattle are still on the streets, everywhere to be found, thereby causing nuisance all over the city of Bhilwara. It is submitted that in respect of the Gowshala, Hon'ble NGT had directed the Collector and the Municipal Authorities of Bhilwara to look after its management. Further the Ld. Tribunal had also directed that administration and management of Gowshala could be taken up under the CSR Activity of Respondent no.2 company. It is submitted that the Respondent no.2 had stated that it was regularly distributing fodder at different locations to the cattle of local villagers falling in the mining lease area. That the said fact was also affirmed by the Respondent no.1 in its Compliance Affidavit dated 21.11.2017 clearly stating that the Respondent

no.2 has made a Fodder Distribution place near Samodi Pond in about 18 Bighas of land falling in the Mining Lease area and distributing about 10-12 quintal fodder daily for the cattle of villagers of affected area in the mining lease. It was also affirmed that about 150-200 cows of nearby villages were gathered daily for feeding. Hence, the Petitioner has wrongfully and maliciously made the allegation that no work as directed by the order of the Hon'ble Tribunal has been carried out by the Respondent No.2 Company. It is further pertinent to mention that in the para under reply, Petitioner has alleged that it gave repeated reminders to the District Collector, Bhilwara and there are reported incidents of people getting physically hurt by stray cattle. However, to support these contentions Petitioner hasn't attached any document to corroborate any of its allegations. Therefore, it is once again most respectfully prayed that the instant petition filed by the Petitioner is liable to be rejected with heavy costs.

Copy of several work orders issued for supply of fodder has been annexed hereto and marked as **Annexure R2/6 (Collectively)**.

15. That the contents of Para no. 4.6 are wrong, false and hence denied save and except that is a matter of record. It is specifically denied that in terms of Section 26, Respondent no.2 is liable to be punished with imprisonment which may extend to three years or a penalty to the tune of Rs. 10 Crores, as alleged. It is humbly submitted that the Respondent no.2 has complied with the directions of the Hon'ble Tribunal *both in letter and spirit*. Thus, there is no cause of action or non-compliance committed by the answering Respondent. Hence, the present petition is liable to be dismissed with exemplary cost.
16. That the contents of Para no. 4.7 are wrong, false and hence denied save and except that is a matter of record. Regarding the allegations against the Government Officials are denied for want of knowledge. It is further stated that the submissions made in the preceding paras clearly establish that answering Respondent no. 2 after coordinating and informing with the Government departments has complied with the orders of the Ld. Tribunal

and the allegations made in the petition under reply are absolutely baseless and frivolous. That the submission made, and the documents relied upon in the preceding paras are reiterated however the same is not being reproduced herein for the sake of brevity.

17. That the contents of Para no. 5 are wrong, false and hence denied save and except that is a matter of record. It is a matter of record that vide order dated 22.01.2018, the Hon'ble Tribunal disposed of the instant Original Application whereby the Respondent no.2 had undertaken to establish STP by June, 2020. In this context the Answering Respondent submits the following:

- a. that even prior to issuance of order dated 22.01.2018, on 04.08.2017 an agreement was executed between the Nagar Parishad, Bhilwara and the Respondent wherein it was recorded that in compliance to the order passed in OA No. 88/2015 pending before the Hon'ble National Green Tribunal, the State Government has issued order dated 08.05.2017 vide which 8 Bighas land situated in Araji no. 338, Village – Kuwada was

allotted to Jindal Saw Limited, at no cost, for establishment of STP. Copy of the Agreement dated 04.08.2017 has been annexed hereto and marked as **Annexure R2/7**.

- b. That thereafter on 10.10.2017, the Nagar Parishad, Bhilwara handed over the physical possession of the allotted land admeasuring 8 Bighas land situated in Arajji no. 338, Village – Kuwada and the said fact was recorded in a letter bearing reference ..2017-18/17128-32 dated 10.10.2017 issued by the Office of Nagar Parishad, Bhilwara. Copy of the letter dated 10.10.2017 has been annexed hereto and marked as **Annexure R2/8**.
- c. That pursuant to the physical handing over the land, the Respondent on 28.10.2017 addressed a letter to the Commissioner, Nagar Parishad Bhilwara stating that in terms of NGT, Bhopal's order, 8 Bighas has been allotted to JSAW on 20.05.2017 out of Khasra no. 338 in village Kuwada, free of cost, for setting up a 10 MLD STP

Plant. In this regard an Agreement dated 04.08.2017 was also executed between the answering Respondent and the Nagar Parishad, Bhilwara and the physical possession of the said land was handed over on 10.10.2017. So, in order to procure an access/passage to reach to the allotted land, under this letter, the answering Respondent requested the Commissioner, Nagar Parishad, Bhilwara to demarcate a road of 30 ft. width from Kota Bypass. In this regard, the answering Respondent also requested the addressee to provide a trace map so that the exact position of land can be evaluated and the wire fencing or boundary walling can be done. Copy of the letter dated 28.10.2017 has been annexed hereto and marked as **Annexure R2/9**.

- d. That in terms of the request for demarcation made by the answering Respondent, on 21.11.2017 the office of the Superintendent Mining Engineer wrote to Commissioner, Nagar Parishad stating

after the inspection of the land on 18.11.2017, it was communicated that road/passage to the allotted land is not available and it was requested that the passage to the allotted land be provided to the Respondent. Copy of the letter dated 21.11.2017 has been annexed hereto and marked as **Annexure R2/10**.

- e. That thereafter the answering Respondent issued many letters, reminders on 20.12.2017, 23.01.2018, 16.02.2018, 16.03.2018, 16.04.2018, 26.05.2018, 28.06.2018, 31.07.2018, 31.08.2018, 01.10.2018, 15.11.2018, 15.12.2018, 20.01.2019, 01.03.2019, 25.04.2019, 28.05.2019, 27.07.2019, 29.08.2019, 04.10.2019, 08.11.2019, 08.01.2020, 15.02.2020 and 19.10.2020 to the Nagar Parishad, Bhilwara to take necessary steps for demarcation of 30 ft. road from Kota bypass road to the allotted land for STP. So that the passage to the STP can be provided, only after which the STP work can be completed. Thus, there is no dereliction in

compliance committed by the answering Respondent and it is therefore, most humbly prayed that the present petition may be dismissed with heavy costs. Copy of the letters dated 21.11.2017 – 19.10.2020 have been annexed hereto and marked as **Annexure R2/11 (Collectively)**.

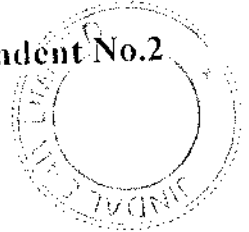
18. That the contents of Para no. 6 are wrong, false and hence denied.
19. That the contents of Para no. 7 need no reply, however any submissions made by the Petitioner which is contrary to the records are denied in its entirety as the same is completely wrong and false.
20. That the contents of Para no. 8 need no reply, however any submissions made by the Petitioner which is contrary to the records are denied in its entirety as the same is completely wrong and false.
21. That the contents of Para no. 9 are wrong, false and hence denied in its entirety.

REPLY TO PRAYER CLAUSE

That the contents of Prayer are wrong, false and denied. Also in light of the preceding facts and circumstances, the Petitioner is neither entitled to any relief as prayed for. It is also submitted that the Petitioner is not entitled to any relief as prayed for, as the present petition is based on fallacious grounds and hence, not maintainable. It is, therefore, most humbly prayed that the reply to the execution petition may kindly be taken on record, accepted and the execution petition may kindly be dismissed with exemplary costs. It is also prayed that in the facts and circumstances of the present case, any other order(s) or direction as deemed fit and appropriate may kindly be passed in the favor of the Respondent no. 2 in the interest of justice.

Through


Respondent No.2



Counsel for Respondent No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL**BENCH, BHOPAL (M.P.)****Execution Petition 2 of 2020****IN****Original Application No. 88/2015****IN THE MATTER OF:**

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...Applicant

Versus

State of Rajasthan & Amr.

... Respondents

AFFIDAVIT

I, Ramesh Chandra son of Late Shiv Dutt Naudiyal aged about 51 years, R/o House no. B 619, Sector – 17, Vasundhara, Ghaziabad – 201012 also duly authorized representative of the Respondent no.2, having its office at 12, Jindal Centre, Bhikaji Kama Place, New Delhi – 110066 do hereby affirm and state as under:-

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1. That I am authorized representative in this case on behalf of Jindal Saw Limited and fully competent to file present reply to the execution petition.
2. That the annexed reply has been prepared under my instructions. The contents of the annexed reply have been explained to me and I have fully understood them.
3. That the contents of reply to the execution petition from para 1 to 11 and preliminary objection from para 1 to 21 are true and correct to my knowledge and based on the records maintained in the ordinary course of business.


DEPONENT**VERIFICATION**

I, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false. *

**ATTESTED**

Notary DPM (India)


DEPONENT

- 9 AUG 2021

और चूंकि द्वितीयपक्षकार को भीलवाड़ा में खनन पट्टा संख्या 631/05 स्वीकृत होकर वर्तमान में प्रभावशील है और द्वितीयपक्षकार इस खनन पट्टा के क्षेत्र के आस-पास में विभिन्न प्रजाति के फलदार पौधे लगवाना चाहता है।

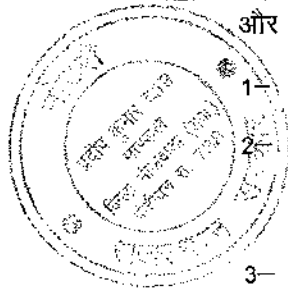
और चूंकि द्वितीयपक्षकार की आवश्यकता को दृष्टिगत रखते हुए द्वितीयपक्षकार से प्रथमपक्षकार ने इस संबंध में सम्पर्क किया, कथन किया कि वह ग्राम पुर, पटवार हल्का-पुर, तहसील व जिला भीलवाड़ा में अवस्थित भूमि जमाबन्दी सम्बत 2069 से 2072 तक के आराजी नं. खसरा नं. 6271 रकबा 48-16 बीघा, 6718 रकबा 54-07 बीघा, 6719 रकबा 7-10 बीघा, 6725 रकबा 74-04 बीघा व 6726 रकबा 8-12 बीघा कुल किता 5 कुल रकबा 191-09 बीघा में से 100 बीघा भूमि राजस्व रिकॉर्ड में दर्ज है। (जिसे कि आगे "भूमि" सम्बोधित किया गया है) का स्वामी/संरक्षक होकर शांति पूर्वक भौतिक आधिपत्य में चला आ रहा है और उक्त भूमि को प्रथमपक्षकार द्वितीयपक्षकार को उपर्युक्त प्रयोजन के लिए उपलब्ध कराना चाहता है।

और चूंकि प्रथमपक्षकार द्वारा द्वितीयपक्षकार से उपर्युक्त किये गये कथन को दृष्टिगत रखते हुए, द्वितीयपक्षकार, प्रथमपक्षकार के प्रस्ताव को स्वीकार करता है और सहमत है कि उक्त भूमि में द्वितीयपक्षकार विभिन्न प्रजाति के फलदार पौधों यथा आम, अमरुद, जामुन, बेलपत्र, चिकू, कटहल, सिसमू, करंज, निम्बू, सागवान, अंजीर, सीताफल, इमली इत्यादि का पौधरोपण करेगा और पक्षकारान इस संबंध में अनुबन्ध की शर्तें आदि तय करने हेतु सहमत है।

अतः यह विलेख निम्नानुसार साक्ष्यांकित किया जाता है कि :-

1-सामान्य शर्तें

- 1.1. यह है कि पक्षकारान सहमत है कि यह अनुबन्ध 4 वर्ष 11 माह की अवधि के लिये है जो कि दिनांक 26.09.2017 से दिनांक 25.08.2022 तक प्रभावशील रहेगा।
- 1.2. यह है कि द्वितीयपक्षकार वृक्षारोपण के निमित होने वाले सभी प्रकार के खर्चें/व्यय करेगा और निम्न कार्यों के लिये दायित्वाधीन होगा।



- 1- भूमि पर कंटीले तारों की वायर फेंसींग करेगा।
- 2- यह है कि भूमि पर कंटीले तारों की वायर फेंसींग हेतु द्वितीय पक्षकार कार्यादेश निकालकर इसकी जिम्मेदारी प्रथमपक्षकार को सुपुर्द करेगा एवं इस निमित होने वाले व्यय का वहन द्वितीय पक्षकार के जिम्मे होगा।
- 3- भूमि पर वृक्षारोपण के लिये भूमि को तैयार करेगा, वृक्षारोपण के लिये खड्डे खोदना, भूमि से अनावश्यक झाड़ियां वगैरह हटाना आदि।
- 4- भूमि पर 5 से 6 फीट ऊंचाई के पौधे लगाना और पौधों को आवश्यकतानुसार सिंचाई करना, नीराई-गुड़ाई करना एवं खाद देना।
- 5- भूमि पर लगाये जाने वाले वृक्षों की सुरक्षा के लिये आवश्यकतानुसार ड्रीगाई लगाना।
- 6- प्राकृतिक आपदा के कारण अथवा नष्ट हुए वृक्षों को हटाकर उनकी जगह नये पौधा लगाना।

For Jindal SAW Ltd.

(Rajender Gaur)
Authorised Signatory

हस्ताक्षर/अनुमोदित निर्याती

सम्पत्ति

प्रदीप कुमार व्यास

नोडली पब्लिक

भागवत जिला भीलवाड़ा (राज.)

3- नोटिस की तामील:-

3.1. नोटिस तामील कराने के प्रयोजन से पक्षकारान का पता निम्न वर्णित है:-

1. प्रथमपक्षकार:-

श्री भागुनाथ पिता सवाईनाथ,
जोगियो का रलायता, जिला भीलवाड़ा हाल निवास पातोला महादेव स्थान ग्राम पुर, तहसील
व जिला भीलवाड़ा (राज.)-311802 मोबाईल नं. 08239185281, आधार नं. 714255506507

2. द्वितीयपक्षकार:-

श्री राजेन्द्र गौड़
हैड लाईजन
आराजी नं. 9697/6711
तिरंगा पहाड़ी के पास, ग्राम पुर,
तहसील व जिला भीलवाड़ा-राज0 -311802

उपरोक्त के साक्ष्य स्वरूप पक्षकारान में आज दिनांक 26 माह सितम्बर सन् 2017 को निम्न साक्षीगणों के समक्ष अपने हस्ताक्षर कर निष्पादित कर दिया है सो सनद रहें।

आरजू नाथ

हस्ताक्षर प्रथमपक्षकार

For Jindal SAW Ltd.

(Rajender Gaur)
Authorised Signatory
हस्ताक्षर द्वितीयपक्षकार

गवाह:-

1- नाम:- हरदेव पिता सूरजमल,
पता:- नि. वार्ड नं. 03 पुर, तहसील व जिला भीलवाड़ा-राज0

2- नाम:- रघुवीर सिंह पिता भवानी सिंह,
पता:- ग्राम समोडी, तहसील व जिला भीलवाड़ा-राज0

3- नाम:- शोभालाल माली पिता श्री बालूजी माली,
पता:- ग्राम मालीखेड़ा उर्फ राजपुरा, तहसील माण्डल, जिला भीलवाड़ा-राज0



हस्ताक्षर/अमूंडा निशानी

प्रमाणित

प्रदीप कुमार व्यास

नोटरी पब्लिक
माण्डल जिला भीलवाड़ा (राज.)

पहचानकर्ता के हस्ताक्षर

23.9.2017 नोटरी रजिस्टर सन् 2017
की क्रम संख्या 13062
एवं दर्ज किया गया।

कार्यालय सहायक वन संरक्षक, भीलवाड़ा

क्रमांक:एफ-()एफसीए/

134

दिनांक 13/10/2017

हैड लाईजन
जिन्दल सॉ लि०,
भीलवाड़ा-राज०

विषय:- मैसर्स जिन्दल सॉ लि० द्वारा ग्राम पुर मे छायादार एवं फलदार पौधों का वृक्षारोपण हेतु चयनित (पातोला महादेव) भूमि का मौका निरीक्षण करने के सम्बन्ध में।

महोदय,


उपरोक्त विषय मे निवेदन है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, भोपाल मे चल रहे प्रकरण नं. 88/2015 मे पारित आदेश सं. 24 दिनांक 29.05.2017 एवं 25 दिनांक 11.09.2017 के तहत मैसर्स जिन्दल सॉ लि० को भीलवाड़ा शहर मे 10000 वृक्षों का वृक्षारोपण करवाया जाना प्रस्तावित है।

श्रीमान् के निर्देशों के कम में दिनांक 12.10.2017 को ग्राम पुर के खसरा नं. 6271 रकबा 48-16 बीघा किश्म गो.मु. मगरी, 6718 रकबा 54-07 बीघा किश्म बंजड़, 6719 रकबा 7-10 बीघा किश्म बंजड़, 6725 रकबा 74-04 बीघा किश्म गो.मु. मगरी व 6726 रकबा 8-12 बीघा किश्म गो.मु. मगरी, कुल किता 5 कुल रकबा 191-09 बीघा में से 100 बीघा भूमि वृक्षारोपण हेतु चयनित भूमि का मौका निरीक्षण किया गया है।

वृक्षारोपण हेतु उक्त चयनित भूमि कम्पनी के प्लान्ट से 500 मीटर की दूरी पर ही स्थित है। इस कारण से उक्त वृक्षारोपण की देखरेख व सारसंभाल आसानी से की जा सकेगी। भविष्य मे भी उक्त चयनित भूमि में किसी प्रकार का सड़क निर्माण या अधिग्रहण या अन्य किसी प्रकार की सरकारी योजनाएँ संचालित होने की संभावनाएं न के बराबर है जिससे भविष्य में भी पेड़ों को काटने या हटाने की संभावनाएँ नगण्य है।

उक्त चयनित भूमि वृक्षारोपण हेतु एकदम उपयुक्त भूमि है इसमें पातोला महादेव मन्दिर के प्रतिनिधियों/संबंधित खालाधारकों से स्वीकृती प्राप्त कर वृक्षारोपण कर सकते है वृक्षारोपण कार्यों में हमारे विभाग द्वारा समय-समय पर कम्पनी को वांछित सहयोग प्रदान किया जाता रहेगा।

भवदीय,


(सुचेक गौड़)

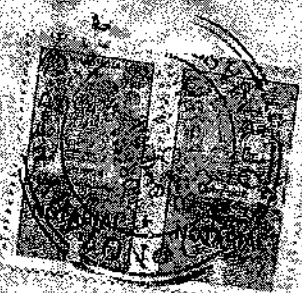
सहायक वन संरक्षक,
भीलवाड़ा

कमांक:एफ-()एफसीए/

दिनांक

प्रतिलिपि उप वन संरक्षक, भीलवाडा ।

(सुचेक/गौड)
सहायक वन संरक्षक,
भीलवाडा



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (CZ) BENCH, BHOPAL

OA 88/2015

BETWEEN:

APPLICANT: Babulal Jajoo

AND

RESPONDENTS: State of Rajasthan & Another

COMPLIANCE REPORT ON BEHALF OF RESPONDENT No-1, STATE OF RAJASTHAN

MOST RESPECTFULLY SHEWETH:

The humble respondent most respectfully submits as under:

I Avinash Kuldeep S/o Shri Nathu Lal Kuldeep Aged 44 years presently posted as Superintending Mining Engineer, Bhilwara do hereby state on oath as under:

1. That, the present matter is filed by the applicant with respect allegedly illegal obstruction of the catchment area of Samodi Pond at Bhilwara (Rajasthan) by respondent no-2, Jindal Saw Limited, Bhilwara (Rajasthan) pending adjudication.

2. That, pursuant to the order dated 11/09/2017 passed by the Hon'ble Tribunal, Joint Inspection of the Overburden Stacking Site, Samodi Pond Area of the Mining lease of Respondent No. 2 and Plantation site was made on 11/11/2017 by the Mining Engineer Shri Kamleshwar Baregama along with State Counsel Adv. Shri Sandeep Singh Baghel, Shri Rakesh Gupta, Regional Officer, Rajasthan Pollution Control Board, Bhilwara and Officials



3416
12827

SIGNATURE ATTESTED

MANORAMA BARUJ
NOTARY PUBLIC
BHILWARA

अधीक्षण स्थिति अभियन्ता
वृत्त भिलवाड़ा (राज.)

27

of Jindal Saw Limited. The Site Inspection Report is annexed here as **Annexure R-1**

3. It is submitted that the dumping site of the Respondent No. 2 is far away from the Samodi Pond and no overburden was found in the Samodi Pond area. It is further submitted that site was inspected on 19/11/2015 by the Executive Engineer, Water Resources Department and found that overburden was completely removed by the Respondent No. 2 and no obstruction was found in the Samodi Pond and its Catchment Area. During the Site Inspection, no obstruction found in the Samodi Pond or its catchment area. The Overburden being dumped by the Respondent No. 2 is at the designated places only and as per the approved mining plan. All Overburden Sites are found active and in progressive stage. The dumping sites are covered by Garland drains and Retaining wall to stop spillage of waste during the rainy season and made as per the environmental norms. The letter dated 20/11/2015 of the Executive Engineer and Current Photographs are annexed here as **Annexure - R-2**.
4. It is submitted that the Respondent No. 2 has made a Fodder Distribution place near Samodi Pond in about 18 Bigha land falling in the Mining Lease area and distributing about 10-12 Quintal fodder daily for the cattle of villagers of affected area in the mining lease. It is also submitted that about 150-200 cows of nearby villages are gathered daily for feeding in the said fodder point.
5. It is submitted that the Respondent No. 2 had identified 100 Bigha land adjacent to its plant area for plantation. The land has also been visited by the Officials of Forest

SIGNATURE ATTESTED

MANORAMA BARU
NOTARY PUBLIC
BHILWARA

21/11/17

अधीक्षक खनि अभियन्ता
पुर्व नीलवाड़ा (राज.)

Department and found appropriate for plantation. During the inspection, it was found that approx. 5,500 trees were found surviving and in good condition, which were planted by the Respondent No. 2 and it was assured by the Respondent No. 2 that they will plant further trees (4,500 trees) in phase manner till Feb 2018 though survival rate can be ensured. Photographs of the plantation are annexed here as **Annexure R-3**

Date: 21/11/2017

Place: Bhilwara


अधीक्षण खनि अभियन्ता
वृत्त भीलवाड़ा (राज.)

VERIFICATION


I, Avinash Kuldeep S/o Shri Nathu Lal Kuldeep Aged about 44 years, Indian Inhabitant, serving as Superintending Mining Engineer, Bhilwara Office in charge in the present matter do hereby state on solemn affirmation that the contents of paragraph nos. 1-5 are status report based on documents and record which are true and correct to the best of my knowledge and belief.

Solemnly affirmed at)

This day of November, 2017)


Deponent
अधीक्षण खनि अभियन्ता
वृत्त भीलवाड़ा (राज.)

Deponent's own signature - Before me and Admitted the Contents to be True Hence Attested


MANORAMA BARU
(Advocate) Notary Public
BHILWARA M-960247057
21/11/17

Through Counsel

(Sandeep Singh Baghel)
Advocate for the State of Rajasthan

मौका निरीक्षण प्रतिवेदन

आज दिनांक 11.11.2017 को एन.जी.टी. भोपाल में विचाराधीन प्रार्थना पत्र क्रमांक 88/2015 श्री बाबु लाल जाजू बनाम राजस्थान राज्य में नियुक्त राजकीय अधिवक्ता श्री संदीप सिंह माधेल, खनि अभियन्ता भीलवाड़ा श्री कमलेश्वर बारेगामा, जिन्दल शां लि. के जॉइन्ट हेड श्री राजेन्द्र गौड़, खान महा प्रबन्धक श्री दिनेशचन्द्र पाटिल के साथ मैसर्स जिन्दल शां लि० के खनन पट्टा क्षेत्र व प्रार्थना पत्र में हुए अन्तरिम निर्णय दिनांक 11.04.2017 से सम्बन्धित क्षेत्र का संयुक्त मौका निरीक्षण किया गया। फोटोग्राफ्स संलग्न है।

निरीक्षण के दौरान समोडी तालाब क्षेत्र के समीप बाहरी और दक्षिण-पश्चिम दिशा में पुराना ओबी डम्प किया हुआ है जिसमें पेड़ पौधे उग आये हैं, तालाब में बरसात से आने वाले जल प्रवाह के नालों को साफ किया हुआ पाया गया। वर्तमान में जो मलबा डम्प किया जा रहा है, वो तालाब से पर्याप्त दूरी पर हैं। कम्पनी द्वारा जहाँ-जहाँ ओ.बी. डम्प किया गया वहाँ सभी प्वाणों पर रिटैनिंग वॉल व गारलैण्ड ड्रेन बरसात के पानी के साथ माईनिंग का मलबा तालाब में जाने से रोकने हेतु बनाई हुई है। फोटोग्राफ्स संलग्न है।

कम्पनी द्वारा ग्राम समोडी क्षेत्र के लीज शुदा 18 बीघा भूमि में पशुओं के चारे का खेत बनाया हुआ है। कम्पनी द्वारा वही समीप ही पशुओं को चारा डालने के लिये फोडर प्वाइंट निर्मित किया हुआ है। फोटोग्राफ्स संलग्न है।

उक्त फोडर प्वाइंट प्रबन्धन का ठेका श्री जगदीश गुर्जर व उनके ग्रामीण साथियों को दिया हुआ है, जिसके सम्बन्ध में जिन्दल शां लिमिटेड के प्रतिनिधि ने अवगत कराया कि चारा क्रय करने हेतु पस्चेज ऑर्डर नं. 4808004269 दिनांक 19.07.2017 दिया हुआ है। पुछताछ पर यह भी ज्ञात हुआ कि कम्पनी द्वारा रोजाना 8 से 10 क्विंटल चारा डाला जाता है जिसमें करीब 50 से 200 गायें प्रतिदिन चारा खाने के लिये एकत्रित होती हैं। फोटोग्राफ्स संलग्न है।

इससे पश्चात् माननीय एन.जी.टी. भोपाल द्वारा पारित अन्तरिम आदेश की पालना में जिन्दल शां लि० द्वारा 10000 पौधे लगाये जाने वाले स्थल श्री पातोला महादेव, ग्राम पुर की 100 बीघा जूमे का मौका निरीक्षण किया गया, जिसमें अभी तक लगभग 5650 पौधों का पौधारोपण किया जा चुका है। मौके पर पाये गये अधिकांश पौधों की उँचाई 2-6 फिट की हैं। कम्पनी द्वारा बताया गया कि उनकी देखरेख व पानी पिलाने की व्यवस्था टेंकरो द्वारा सुचारु रूप से की गई है, पौधों की सुरक्षा के लिये ट्री गार्ड लगाये हुये हैं, कम्पनी के प्रतिनिधि ने अवगत कराया गया कि पौधारोपण का कार्य प्रगति पर है, निर्देशित लक्ष्य अनुसार शेष पौधारोपण अगले 3 माह में पुरा कर लिया जावेगा। फोटोग्राफ्स संलग्न है।

माननीय राष्ट्रीय हरित प्राधिकरण के आदेश की पालना में एस.टी.पी. स्थापित करने हेतु नगर परिषद द्वारा आवंटित भूमि का मौका देखने पर यह पाया गया कि, आवंटित भूमि में आने-जाने के लिये रास्ता उपलब्ध नहीं है। इस हेतु खनि अभियन्ता, भीलवाड़ा को निर्देश देये गये कि आयुक्त नगर परिषद को पत्र द्वारा माननीय न्यायालय के आदेश की पूर्ण पालना करने के सम्बन्ध में रास्ता उपलब्ध कराने हेतु पत्र प्रकरण के प्रभारी अधिकारी से मिजवाने की कार्यवाही करावें।

विचाराधीन प्रार्थना पत्र के परिपेक्ष्य में देखे गये तथ्यों की रिपोर्ट तैयार की गई।

(D.S. Prasi)
Jindal Saw Ltd
Bhilwara

खनि अभियन्ता
भीलवाड़ा



Latitude: 25.336734
Longitude: 74.547818
Elevation: 447.41m
Accuracy: 2.0m
Azimuth: 225° (SW)
Pitch: -1.8° (2.3°)
Time: 11-11-2017 12:12
Note: JSaw plant pur01



Latitude: 25.336902
Longitude: 74.543747
Elevation: 456.29m
Accuracy: 4.0m
Azimuth: 89° (E)
Pitch: 4.41° (0.8°)
Time: 11-11-2017 12:56
Note: JSaw plant pur16



Latitude: 25.338313
Longitude: 74.549089
Elevation: 457.79m
Accuracy: 4.0m
Azimuth: 193° (S)
Pitch: 0.5°
Time: 11-11-2017 12:24
Note: JSaw plant pur09



Latitude: 25.34128
Longitude: 74.547466
Elevation: 452.63m
Accuracy: 2.0m
Azimuth: 222° (SW)
Pitch: 6.1° (2.4°)
Time: 11-11-2017 12:30
Note: JSaw plant pur11

32



Latitude: 25.319324
Longitude: 74.548169
Elevation: 455.82m
Accuracy: 3.0m
Azimuth: 324° (NW)
Pitch: -6.8° (1.8°)
Time: 11-11-2017 13:20
Note: JSaw plant pur27



Latitude: 25.319311
Longitude: 74.54816
Elevation: 457.69m
Accuracy: 3.0m
Azimuth: 335° (NW)
Pitch: -3.3° (1.3°)
Time: 11-11-2017 13:19
Note: JSaw plant pur21

कार्यालय अधिशासी अभियन्ता जल संसाधन खण्ड द्वितीय भीलवाड़ा

क्रमांक/टी/30/2015-16/

दिनांक/

श्रीमान उपखण्ड अधिकारी,
भीलवाड़ा

विषय— समोड़ी तालाब के भराव क्षेत्र से अवैध मिट्टी को हटाने के सम्बन्ध में।

प्रसंग— जिन्दल शॉ लिमिटेड के पत्रांक 1334 दिनांक 9.11.2015 के संदर्भ में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि समोड़ी तालाब का निरीक्षण सहायक अभियन्ता, जल संसाधन उपखण्ड - माण्डल (भीलवाड़ा) द्वारा दिनांक 19.11.2015 को किया गया। निरीक्षण के अनुसार निम्नानुसार रिपोर्ट प्रेषित है—

1. समोड़ी तालाब के प्राकृतिक नालों पर अवैध मिट्टी को निर्देशानुसार हटाकर प्राकृतिक बहाव क्षेत्र के अवरोधों को हटा दिया गया है।
2. तालाब के भराव क्षेत्र में मलबे को हटाने का कार्य पूर्ण कर दिया गया है एवं साइट निरीक्षण के दौरान स्थिति सन्तोषजनक पाई गई है।
3. समोड़ी तालाब के नालों व भराव क्षेत्र में कोई अवरोध नहीं है।

सूचनार्थ रिपोर्ट प्रेषित है।

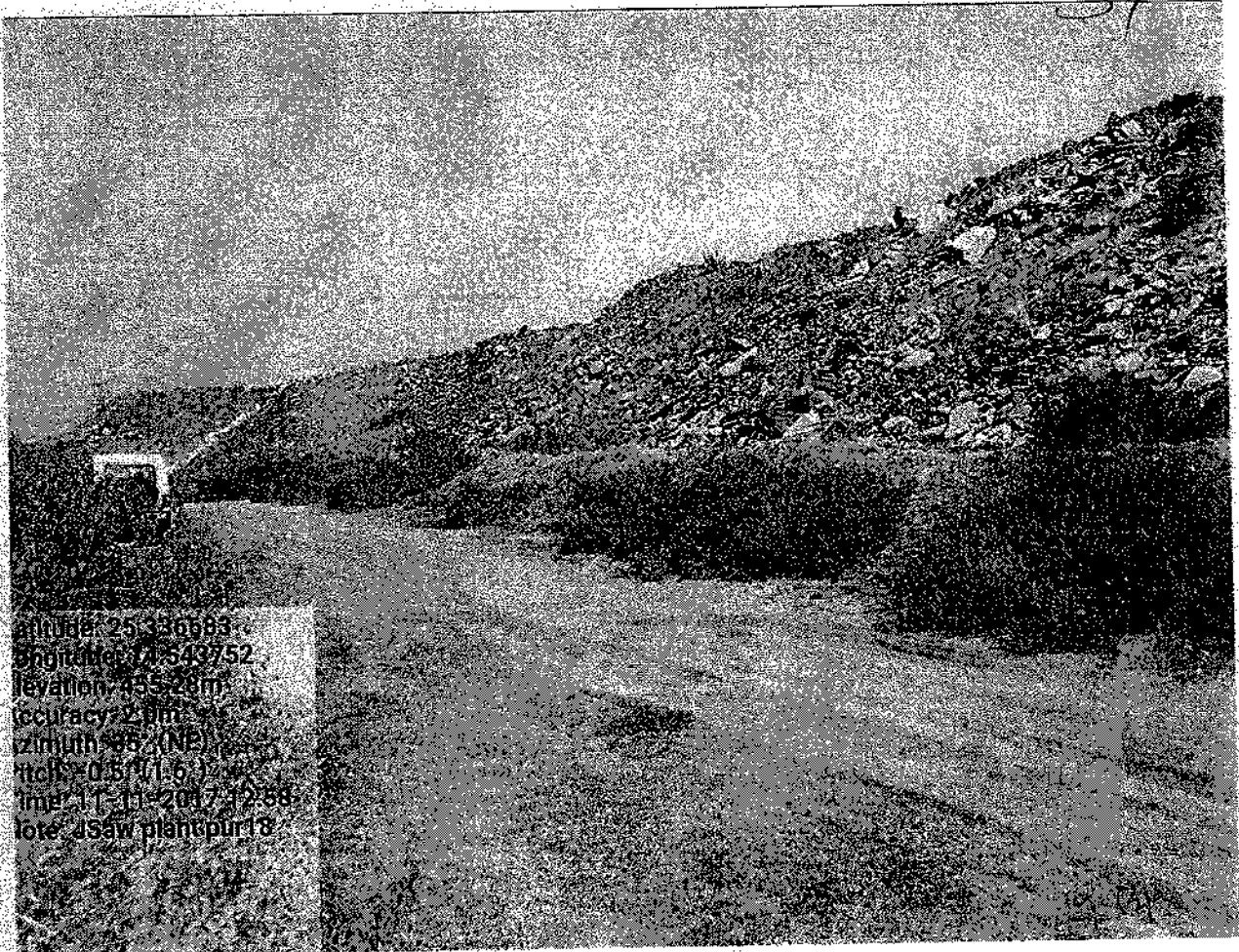
क्रमांक/टी/30/2015-16/6956

प्रतिलिपि प्रबन्धक जिन्दल शॉ लिमिटेड भीलवाड़ा को सूचनार्थ प्रेषित है।

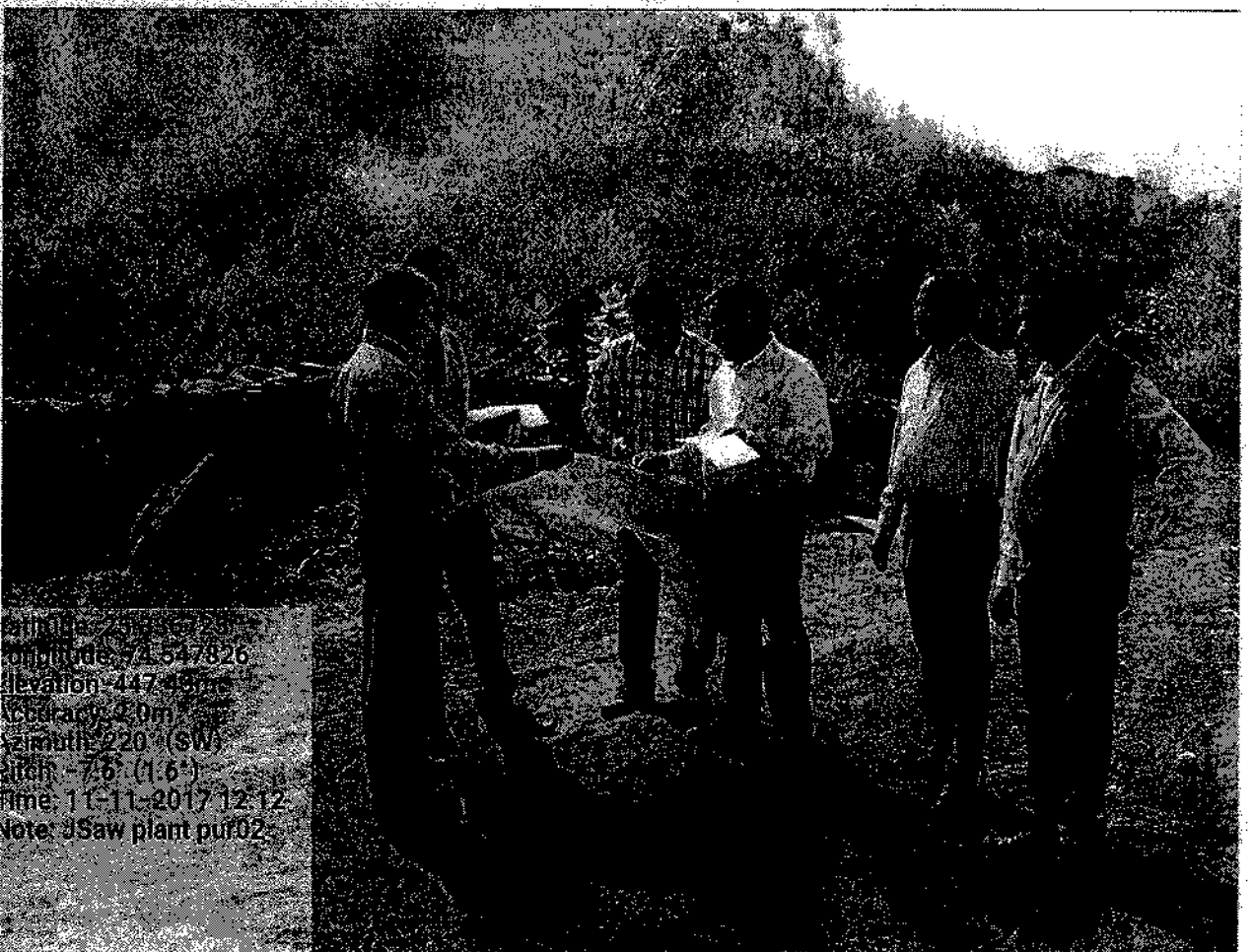
(एन.के.बड़वान)
अधिशासी अभियन्ता
जल संसाधन खण्ड द्वितीय भीलवाड़ा
दिनांक/ 20/11/15

(एन.के.बड़वान)
अधिशासी अभियन्ता
जल संसाधन खण्ड द्वितीय भीलवाड़ा

34



altitude: 25336583
 Longitude: 74.543752
 Elevation: 455.28m
 Accuracy: 2.0m
 Azimuth: 95 (NE)
 Pitch: 0.5 (1.6°)
 Time: 11-11-2017 12:58
 Note: JSaw plant pu18



altitude: 25336567
 Longitude: 74.547826
 Elevation: 447.48m
 Accuracy: 2.0m
 Azimuth: 220 (SW)
 Pitch: -7.6 (1.6°)
 Time: 11-11-2017 12:12
 Note: JSaw plant pu02

35



Latitude: 25.33677
 Longitude: 74.54785
 Elevation: 448.06m
 Accuracy: 4.0m
 Azimuth: 210° (SW)
 Pitch: -3.9° (0.7°)
 Time: 11-11-2017 12:10
 Note: JSaw plantpur



Latitude: 25.33677
 Longitude: 74.54785
 Elevation: 448.06m
 Accuracy: 4.0m
 Azimuth: 210° (SW)
 Pitch: -3.9° (0.7°)
 Time: 11-11-2017 12:10
 Note: JSaw plantpur

36



Latitude: 25.319286
 Longitude: 74.548163
 Elevation: 442.79m
 Accuracy: 4.0m
 Azimuth: 201 (S)
 Pitch: -3.8
 Time: 11-11-2017 13:22
 Note: JSaw plant por30

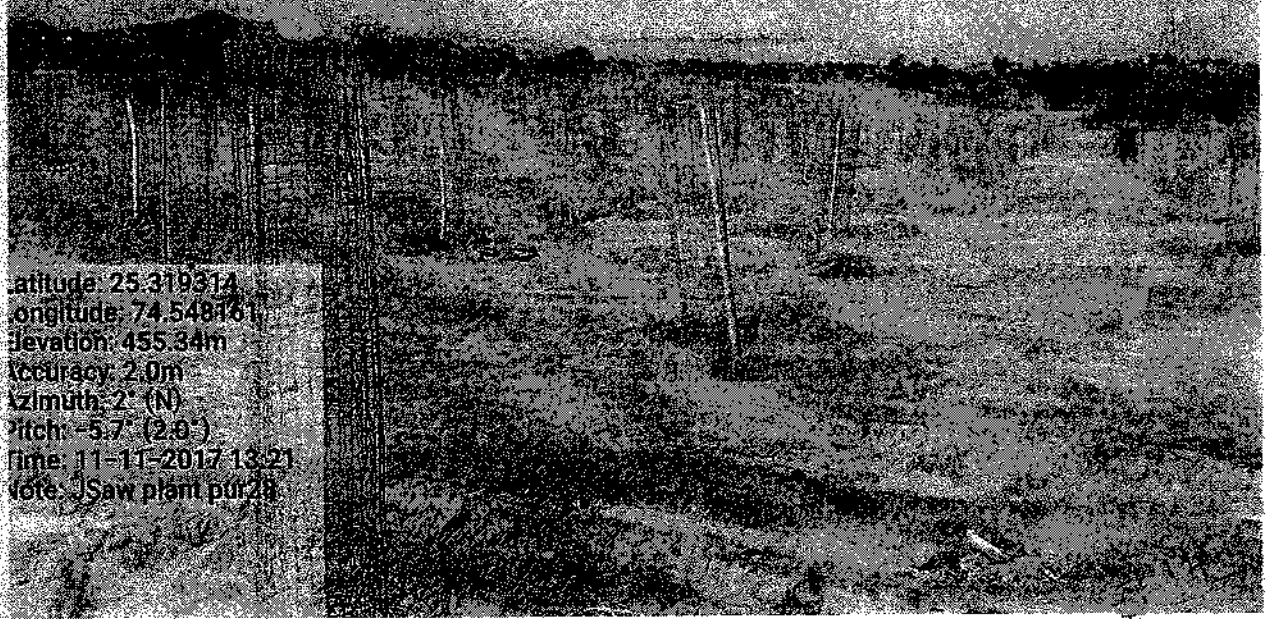


Latitude: 25.319334
 Longitude: 74.548135
 Elevation: 458.08m
 Accuracy: 3.0m
 Azimuth: 33 (NE)
 Pitch: -9.3 (-3.6)
 Time: 11-11-2017 13:18
 Note: JSaw plant por20

37

altitude: 25.319314
 longitude: 74.548461
 elevation: 455.34m
 accuracy: 2.0m
 azimuth: 2 (N)
 pitch: -5.7 (2.0°)
 time: 11-11-2017 13:21
 note: JSaw plant pur28

altitude: 25.319314
 longitude: 74.548461
 elevation: 455.34m
 accuracy: 2.0m
 azimuth: 324 (NW)
 pitch: -7.1 (1.9°)
 time: 11-11-2017 13:20
 note: JSaw plant pur26



JSL/BHL/2018/172)

Date: 03-01-2018

सेवामें,
श्रीमान् जिला कलक्टर महोदय,
भीलवाड़ा-राज०

विषय:- मैसर्स जिन्दल सॉ लि० द्वारा ग्राम पुर मे छायादार एवं फलदार पौधों का वृक्षारोपण हेतु चयनित (पातोला महादेव) भूमि के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, भोपाल मे चल रहे प्रकरण नं. 88/2015 मे पारित आदेश सं. 24 दिनांक 29.05.2017 एवं 25 दिनांक 11.09.2017 के अनुसार मैसर्स जिन्दल सॉ लि० को भीलवाड़ा शहर मे 10000 वृक्षों का वृक्षारोपण करवाया जाना है।

इसी क्रम में मैसर्स जिन्दल सॉ लि० द्वारा वृक्षारोपण हेतु ग्राम पुर के खसरा नं. 6271 रकबा 48-16 बीघा किश्म गे.मु. मगरी, 6718 रकबा 54-07 बीघा किश्म बंजड़, 6719 रकबा 7-10 बीघा किश्म बंजड़, 6725 रकबा 74-04 बीघा किश्म गे.मु. मगरी व 6726 रकबा 8-12 बीघा किश्म गे.मु. मगरी, कुल कित्ता 5 कुल रकबा 191-09 बीघा में से 100 बीघा भूमि का चयन किया है तथा उनमें निम्न तालिकानुसार वृक्षों का वृक्षारोपण करवा दिया है। विस्तृत विवरण सूची पत्र के साथ संलग्न है।

पौधों का विवरण

क्र.सं.	वृक्षों का नाम	मात्रा	अन्तः विवरण
1	आम, अमरुद, जामुन, बेलपत्र, चीकू, कटहल, नीम्बू, सीताफल, आंवला, एपल बैर	3500	फलदार वृक्ष
2	केसरिय सामा, कदम, सीसम, नीम, अलासटोनिया, करंज, सागवान	6500	छायादार वृक्ष

अतः आप श्रीमान् को सूचित किया जाता है कि जिन्दल सॉ लि० द्वारा निर्धारित 10 हजार वृक्षों का वृक्षारोपण करवाया दिया है तथा सम्बन्धित विभाग व अधिकारी को निर्देशित कर उक्त बास्थल का मौका निरीक्षण करवाने की कृपा करावें।

सधन्यवाद!

कृते जिन्दल सॉ लि०

Rajendra
राजेन्द्र गौड़

हैड-लाईजेन

Rajendra
उपस्थित प्रमुख
(B)
04/1/18

संलग्न:- उपरोक्तानुसार।

प्रतिलिपी:- श्रीमान् क्षेत्रीय अधिकारी अधिकारी महोदय, रा.रा.प्र.नि.म. भीलवाड़ा-राज०

JSL/BHL/2018/ 1721
Date: 03-01-2018

सेवामें,
श्रीमान् जिला कलक्टर महोदय,
भीलवाड़ा-राज०

विषय:- मैसर्स जिन्दल सॉ लि० द्वारा ग्राम पुर मे छायादार एवं फलदार पौधों का वृक्षारोपण हेतु चयनित (पातोला महादेव) भूमि के सम्बन्ध में।

महोदय,
उपरोक्त विषयान्तर्गत निवेदन है कि माननीय नेशनल ग्रीन ट्रीब्यूनल, भोपाल मे चल रहे प्रकरण नं. 88/2015 मे पारित आदेश सं. 24 दिनांक 29.05.2017 एवं 25 दिनांक 11.09.2017 के अनुसार मैसर्स जिन्दल सॉ लि० को भीलवाड़ा शहर मे 10000 वृक्षों का वृक्षारोपण करवाया जाना है।

इसी क्रम में मैसर्स जिन्दल सॉ लि० द्वारा वृक्षारोपण हेतु ग्राम पुर के खसरा नं. 6271 रकबा 48-16 बीघा किश्म 1.मु. मगरी, 6718 रकबा 54-07 बीघा किश्म बंजड़, 6719 रकबा 7-10 बीघा किश्म बंजड़, 6725 रकबा 74-04 बीघा किश्म गे.मु. मगरी व 6726 रकबा 8-12 बीघा किश्म गे.मु. मगरी, कुल किता 5 कुल रकबा 191-09 बीघा में से 100 बीघा भूमि का चयन किया है तथा उनमें निम्न तालिकानुसार वृक्षों का वृक्षारोपण करवा दिया है। विस्तृत विवरण सूची पत्र के साथ संलग्न है।

पौधों का विवरण

क्र.सं.	वृक्षों का नाम	मात्रा	अन्तः विवरण
1	आम, अमरुद, जामुन, बेलपत्र, चीकू, कटहल, नीम्बू, सीताफल, आंबला, एपल बैर	3500	फलदार वृक्ष
2	केसरिय सामा, कदम, सीसम, नीम, अलासटोनिया, करंज, सागवान	6500	छायादार वृक्ष

अतः आप श्रीमान् को सूचित किया जाता है कि जिन्दल सॉ लि० द्वारा निर्धारित 10 हजार वृक्षों का वृक्षारोपण करवाया दिया है तथा सम्बन्धित विभाग व अधिकारी को निर्देशित कर उक्त बास्थल का मौका निरीक्षण करवाने की कृपा करावें।

सधन्यवाद!
कृते जिन्दल सॉ लि०

AC Gan
राजेन्द्र गौड़
हैड-लाइजन्

Received original copy
n.l.
03/01/18
NITESH KUMAR JSO
RSPCR Bhillwara

संलग्न:- उपरोक्तानुसार।

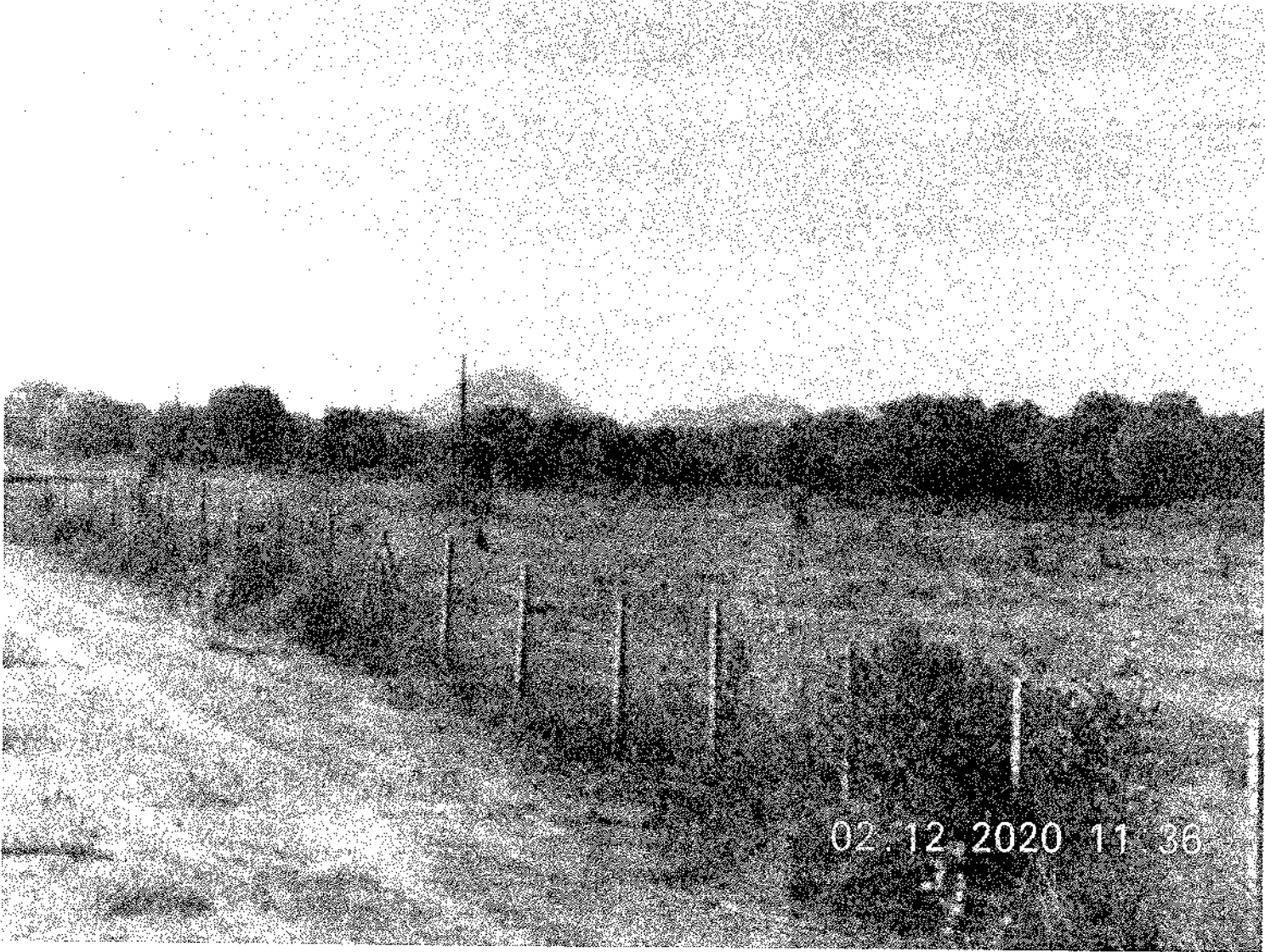
प्रतिलिपी:- श्रीमान् क्षेत्रीय अधिकारी महोदय, रा.रा.प्र.नि.म. भीलवाड़ा-राज०

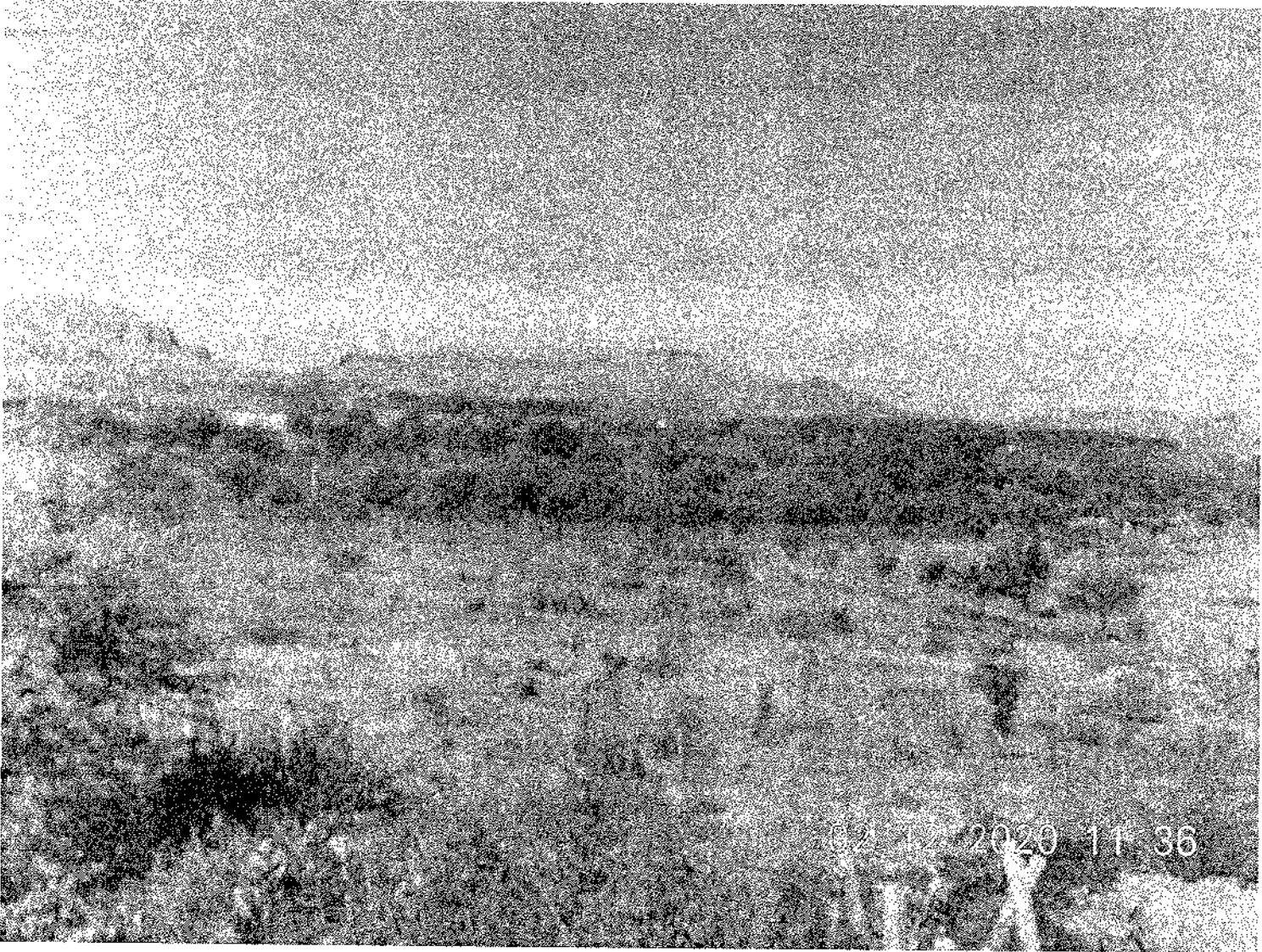
PLANTATION DETAILS AT PATHOLA MAHADEV		
Sl.No.	PLANTS NAME	Qty.
1	Kesiya Shama	1250
2	Kadam	840
3	Sesam	1110
4	Neem	1750
5	Alastoniya	970
6	Karanj	380
7	Mango	500
8	Amrud	620
9	Jamun	630
10	Bel Patra	350
11	Chiku	100
12	Kathal	100
13	Lemon	200
14	Sitaphal	300
15	Sagwan	200
16	Amla	500
17	Apple Ber	200
	Total	10000

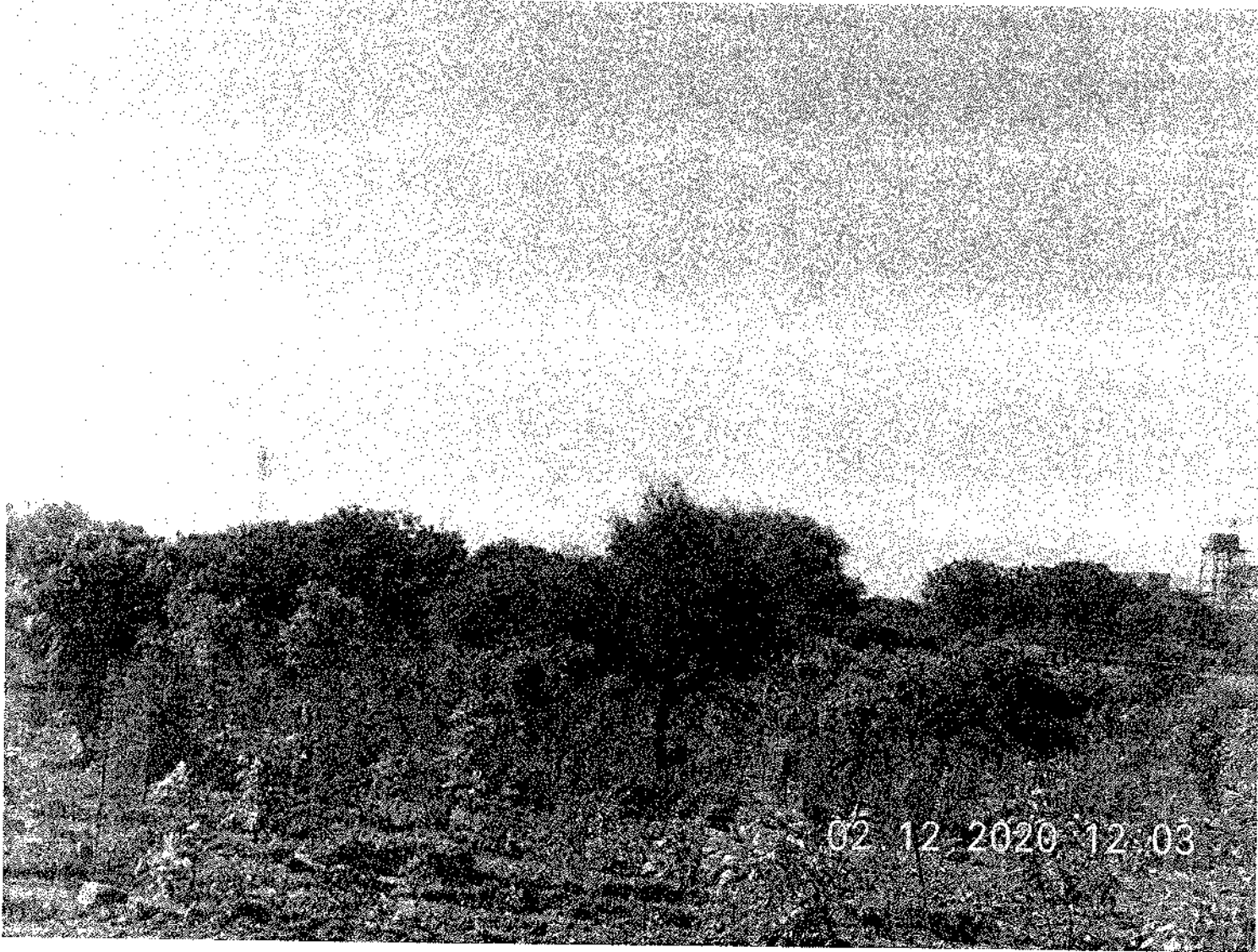
Rajender Gaur
Jindal SAW Ltd.
(Rajender Gaur)
Head Liaison

62
Annebauer P-2/S

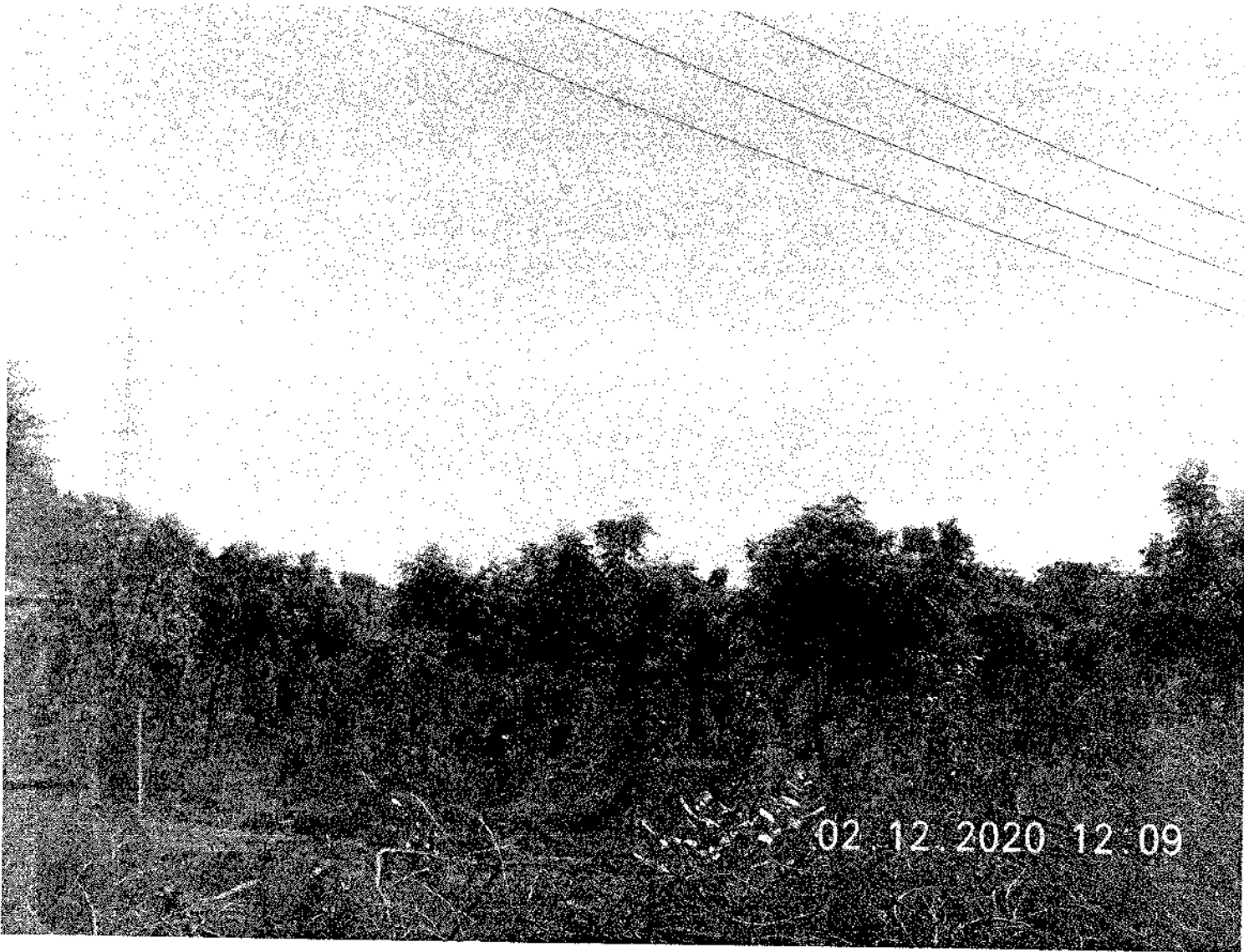
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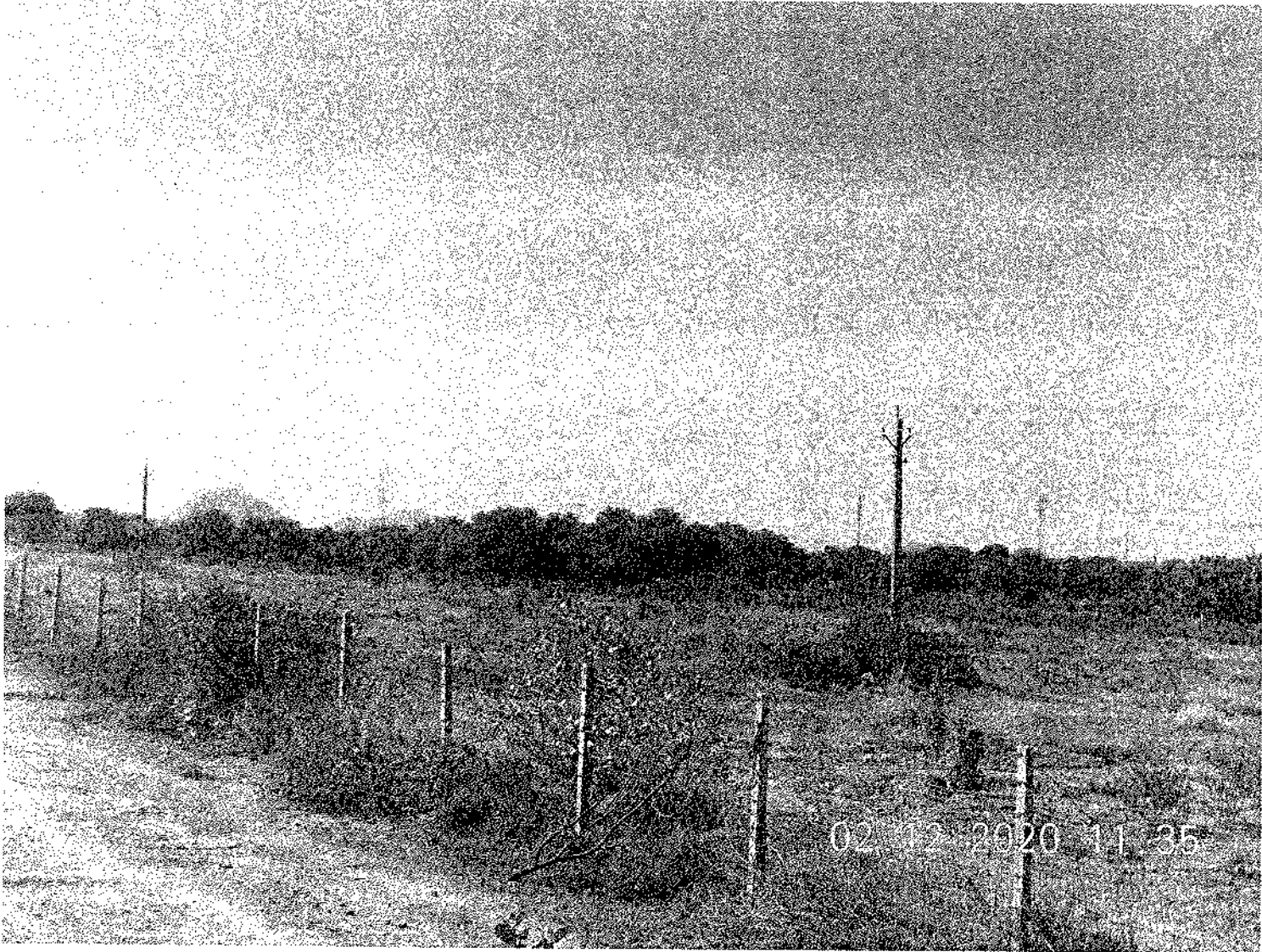


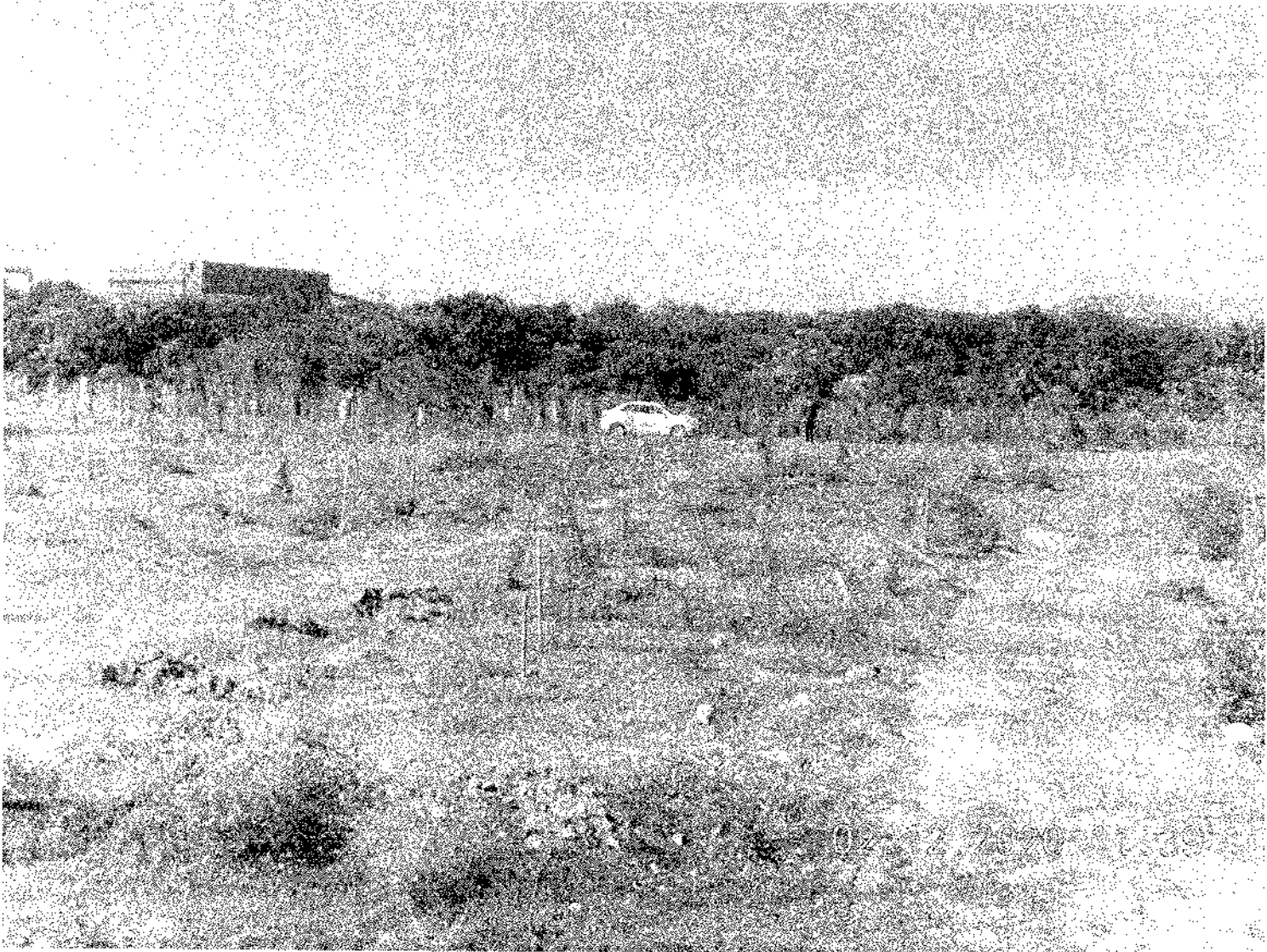


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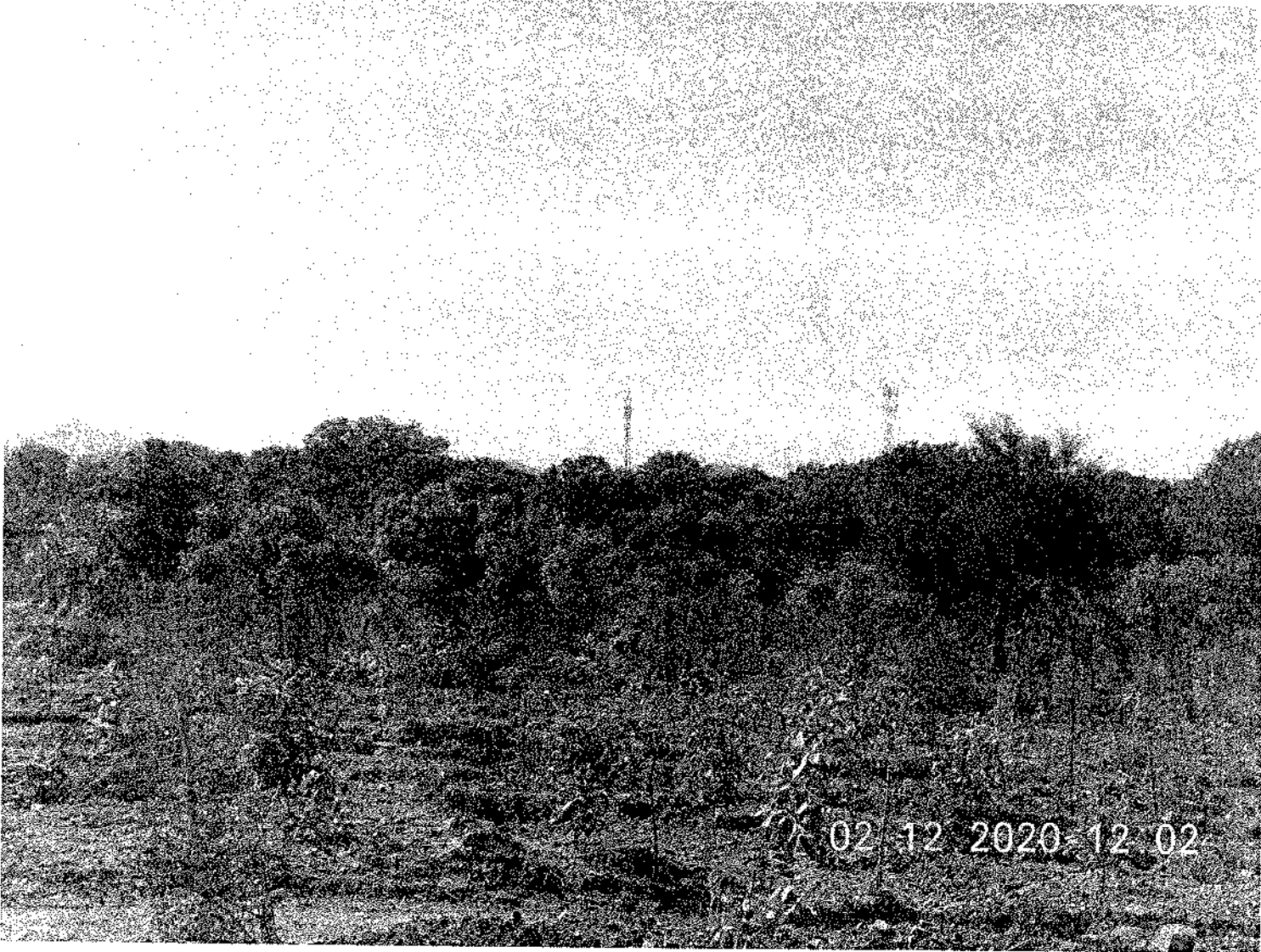


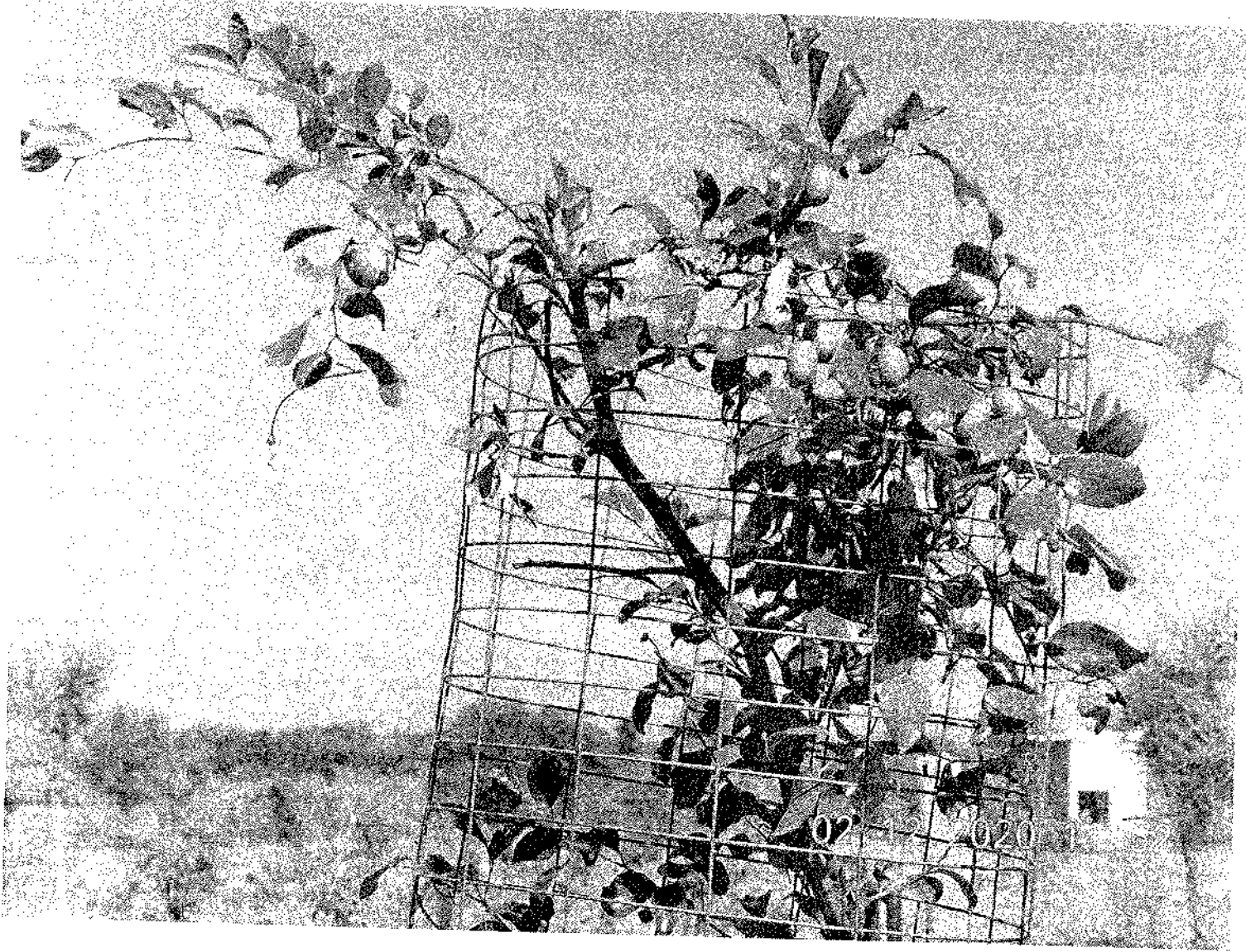
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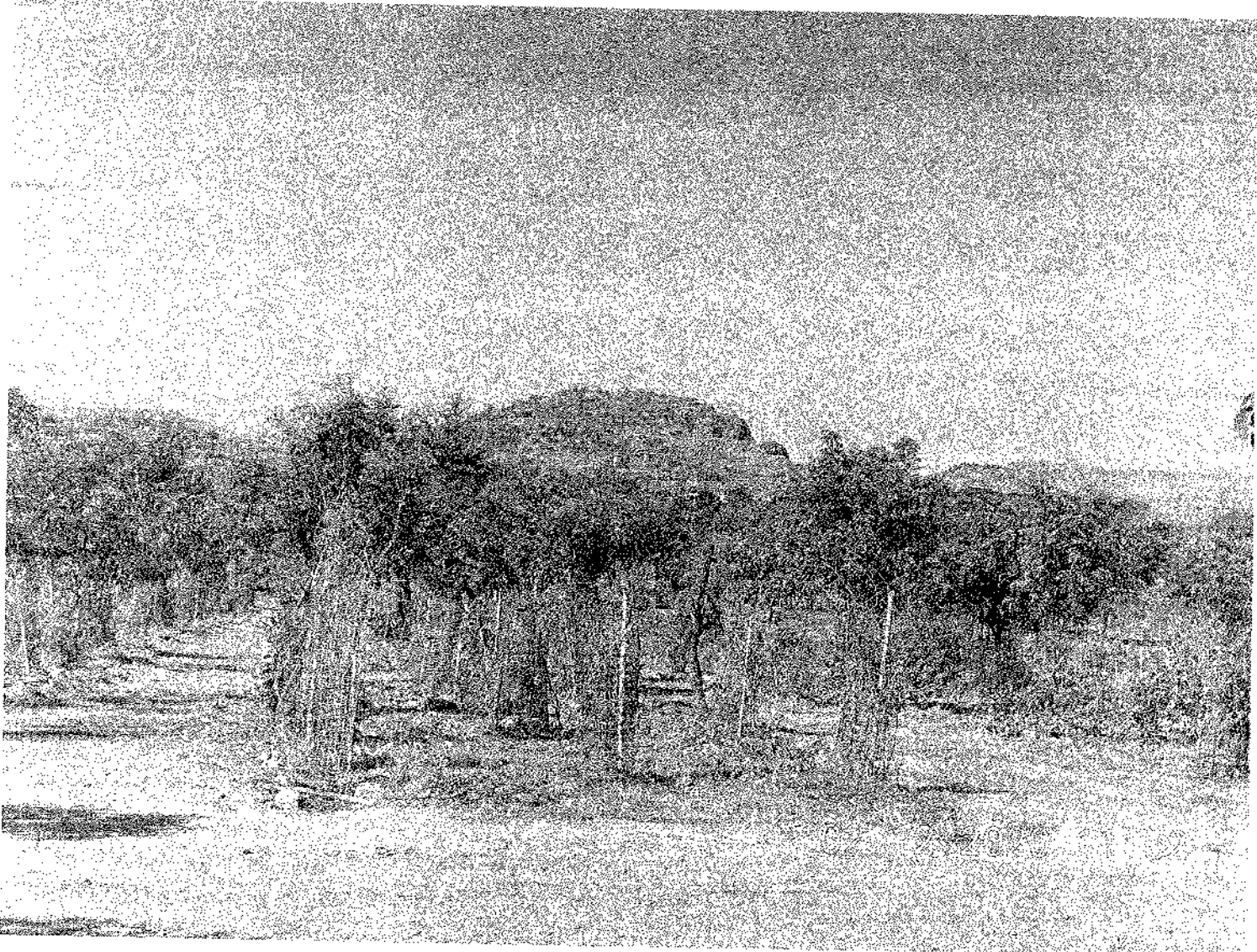


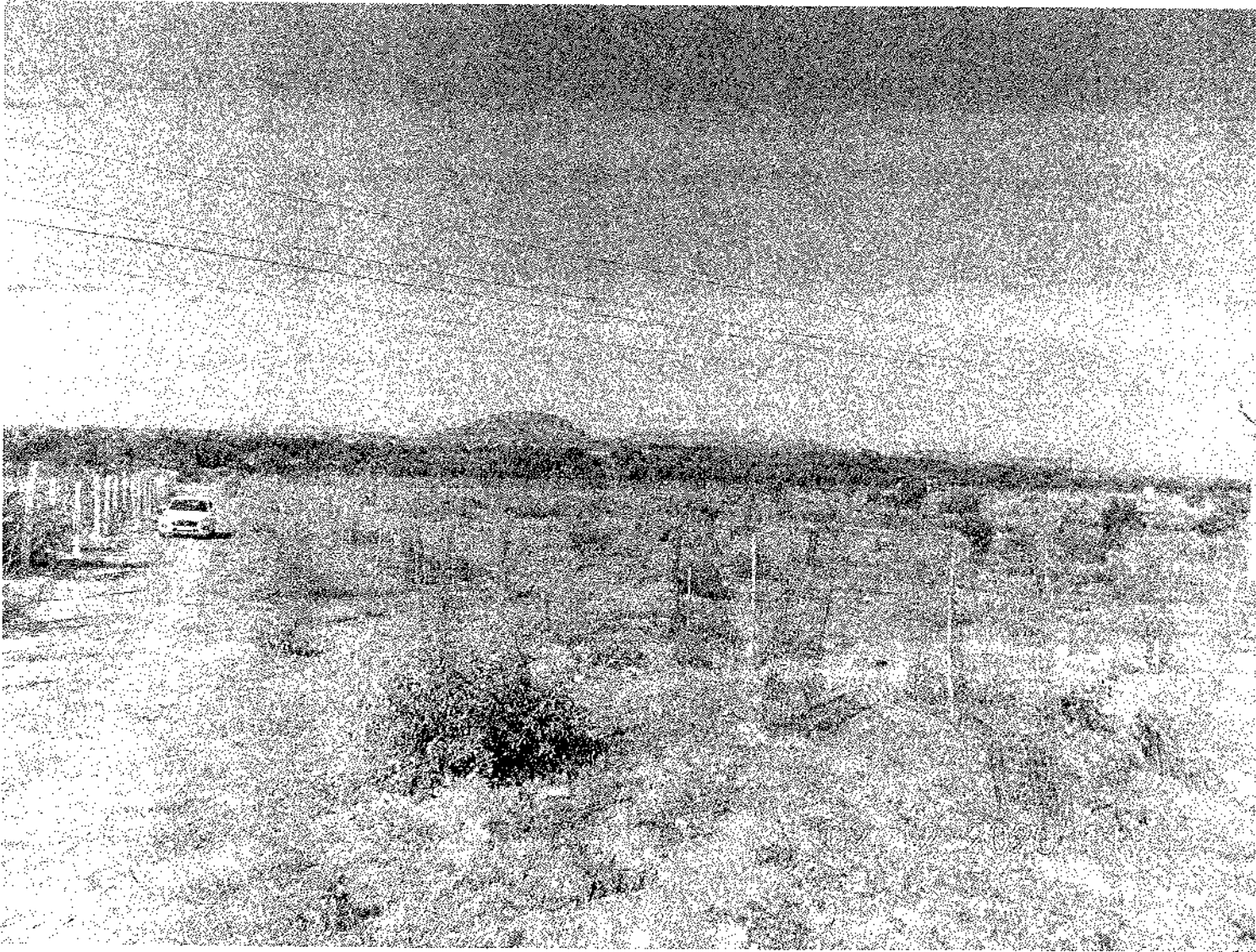


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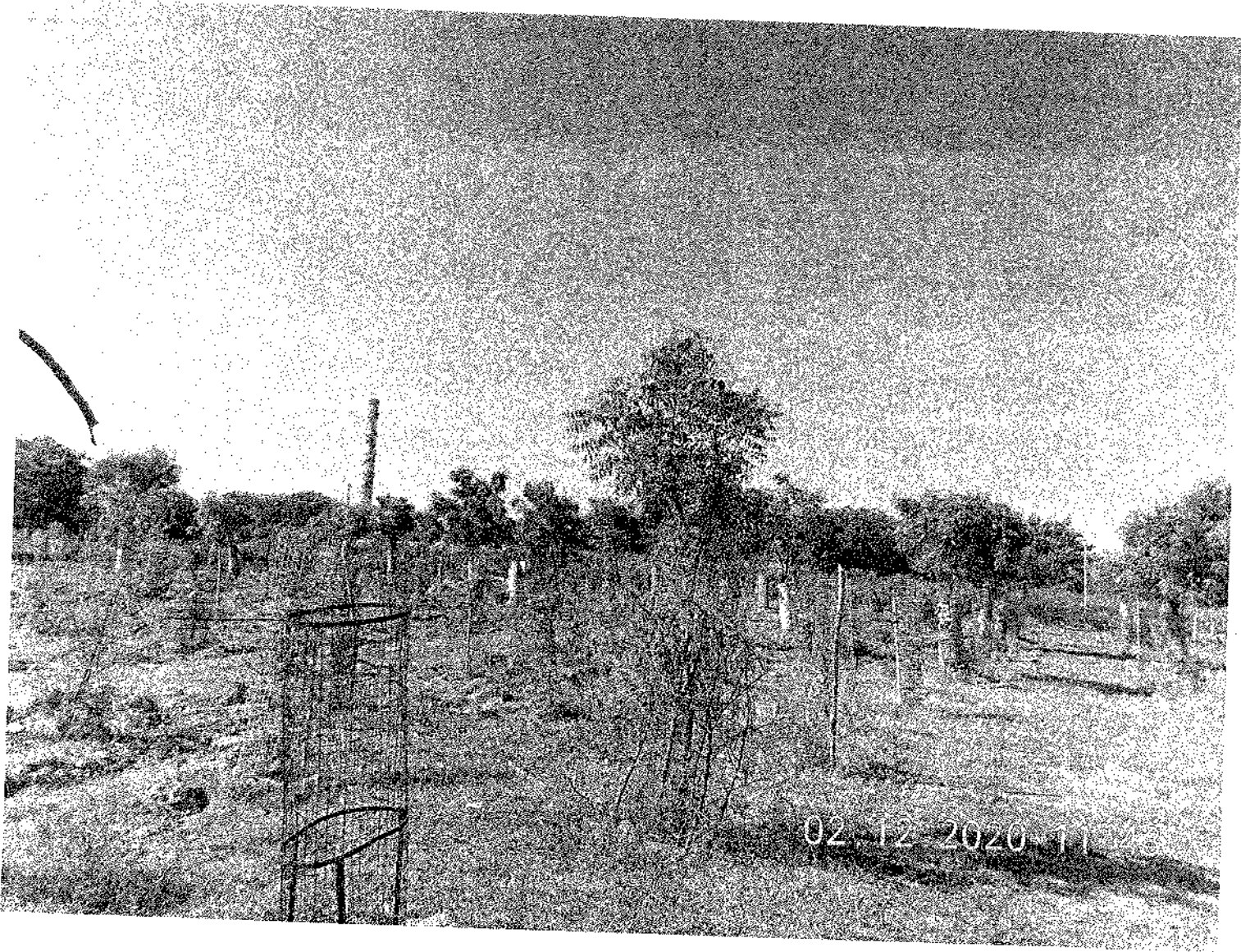




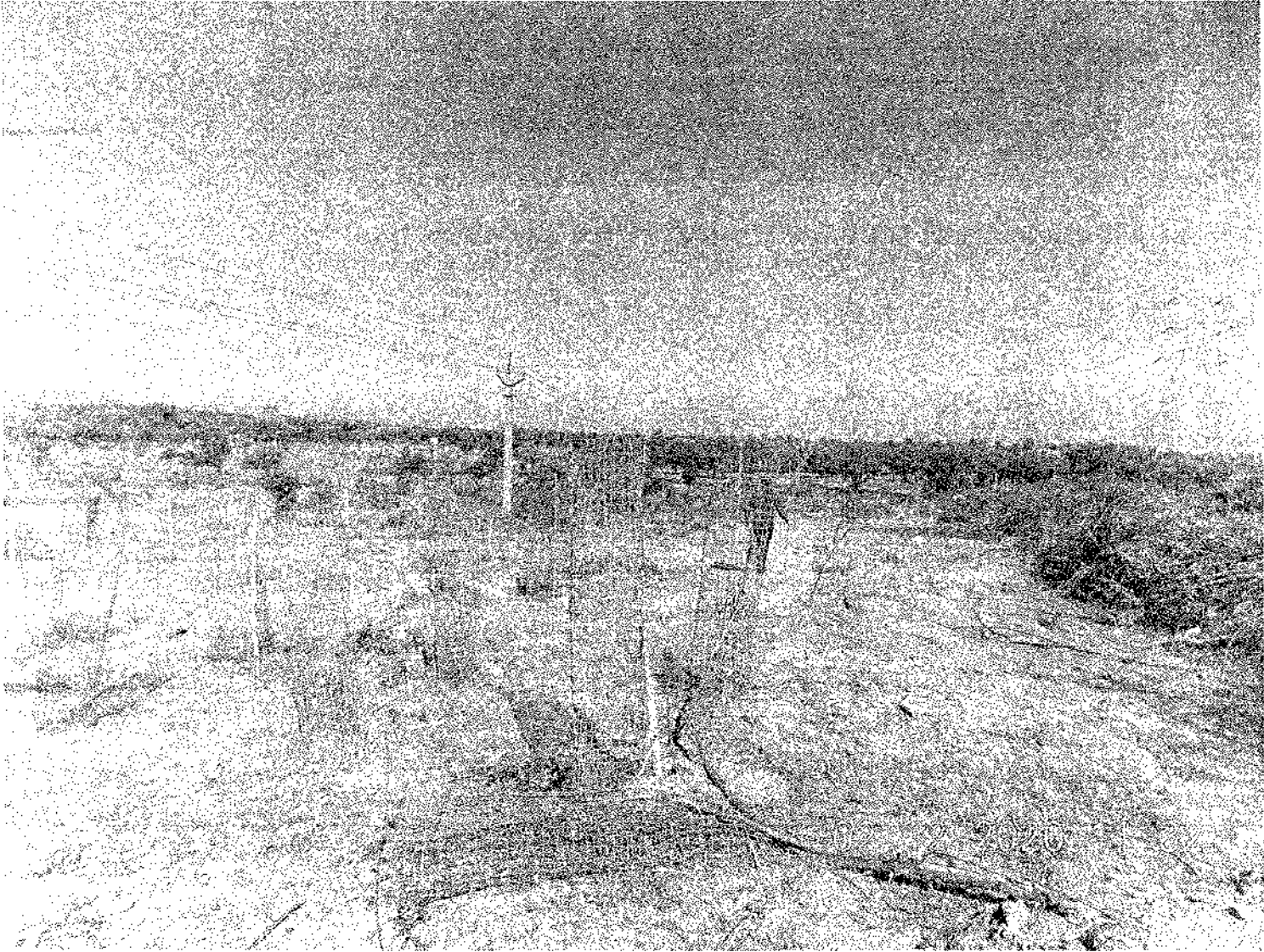


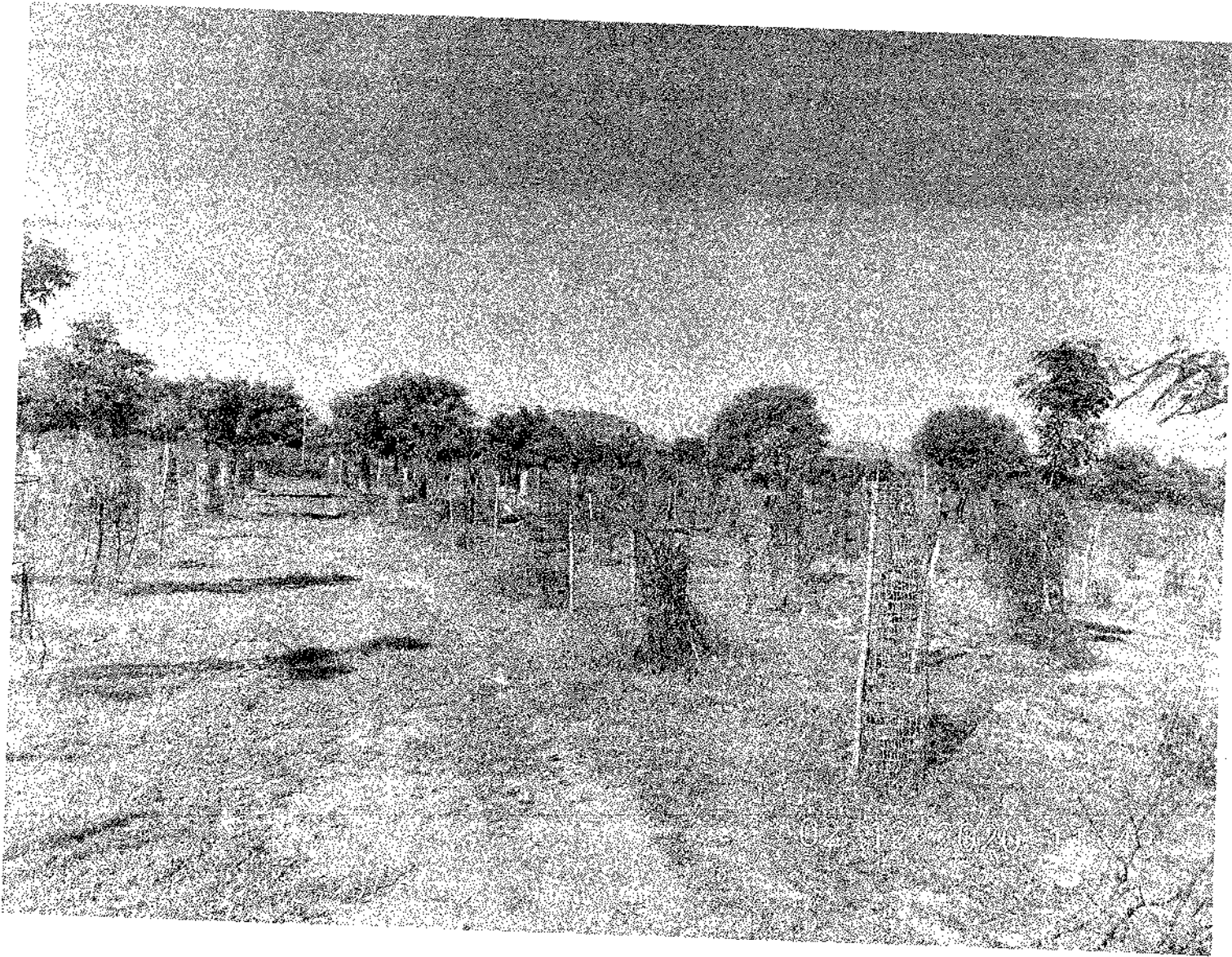


S1

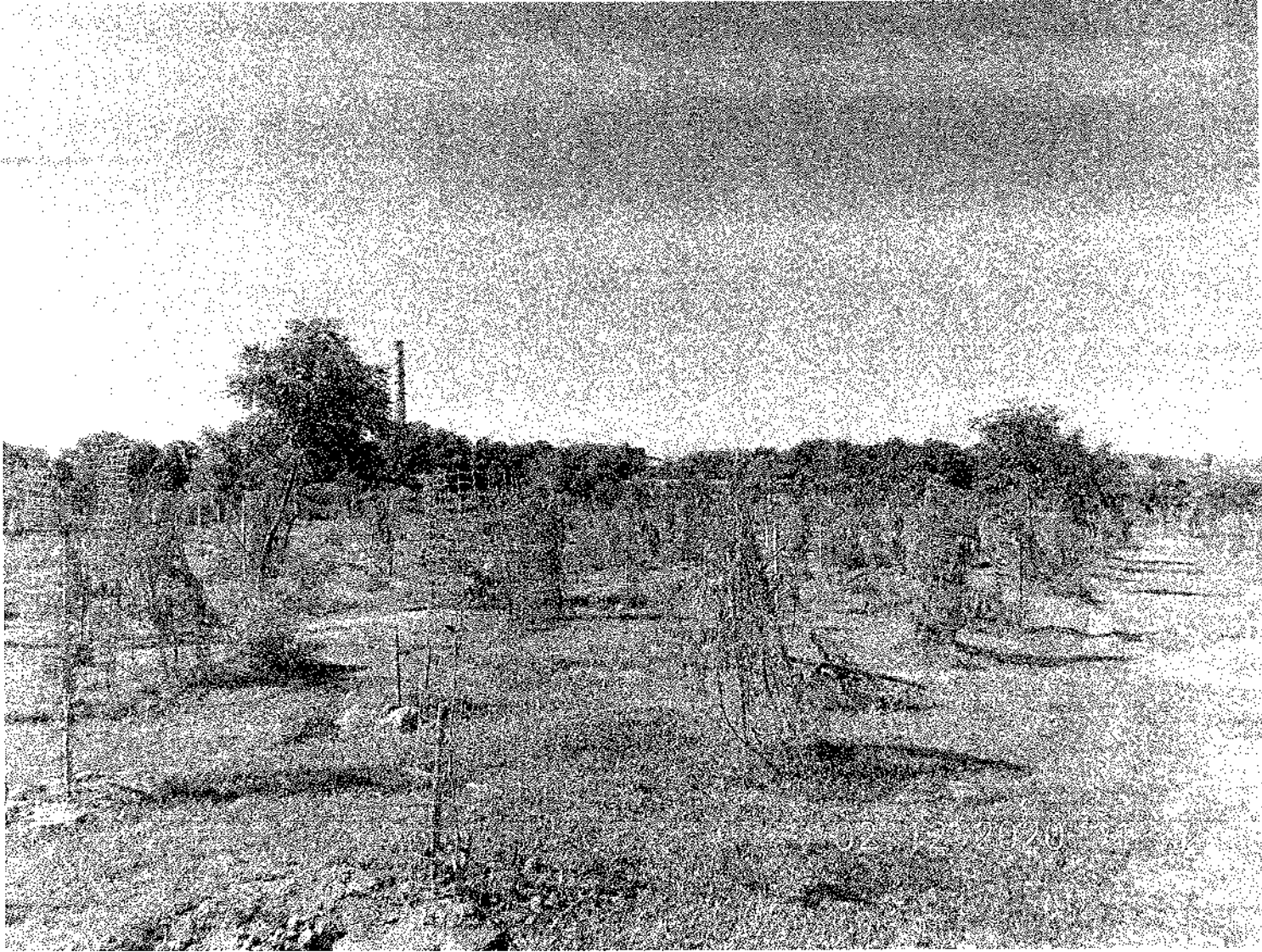


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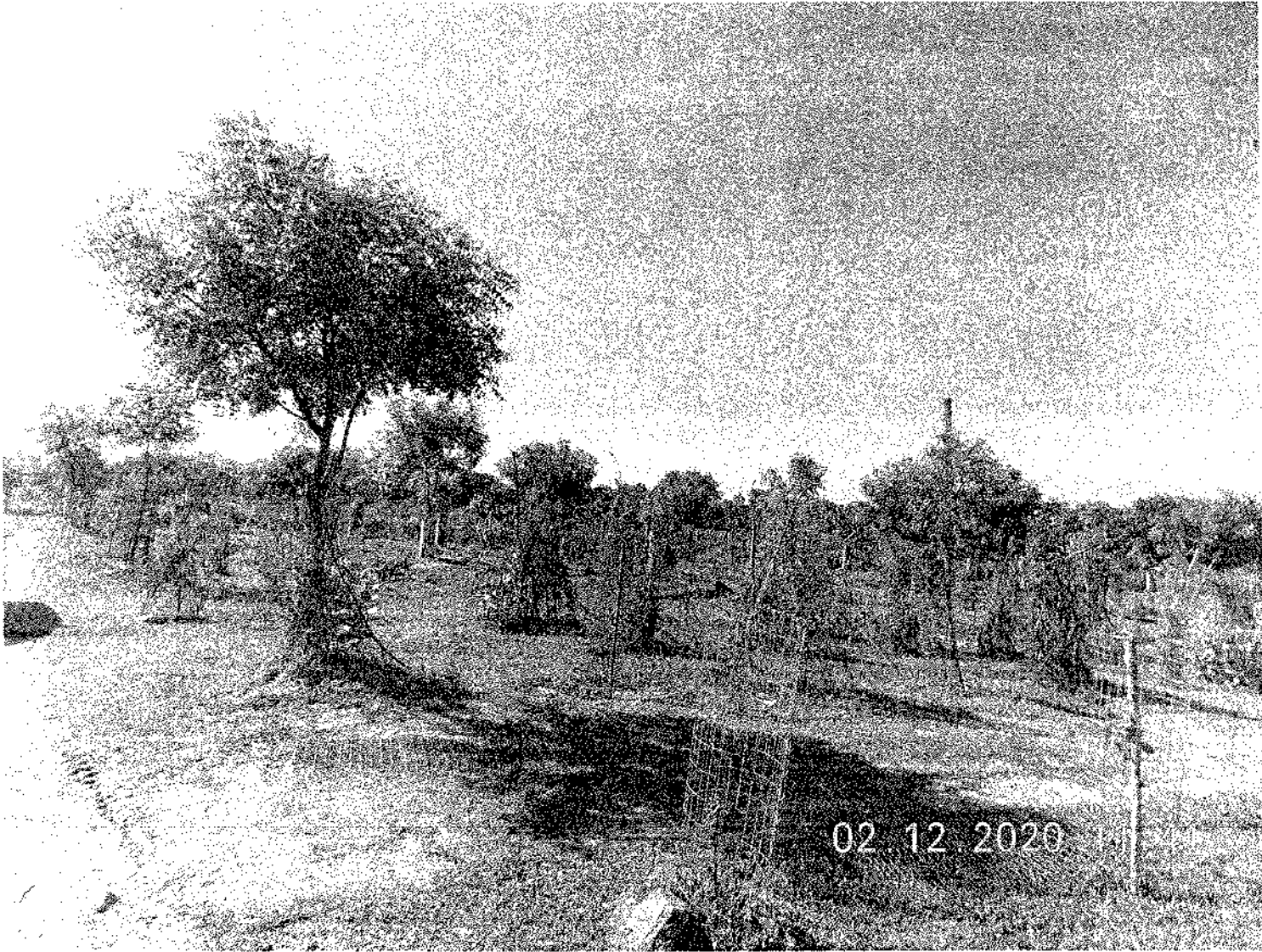




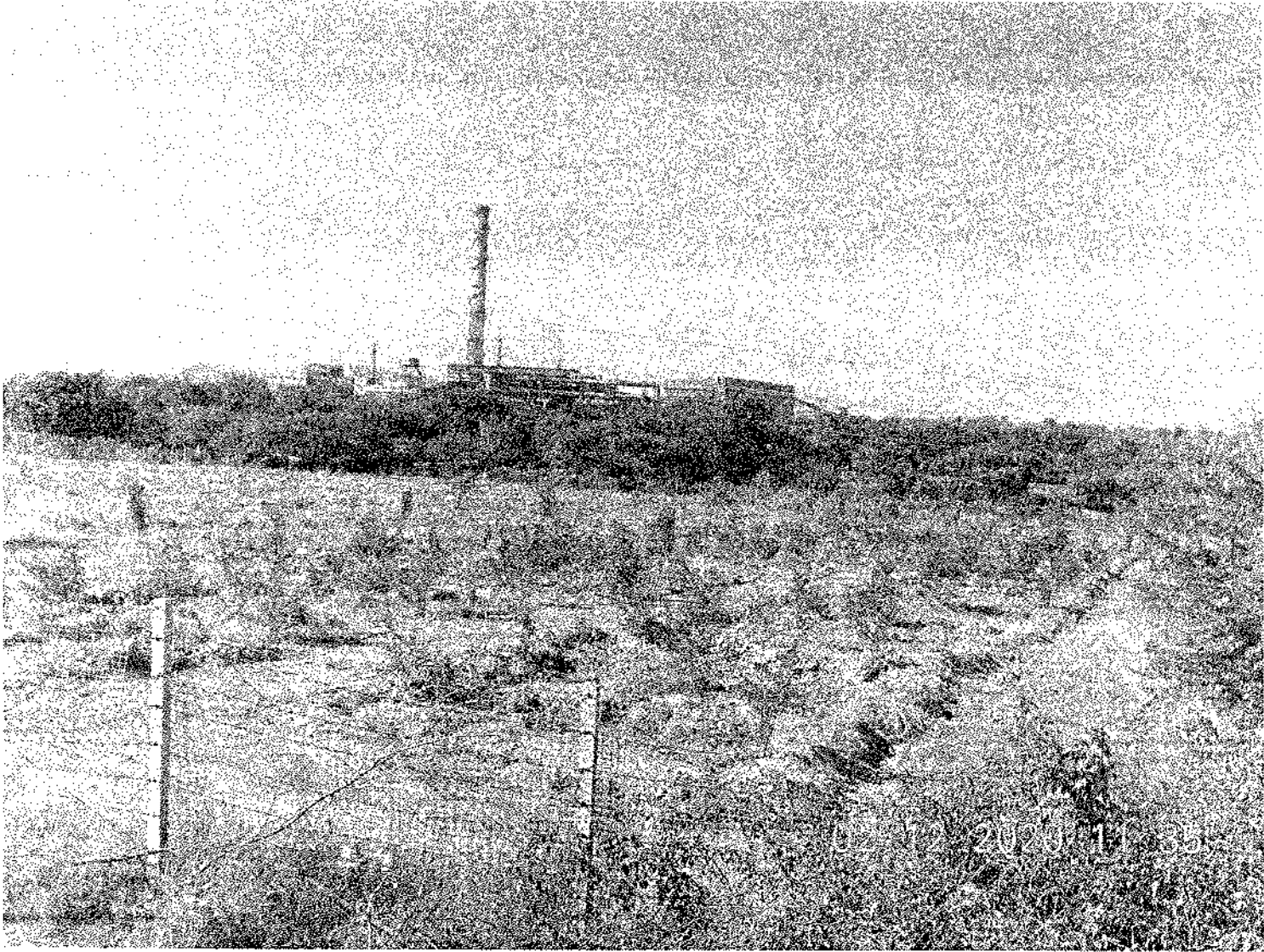
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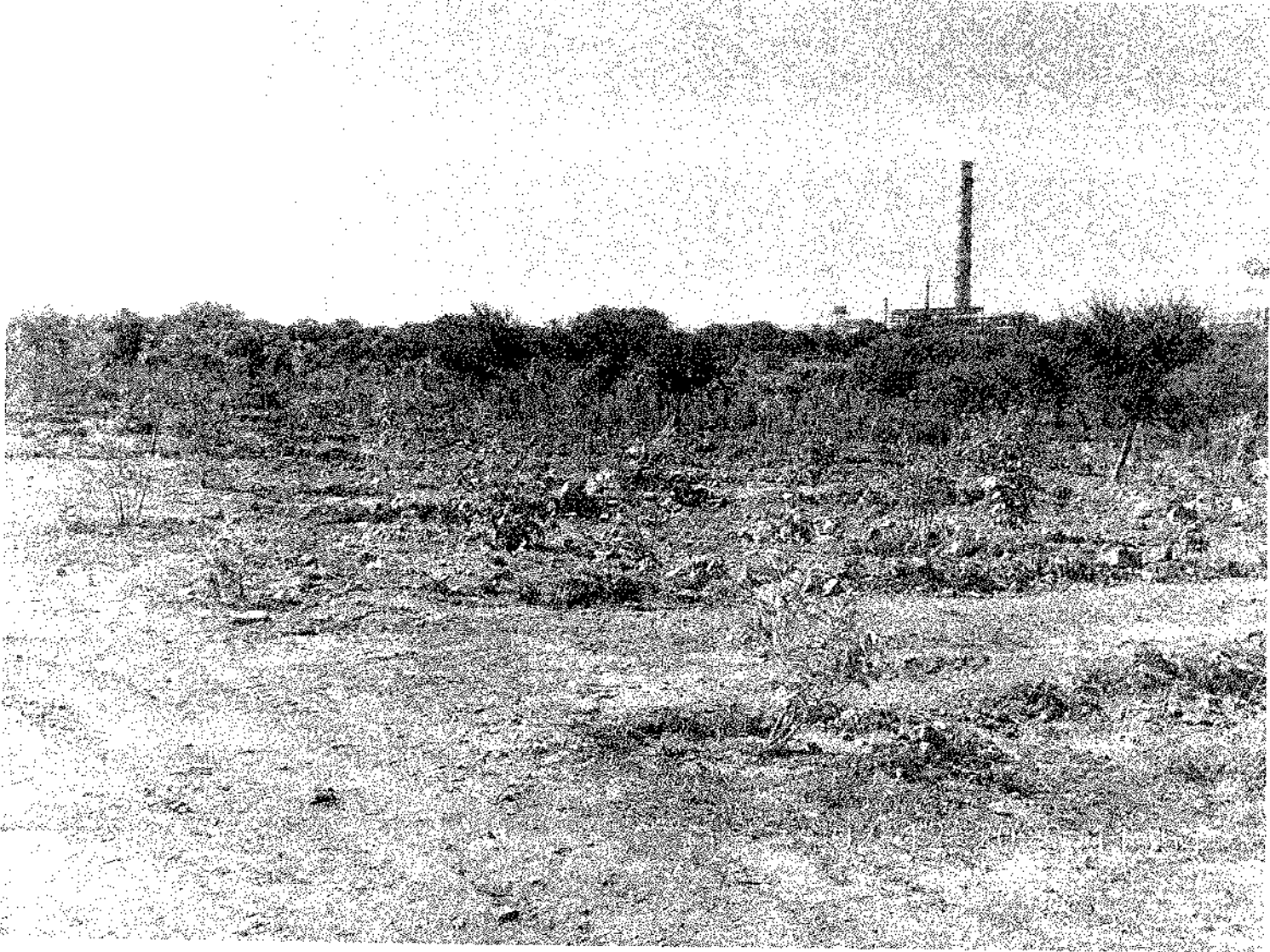


SS



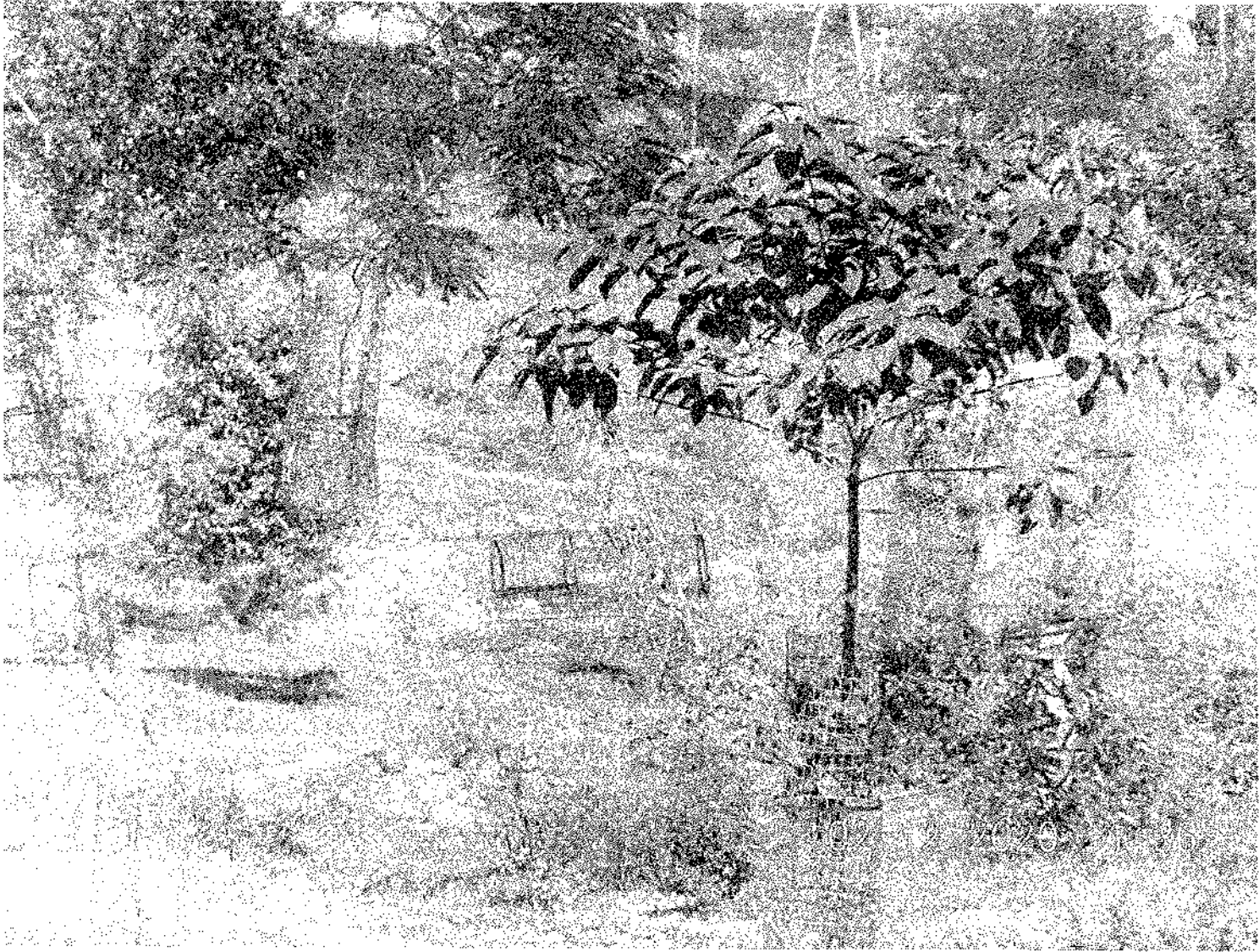
SB

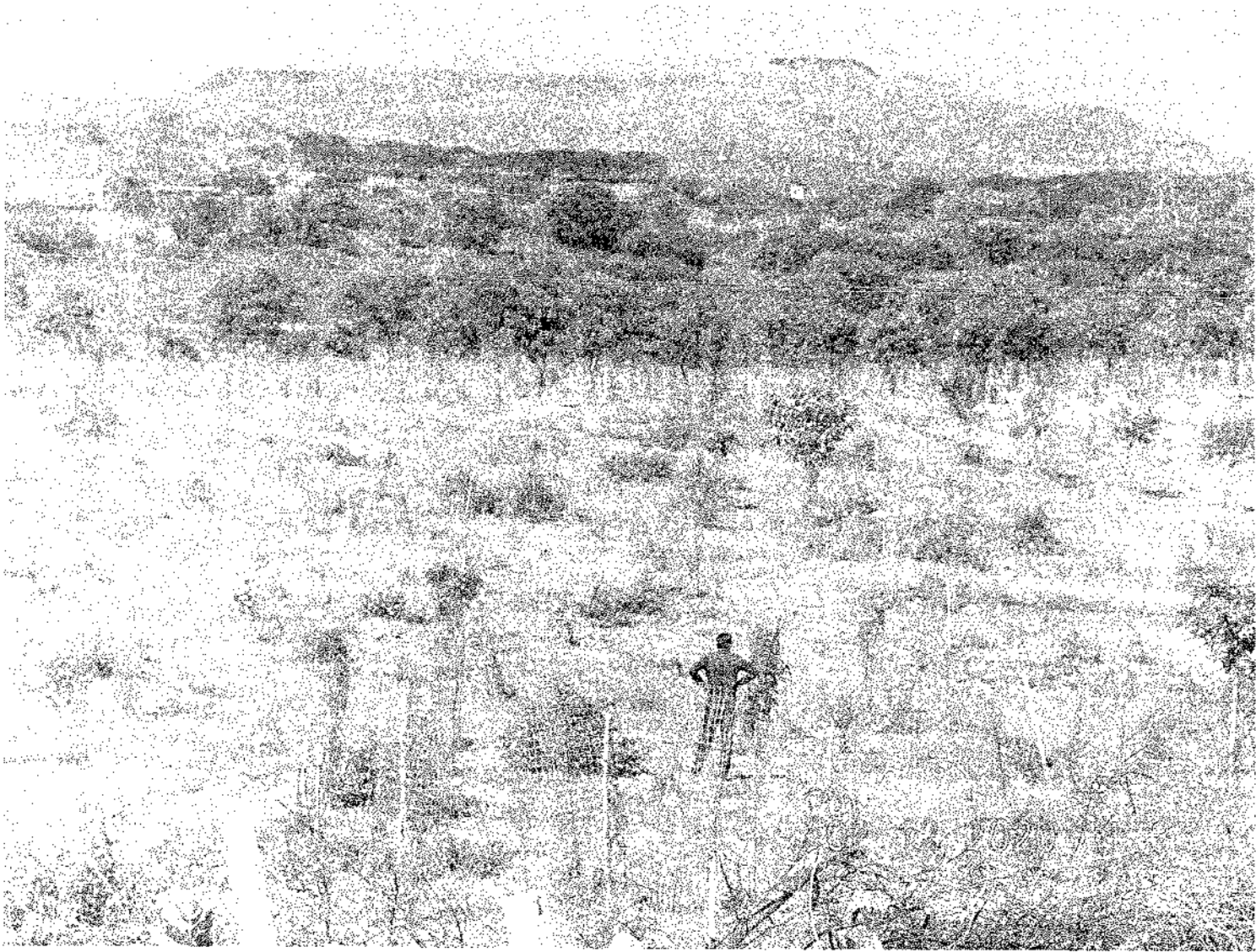


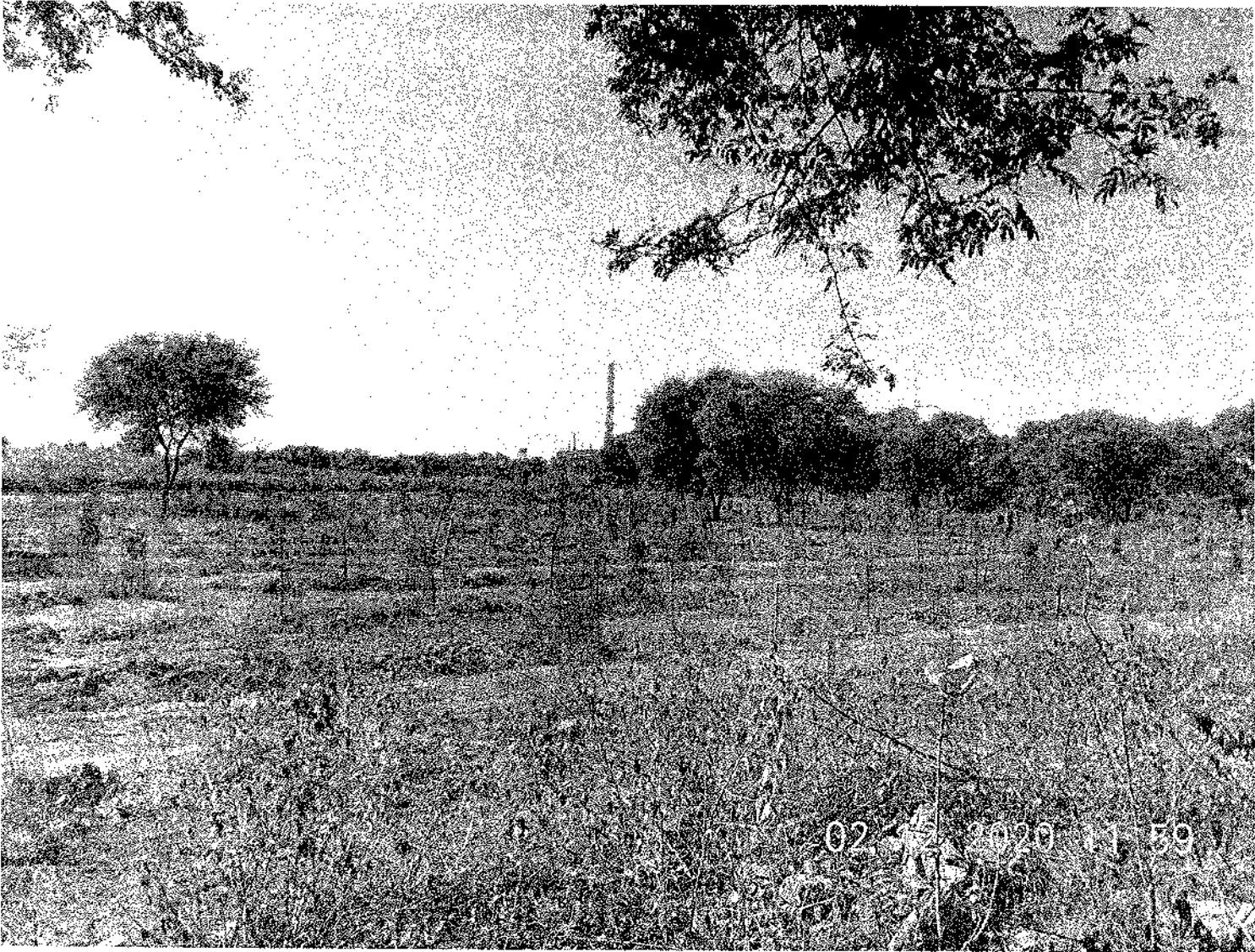




S9



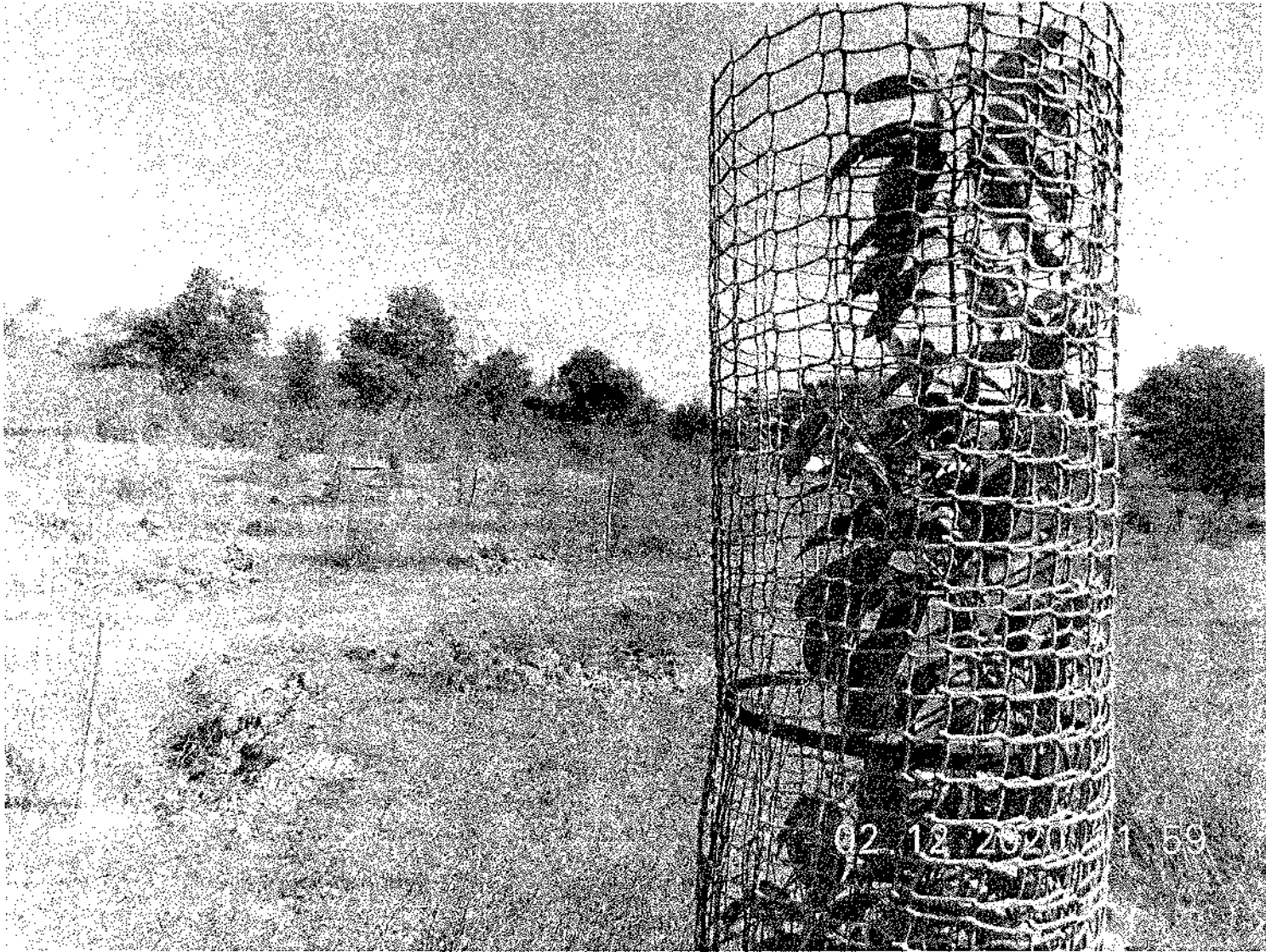




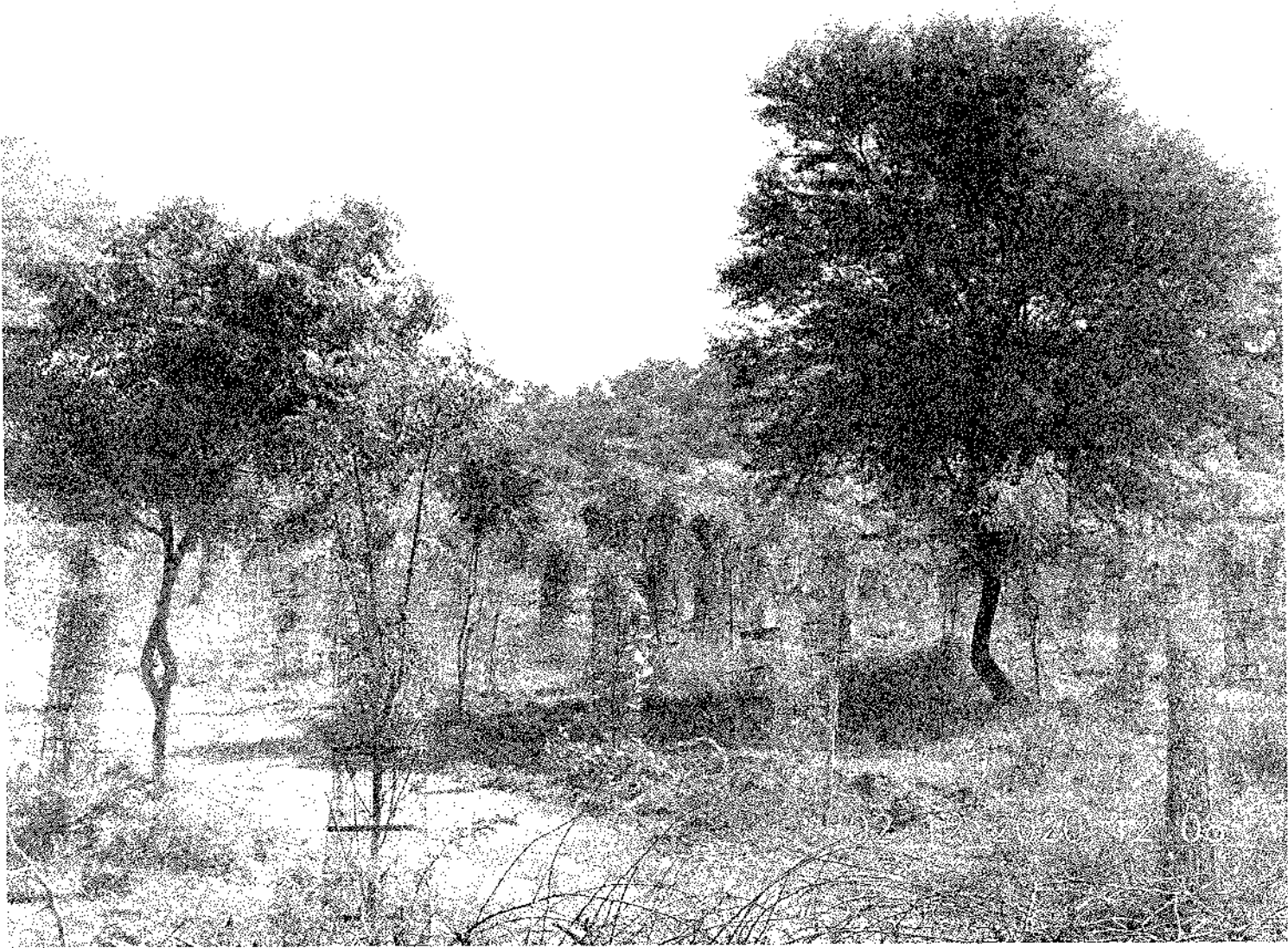
62

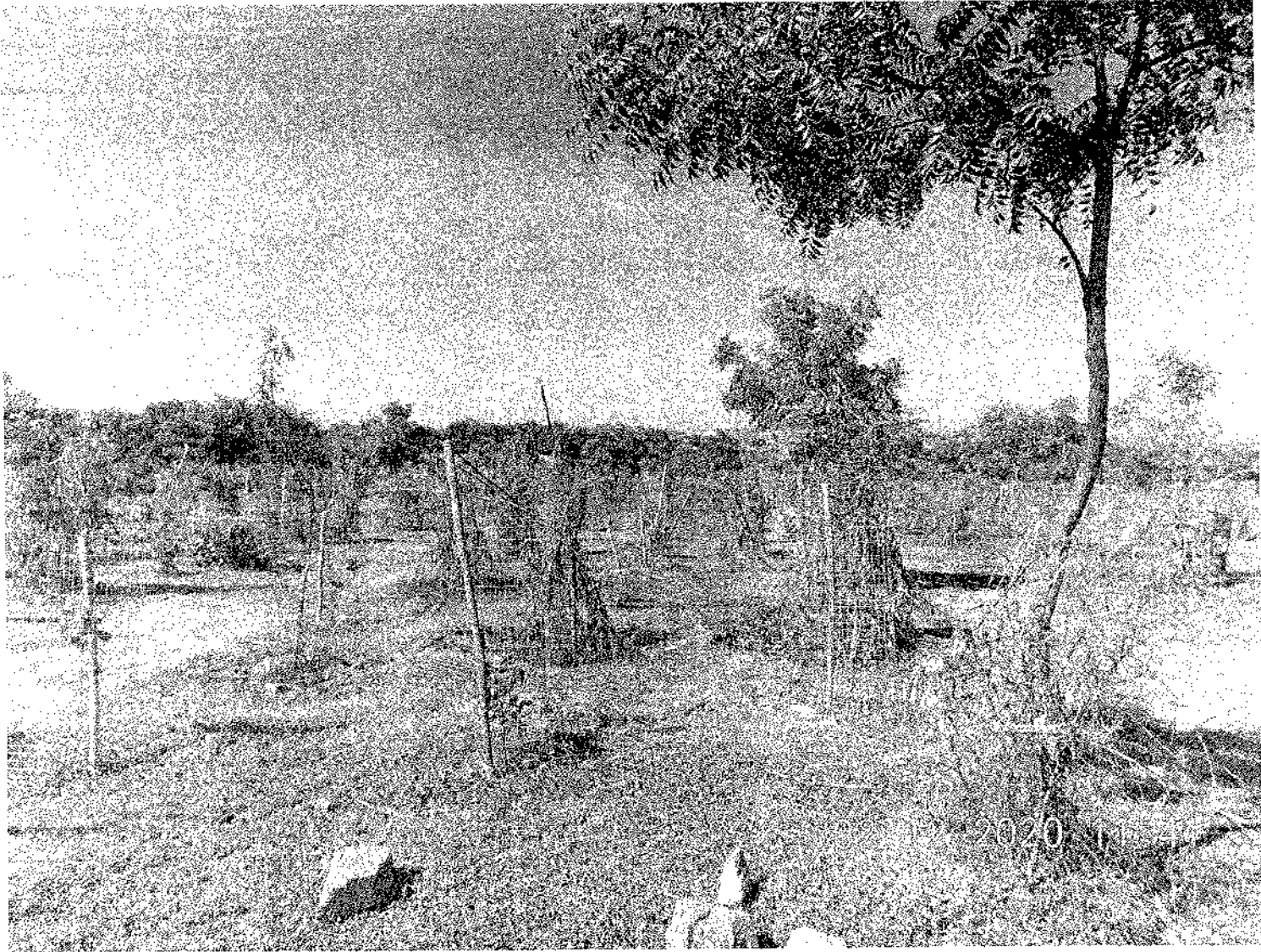




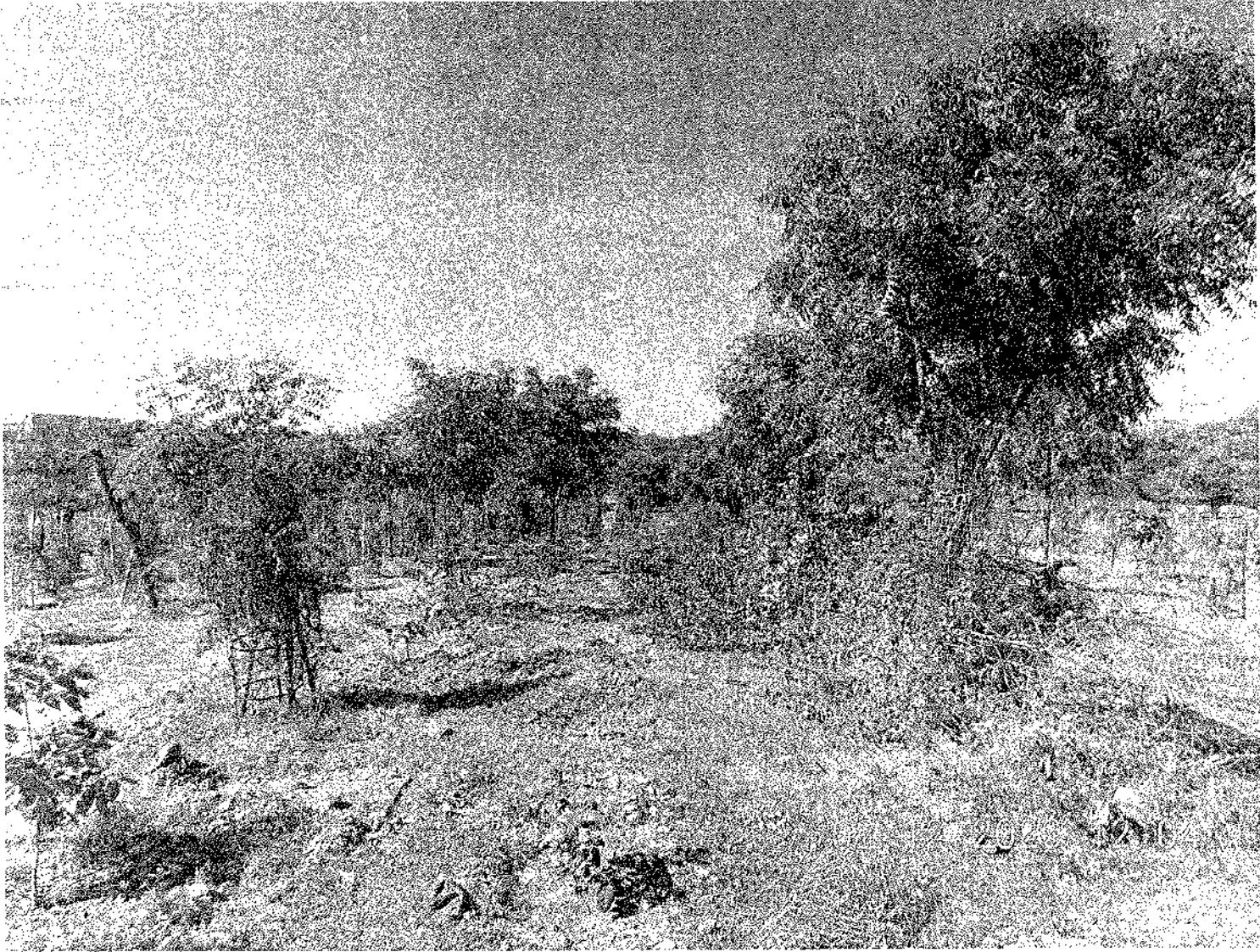


65



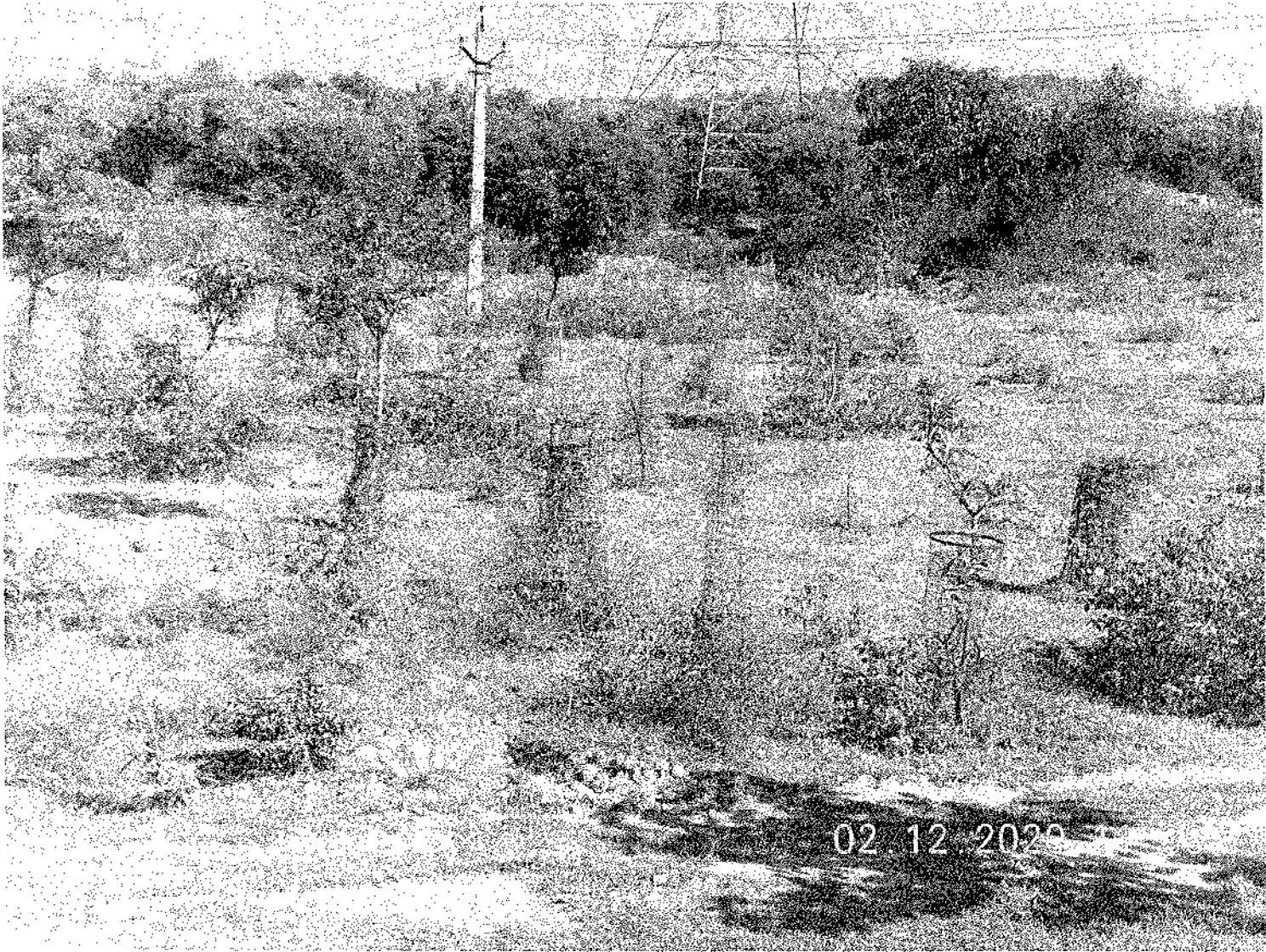


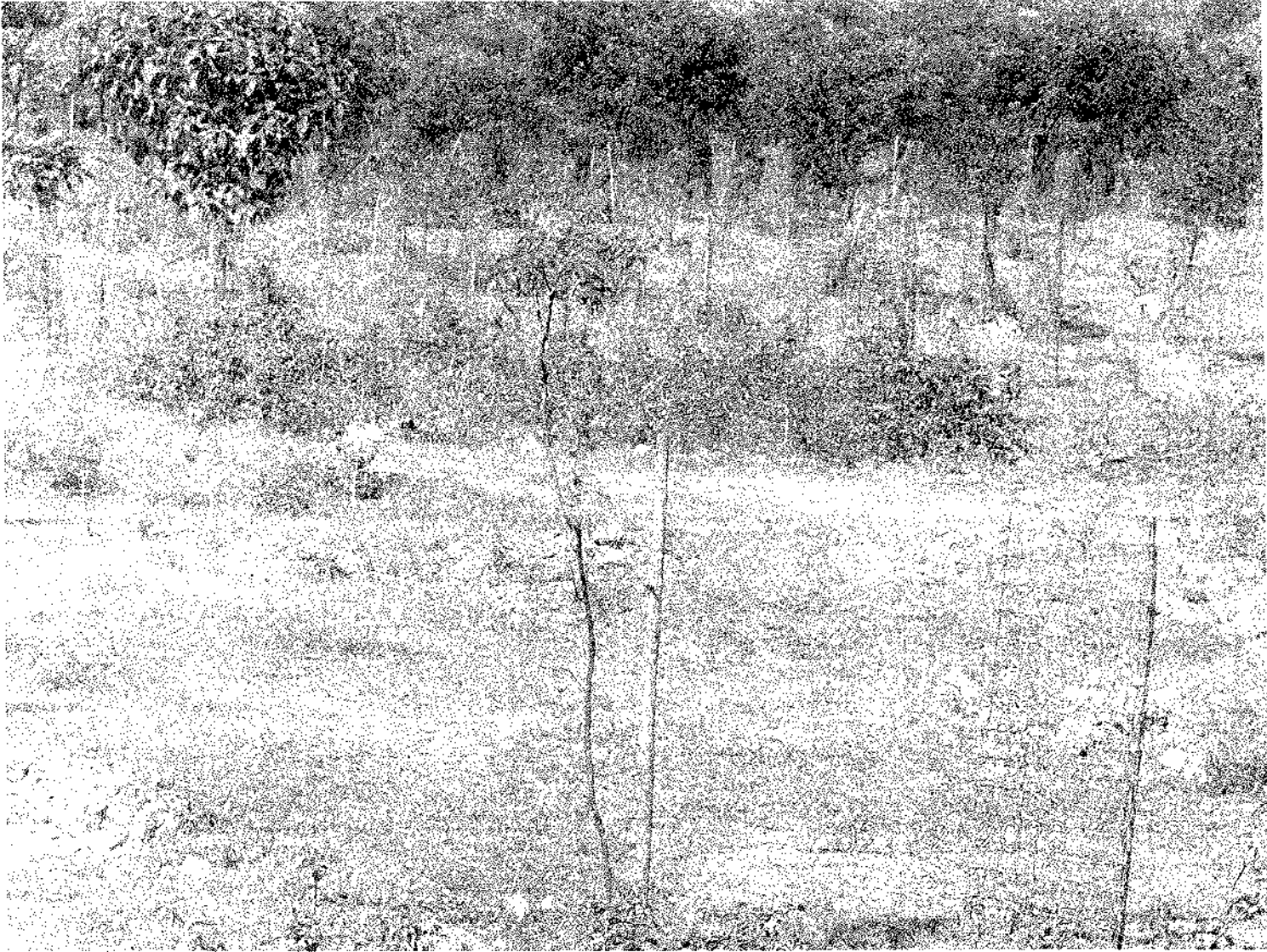


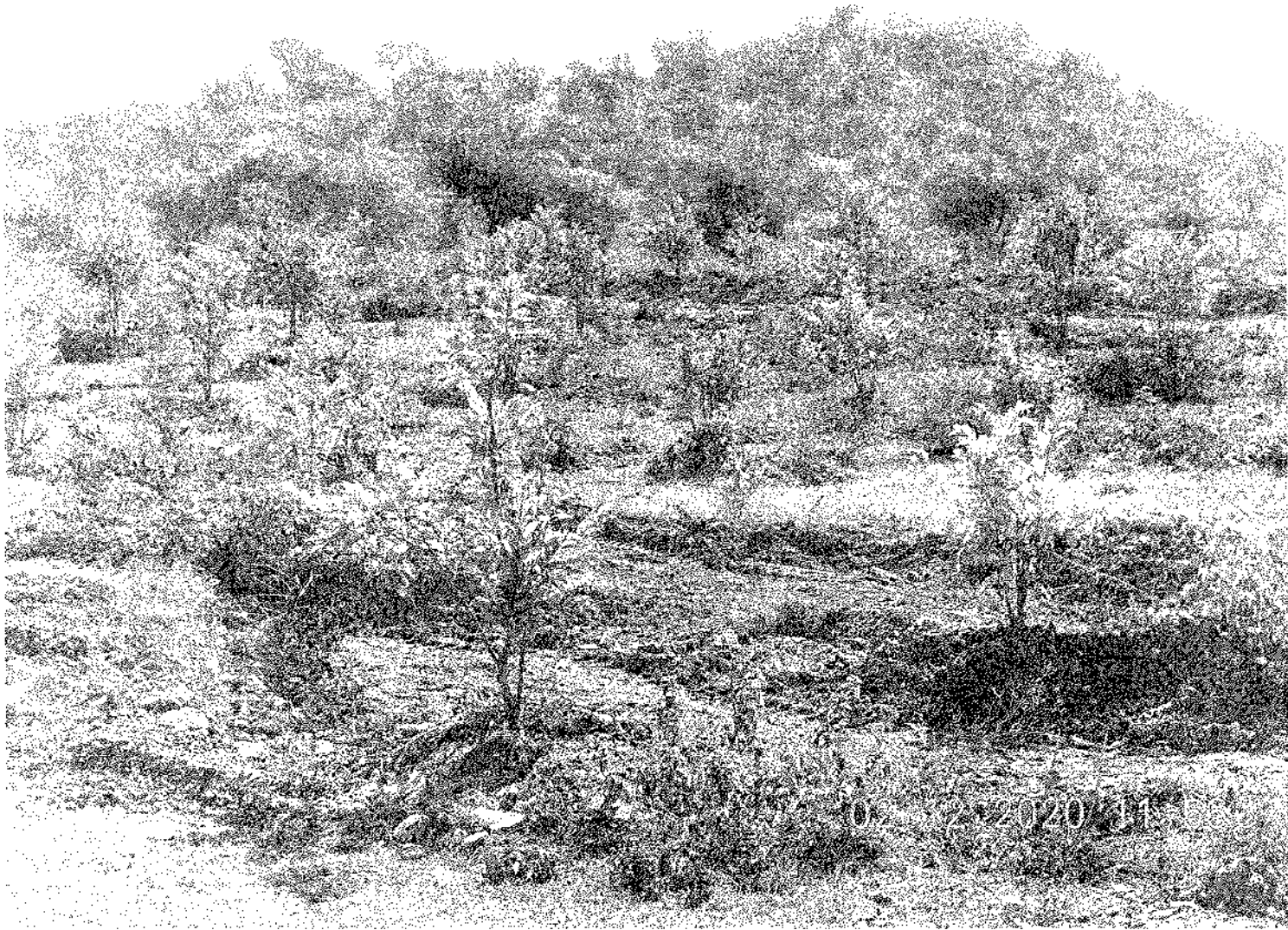




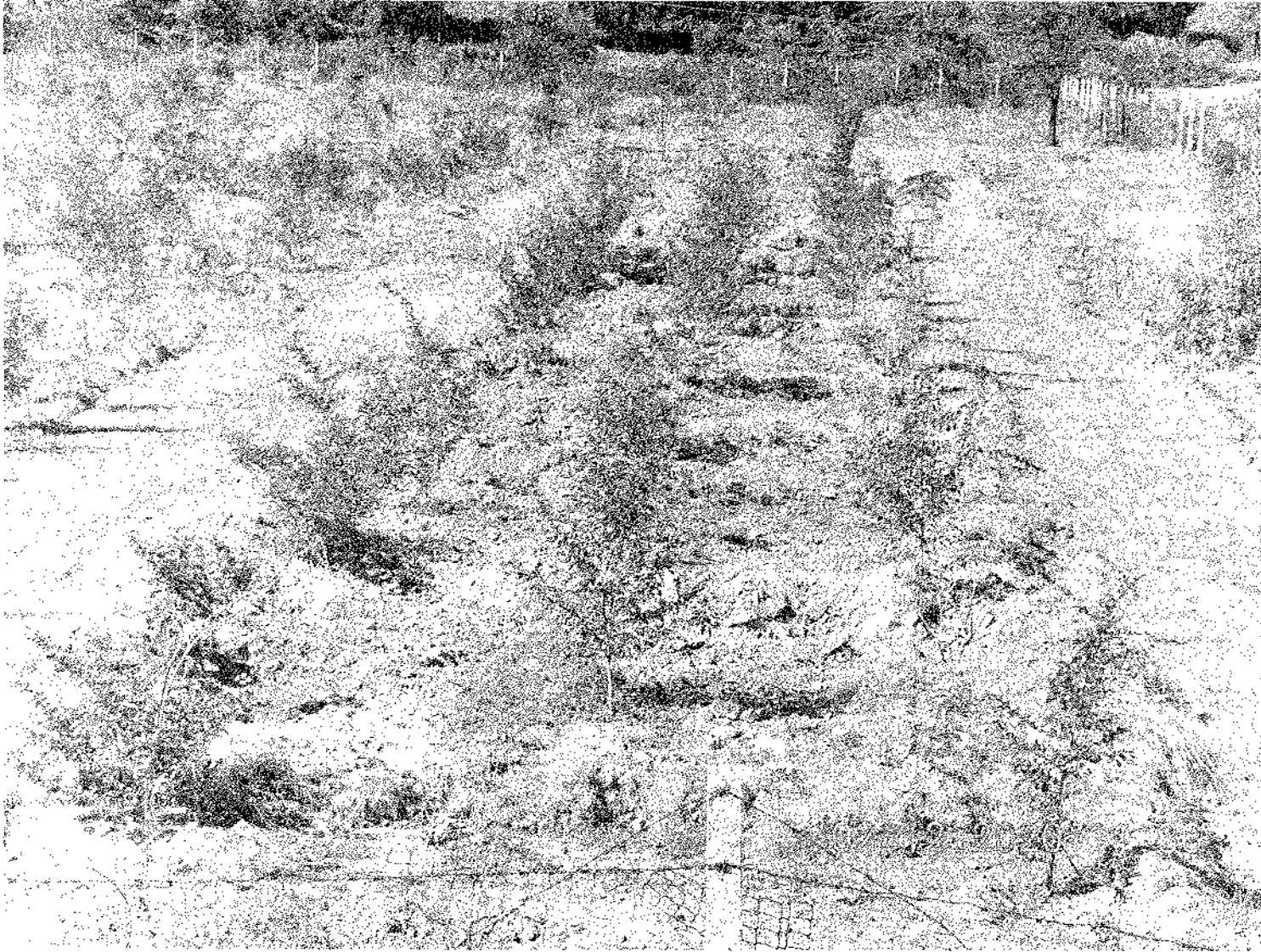


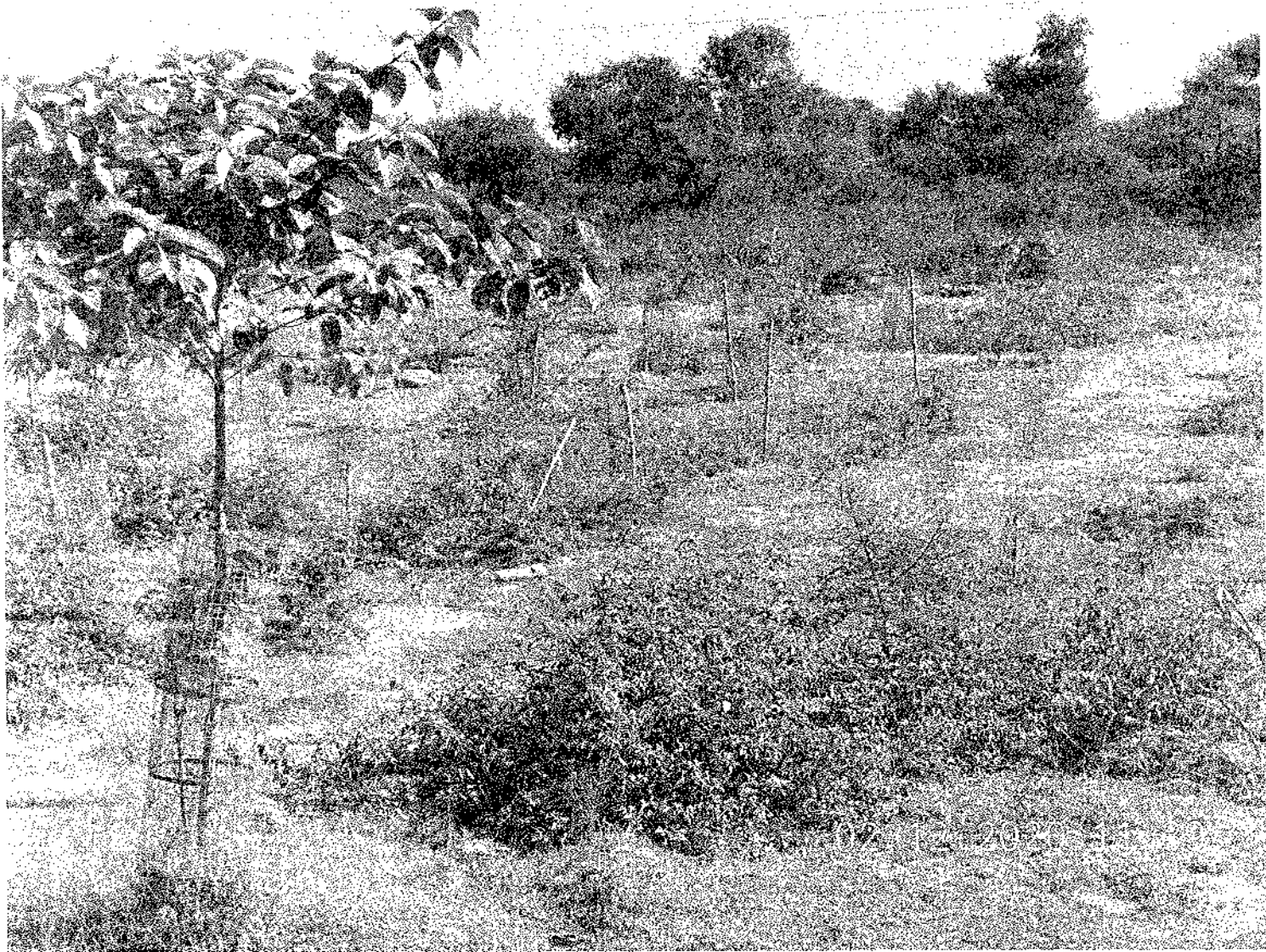


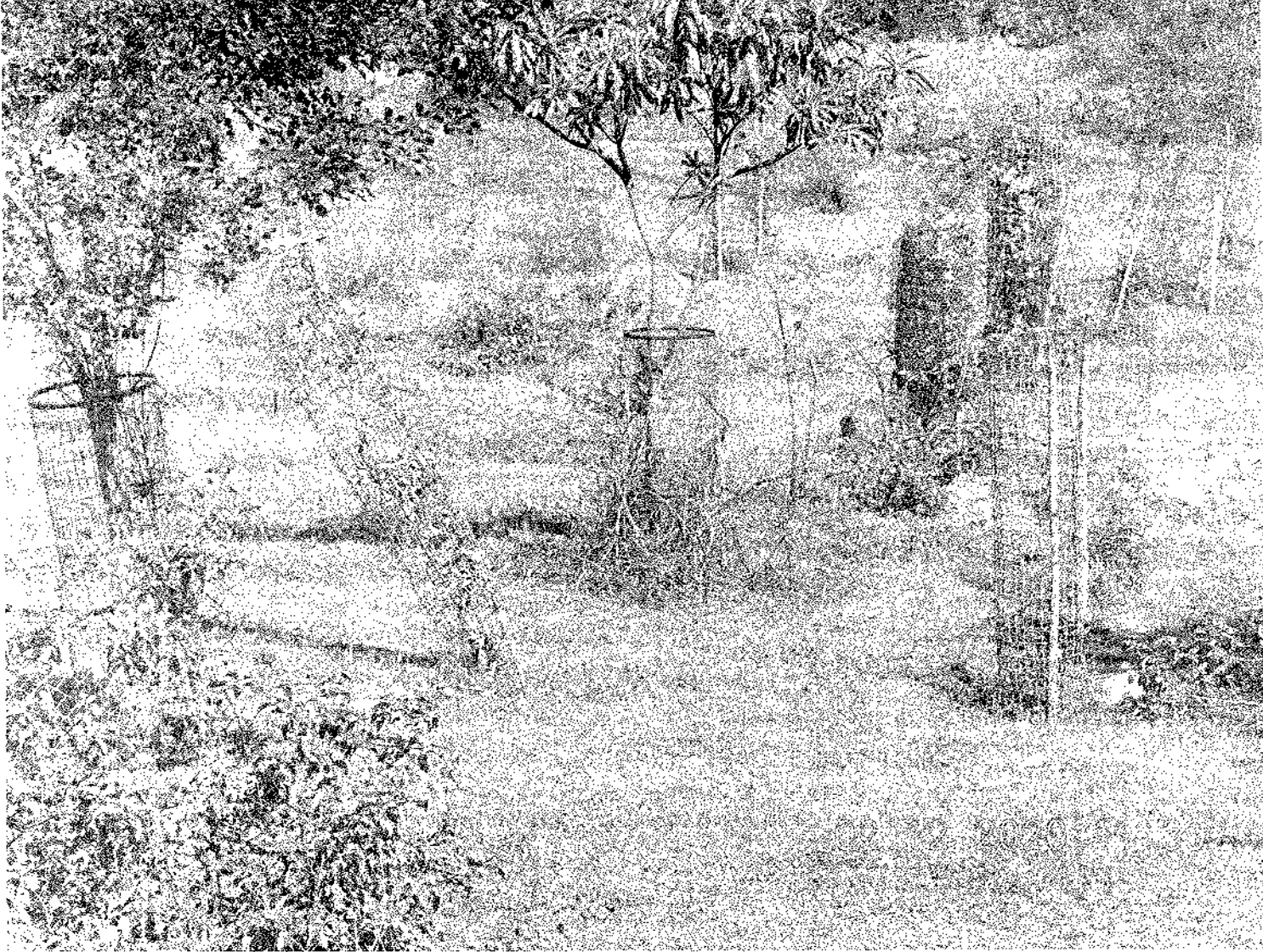














JINDAL SAW LIMITED

99 ANNEXURE D-2/6 (COPY) 78

Tel: Fax:

WORK ORDER AMENDMENT

Purchase Order No:4808003003 Version 2 13.06.2016
Effective Date:12.04.2016

Vendor :3005139
KHEMRAJ
VILLAGE DARIBA, VIA PUR, PANSAL

BHILWARA 311802
Rajasthan India
Tel:9784525987 9784525987
Fax:
E-mail:

Sales Person:
Contact No:
Your Reference:

Consignee Address :

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara
ARAJI NO. 9697/6711,
NEAR TIRANGA HILLS,
VILLAGE PUR, TEHSIL & DISTRICT: BHILWARA
Bhilwara
Rajasthan - 311802 India
TIN/VAT :08044-052269
CST NO :08044-052269
PAN NO:AABCS7280C
Excise Reg. No.:AABCS7280CEM018
ECC No:AABCS7280CEM018
Excise Range :SUBGROUP B-3
Excise Division :LTU-DELHI, NBCC PLAZA, PUSH P VIHAR,
SAKET, NEW DELHI-110017
Excise Commission :LTU DELHI

Service Tax Reg. No.:AABCS7280CSD017

Buyer Details :

Contact Person :Nishant Jain
Email Id :nishant.jain@jindalsaw.com
Phone No/Extn :/ Fax No:
Mobile No:8003698116

With reference to above mentioned order / contract and subsequent correspondence(s) amendment(s) to the following clause(s) are issued.

Order Value Summary:

	Amount (INR)
Gross Value (INR)	249750.00
TOTAL ORDER VALUE	249750.00

IN WORDS, INR TWO LAKH FORTY-NINE THOUSAND SEVEN HUNDRED FIFTY AND ZERO PAISE ONLY

Price Basis: Free on Road DARIBA VILLAGE
Payment Terms: AS BELOW
Payment to be released as per the actual weight received at JSL Site.

Ser. No.	Service Description	Quantity	UOM	Rate	Amount
00010	GREEN FODDER SUPPLY DARIBA	Quantity: 1.000	Activity unit		
Item Text:	Providing Green Chara (Fodder) To Dariba Village Cattles.				
		Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		249,750.00	0.00	0.00	249,750.00
00010.1	GREEN FODDER SUPPLY DARIBA	67,500.000	KG	3.70	249,750.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		
30.07.2016	1.000	AU			
Existing values of this item :					
Existing Order Quantity:		0 KG			
Existing Total Amount:		0.00			

For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office : A-1, UPSIDC Indl. Area , Nandgaon Road , Kosi Kalan , Distt.Mathura (U.P.), 281 403
Jindal Centre, 12 Bhikhaji Kama Place , Ramakrishna Puram (West), New Delhi, Delhi, 110 066

Terms & Conditions :

79

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term #Force Majeure# as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure

shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Contract Validity : 3 Months from the date of Order.

All other terms & conditions except above of the original purchase order and subsequent amendment(s) shall remain same and unchanged.

For JINDAL SAW LIMITED

Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO 8711, 9697/6711, NR TIRANGA HILLS
NEAR DEDHVAS PUR, SURAS, DHULKHERA, PANSAL
LAMPPIYA, BHILWARA, RAJASTHAN 311802 INDIA.
Tel: 01462-248417 Fax:

WORK ORDER

Purchase Order No: 4805004730

Effective Date: 01.11.2017

Vendor: 3006829

BHAGUNATH

SAVAI NATH, JOGIYO KA RALAYATA, SOOLIYA

BHILWARA 311804

Rajasthan India

Tel: 8239185281 / 8239185281

Fax:

E-mail:

GST Number:

Sales Person:

Contact No:

Your Reference:

Bill to / Ship to Address:

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara

ARAJI NO. 9697/6711,

NEAR TIRANGA HILLS,

Bhilwara

Rajasthan 311802 India

PAN AABCS7280C

GST Number: 08AABCS7280C1ZF

Buyer Details:

Contact Person: Nishant Jain

Email Id: nishant.jain@jindalsaw.com

Phone No/Extn: / Fax No:

Mobile No: 8003698116

We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Vendor should mention the same SAC/ HSN Code in their Invoice as mentioned in our Order along with same tax. If any deviation in SAC/ HSN Code/ Tax then Vendor should take prior confirmation from purchase department for providing the services/ dispatching the material, failing which the additional cost incurred by JSAW due to non-availability of input tax credit, shall be recovered from the Vendor.

Order Value Summary:

Gross Value (INR)

Amount (INR)

590000.00

TOTAL ORDER VALUE

590000.00

IN WORDS, INR FIVE LAKH NINETY THOUSAND AND ZERO PAISE ONLY

Price Basis: Free on Road JSAW BHILWARA SITE

Payment Terms: AS BELOW

As per the attach agreement.

Note: Payment shall be made/ starting from 12.10.2017 (not from 26.09.2017)

00010 Plantation at Patola Mahadev Temple

Quantity: 1,000 each

Item Text: Hiring of Land for Plantation Work at Patola Mahadev Temple, Pur Village.

Total Land Area : 100 Bigha

Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
590,000.00	0.00	0.00	590,000.00

Ser. No.	Service Description	Quantity	UOM	Rate	Amount
00010.1	Hiring of Land for Plantation Work	59,000	MON	10,000.00	590,000.00

This Service Comprises of

00010.1 Hiring of Land for Plantation Work

Schedule Date: 25.08.2022 Quantity: 1,000 UOM: EA HSN/SAC: 997212 Applicable Tax: Exempted / Nil Rate Supplies

For JINDAL SAW LIMITED

Authorized Signatory

All T&Cs & Payment Term as per the Attached Agreement.

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1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves, failing which the same shall be referred to the Sole Arbitrator to be appointed by us, whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term #Force Majeure# as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Contract Validity : From 26.09.2017 to 25.08.2022.

Note: Liason Deptt. have provide GCEO Approval for Plantation Work to be done at Patola Mahadev Temple land in Pur Village. Hence Order is placed in line with GCEO Approvals, Approved PR & Agreement basis.

Handwritten signature and date 8-11

Handwritten initials and date 8/11/17

For JINDAL SAW LIMITED

Handwritten signature and date 8/11/17

Authorized Signatory

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Terms & Conditions

1) Arbitration

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term #Force Majeure as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>in the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure

shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability of its part.

3) Contract Validity : Upto 06.02.2018.



25/7/17

25.7

For JINDAL SAW LIMITED

Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO.6711,9697/6711,NR TIRANGA HILLS
NEAR DEDHVAS,PUR,SURAS,DHULKHERA,PANSAL
LAMPIYA,BHILWARA, RAJASTHAN 311802,INDIA.
Tel:01482-248417 Fax:

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WORK ORDER

<p>Purchase Order No:4808003139 Effective Date:20.06.2016</p> <p>Vendor :3003525 BHERU LAL MALI NEAR POLICE CHOKI, PUR</p> <p>BHILWARA BHILWARA 311001 Rajasthan India Tel:9829100260 9829100260 Fax: E-mail:</p> <p>Sales Person: Contact No: Your Reference:</p>	<p>Consignee Address : Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara ARAJI NO. 9697/6711, NEAR TIRANGA HILLS, VILLAGE PUR, TEHSIL & DISTRICT: BHILWARA Bhilwara Rajasthan - 311802 India TIN/VAT :08044-052269 CST NO :08044-052269 PAN NO:AABCS7280C Excise Reg. No.:AABCS7280CEM018 ECC No:AABCS7280CEM018 Excise Range :SUBGROUP B-3 Excise Division :LTU-DELHI, NBCC PLAZA, PUSHP VIHAR, SAKET, NEW DELHI-110017 Excise Commission :LTU DELHI</p> <p>Service Tax Reg. No.:AABCS7280CSD017</p> <p>Buyer Details : Contact Person :Nishant Jain Email Id :nishant.jain@jindalsaw.com Phone No/Extn / Fax No: Mobile No:8003698116</p>
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We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Order Value Summary:

	Amount (INR)
Gross Value (INR)	740000.00
TOTAL ORDER VALUE	740000.00

IN WORDS, INR SEVEN LAKH FORTY THOUSAND AND ZERO PAISE ONLY

Price Basis: Free on Road PUR VILLAGE

Payment Terms: AS BELOW

After submission of weekly running bill with duly verified by JSAW Civil HOD, within 7 Days.

00010	Green Fodder Supply at Near water tank,pu	Quantity: 1.000	Activity unit		
Item Text:	Providing Green Fodder at Pur Village Cattles Near Water Tank & Boundary.				
Scope of Work:					
i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.					
ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.					
iii) Unloading of Fodder at designated point.					
	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount	
	370,000.00	0.00	0.00	370,000.00	
Ser. No.	Service Description	Quantity	UOM	Rate	Amount
This Service Comprises of					
00010.1	GREEN FODDER	100,000.000	KG	3.70	370,000.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		
30.06.2017	1.000	AU			

For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office : A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt:Mathura (U.P.), 281 403
Jindal Centre, 12 Bhikhar Karna Place, Ramakrishna Puram (West), New Delhi, Delhi, 110 066

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00020	Green Fodder Supply at Near Boundary, pur		Quantity: 1.000 Activity unit		
		Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		370,000.00	0.00	0.00	370,000.00
Ser. No.	Service Description	Quantity	UOM	Rate	Amount
This Service Comprises of					
00010.1	GREEN FODDER	100,000.000	KG	3.70	370,000.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		
30.06.2017	1.000	AU			

Terms & Conditions :

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure

shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Contract Validity: Order shall be valid till 1 Year from the date of order.

21/6/16 *[Signature]*

For JINDAL SAW LIMITED

[Signature]
21-06-16

Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO 6711,9697/6711,NR TIRANGA HILLS
NEAR DEDHVAS,PUR,SURAS,DHULKHERA,PANSAL
LAMPIYA,BHILWARA, RAJASTHAN 311802 INDIA.
Tel:01482-248417 Fax:

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WORK ORDER

Purchase Order No:4808003138
Effective Date:20.06.2016

Vendor:3005147
PURAN MAL MALI
NEAR POLISH CHOKI, PUR

BHILWARA 311001
Rajasthan India
Tel:9571280962 9571280962

Fax:

E-mail:

Sales Person:

Contact No:

Your Reference:

Consignee Address :

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara

ARAJI NO. 9697/6711,

NEAR TIRANGA HILLS,

VILLAGE PUR,TEHSIL & DISTRICT: BHILWARA

Bhilwara

Rajasthan - 311802 India

TIN/VAT :08044-052269

CST NO :08044-052269

PAN NO:AABCS7280C

Excise Reg. No.:AABCS7280CEM018

ECC No:AABCS7280CEM018

Excise Range :SUBGROUP B-3

Excise Division :LTU-DELHI, NBCC PLAZA, PUSHP VIHAR,
SAKET, NEW DELHI-110017

Excise Commission :LTU DELHI

Service Tax Reg. No.:AABCS7280CSD017

Buyer Details :

Contact Person :Nishant Jain

Email Id:nishant.jain@jindalsaw.com

Phone No/Extn / Fax No:

Mobile No:8003698116

We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Order Value Summary:

Gross Value (INR)

Amount (INR)

740000.00

TOTAL ORDER VALUE

740000.00

IN WORDS, INR SEVEN LAKH FORTY THOUSAND AND ZERO PAISE ONLY

Price Basis: Free on Road SAMODI & DARIBA VILLAGE

Payment Terms: AS BELOW

After submission of weekly running bill with duly verified by JSAW Civil HOD, within 7 Days.

00010 Green Fodder Supply at Dariba Quantity: 1.000 Activity unit
Item Text: Providing Green Fodder at Dariba & Samodi Village Cattles.

Scope of Work:

- Weightment of Filled & Empty Vehicle shall be done at JSAW Site.
- Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- Unloading of Fodder at designated point.

Ser. No.	Service Description	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		370,000.00	0.00	0.00	370,000.00
	This Service Comprises of	Quantity	UOM	Rate	Amount
00010.1	GREEN FODDER	100,000.000	KG	3.70	370,000.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		
30.07.2017	1.000	AU			

For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office : A-1, UPSIDC Indl. Area, Nandgaon Road, Kosi Kalan, Distt: Mathura (U.P.) 281 403
Jindal Centre, 12 Bhikha Karna Place, Ramakrishna Park (West), New Delhi, Delhi, 110 036

00020 Green Fodder Supply at samodi

Quantity: 1.000 Activity unit 87

Ser. No.	Service Description	Rate / Unit	Disc. / Unit	P. & F. / Unit	Total Amount
		370,000.00	0.00	0.00	370,000.00
	This Service Comprises of	Quantity	UOM	Rate	Amount
00010.1	GREEN FODDER	100,000.000	KG	3.70	370,000.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		
30.06.2017	1.000	AU			

Terms & Conditions :

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Contract Validity:

i) For Line Item No. 10: Order shall be valid from 13.07.2016 to 12.07.2017.

ii) For Line Item No. 20: Order shall be valid till 1 Year from the date of order.

[Handwritten signature and date]
21/6/16

For JINDAL SAW LIMITED

[Handwritten signature]
21.06.16
Authorized Signatory



JINDAL SAW LIMITED

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ARAJI NO 6711,9697/6711,NR TIRANGA HILLS
NEAR DEDHVAS,PUR,SURAS,DHULKHERA,PANSAL
LAMPIYA,BHILWARA, RAJASTHAN 311802 INDIA.
Tel:01482-248417 Fax:

WORK ORDER

Purchase Order No:4808006570
Effective Date:13.04.2020

Vendor :3008968
UDAY LAL KEER
DEVA LAL, HAWELI KA CHABURTA, RAWLA CHOK SANGANER

BHILWARA BHILWARA 311001
Rajasthan India
Tel:9929878230 9929878230
Fax:
E-mail:Udaylalkeer12@gmail.com
GST Number :
Sales Person:
Contact No:
Your Reference:

Bill to / Ship to Address :

Jindal Saw Limited-Bhilwara
ARAJI NO. 9697/6711,
NEAR TIRANGA HILLS,
Bhilwara
Rajasthan 311802 India

PAN : AABCS7280C
GST Number : 08AABCS7280C1ZF

Buyer Details :

Contact Person :Nishant Jain
Email Id :nishant.Jain@jindalsaw.com
Phone No/Extn :/ Fax No:
Mobile No:8003698116

We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

A) Vendor should mention the same SAC/ HSN Code in their Invoice as mentioned in our Order along with same tax. If any deviation in SAC/ HSN Code/ Tax then Vendor should take prior confirmation from purchase department for providing the services/ dispatching the material, failing which the additional cost incurred by JSAW due to non-availability of input tax credit, shall be recovered from the Vendor.

B) You should despatch the material along with E-way bill in case basic Invoice value exceed Rs. 50,000/-, failing which all liability arising out of this shall be of supplier only, which also may cause delay in Payment.

Order Value Summary:

	Amount (INR)
Gross Value (INR)	2117000.00
TOTAL ORDER VALUE	2117000.00

IN WORDS, INR TWENTY-ONE LAKH SEVENTEEN THOUSAND AND ZERO PAISE ONLY

Price Basis: Free on Road FOR Bhilwara Sites
Payment Terms: AS BELOW

Payment shall be released as per the actual weight received at JSAW Site along with submission of monthly bill duly verified from Head Civil dept. within 7 days.

Note: JSAW shall deduct & retain the amount from contractor's monthly bills equal to 10% of the total basic order value and release the retention amount after successful completion of contract.

CPBG/ Security Clause: JSAW shall retain 10% of the total basic order value which will be deducted from the contractor's monthly running bills. JSAW shall not pay any amount to contractor until 10% of the basic order value gets deducted starting from first bill. Retention amount shall be released after successful completion of contract.

Henceforth, JSAW will release all your due payments through electronic mode only. Therefore, please provide your company's bank account details on your company's letterhead duly signed & stamped in the attached format failing which JSAW will not be able to release your any due payment. The required details in the prescribed format must reach to JSAW within 7 days of issuance of the order. PIs ignore this clause if the required details have already been furnished by you as prescribed above.

Warranty:

For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office : A-1, UPSIDC Indl. Area , Nandgaon Road , Kosi Kalan , Distt:Mathura (U.P.), 281 403
Jindal Centre, 12 Bhikhaji Kama Place , Ramakrishna Puram (West), New Delhi, Delhi, 110 066

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Not Applicable

Liquidated Damage Clause:

Not Applicable

00010 Supply green fodder water tank,pur Quantity: 1.000 each

Item Text: Providing Green Fodder at Near Water Tank, Pur Village

Scope of Work:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- iii) Unloading of Fodder at designated point

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				529,250.00	0.00	0.00	529,250.00
							Amount
This Service Comprises of							
00010.1	Green Fodder	182,500.000	KG	2.90			529,250.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
12.04.2021	1.000	EA					

00020 Supply green fodder near Boundary,Pur Quantity: 1.000 each

Item Text: Providing Green Fodder at Near Boundary Wall, Pur Village

Scope of Work:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- iii) Unloading of Fodder at designated point

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				529,250.00	0.00	0.00	529,250.00
							Amount
This Service Comprises of							
00020.1	Green Fodder	182,500.000	KG	2.90			529,250.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
12.04.2021	1.000	EA					

00030 Supply of green Fodder Dariba Vill Quantity: 1.000 each

Item Text: Providing Green Fodder at Dariba Village Cattles

Scope of Work:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- iii) Unloading of Fodder at designated point

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				529,250.00	0.00	0.00	529,250.00
							Amount
This Service Comprises of							
00030.1	Green Fodder	182,500.000	KG	2.90			529,250.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
12.04.2021	1.000	EA					

00040 Supply of green Fodder Samodi Vill Quantity: 1.000 each

Item Text: Providing Green Fodder at Samodi Village Cattles

Scope of Work:

For JINDAL SAW LIMITED

Authorized Signatory

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- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
 ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
 iii) Unloading of Fodder at designated point

Ser. No.	Service Description	Quantity	UOM	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
				529,250.00	0.00	0.00	529,250.00
	This Service Comprises of						
00040.1	Green Fodder	182,500.000	KG	2.90			529,250.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
12.04.2021	1.000	EA					

Sub: Work Order for Providing Green Fodder at Pur, Dariba & Samodi Village.

Ref: As per your Initial Offer Dt. 12.03.2020 & subsequent discussion with you.

Our Indent No.: 2002006706 Dt. 17.03.2020 [Civil].

1) Above Unit Price shall remain fixed and firm till the completion of this work order and the above unit price is excluding Tax, which shall be paid extra against submission of proof of deposition of the same. Tax deposition proof shall be provided by contractor for their previous bills before clearing their subsequent bills to JSAW.

2) TDS shall be deducted as applicable and necessary certificate will be provided by JSAW.

3) Work Contract Tax: WCT will be deducted as applicable and no refund/claim will be admissible.

4) The order will be treated as unit rate contract.

5) Insurance: You shall arrange the insurance of your tools & equipment in use at site, along with that of labors during the execution of work at JSAW site. You shall also be responsible for third party liability for your equipment & manpower. You shall be responsible for all risks & consequences for gross negligence on your part.

6) The quality of the work shall be approved by JSAW / Any Third Party Agency.

7) You shall ensure safety of your workmen and the equipments while execution of the work. You shall abide with all safety regulations laid down by the Rajasthan and Indian govt. you shall carry out the required formalities for obtaining labour license, insurance, PF etc, as laid down by the Rajasthan and Indian govt. you will ensure strict adherence to the applicable statutory laws including workmen compensation policy. You shall take necessary care while execution of the work for ensuring safety of your and our workmen/staff and equipments. All safety compliances for the workers shall be under your scope.

8) You will not sublet or assign this order to any other person/party without our prior written consent

9) In JSAW Scope:

i) Fodder Qty. & Place shall be instructed by JSAW CSR Incharge.

10) In Vendor Scope:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
 ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
 iii) Unloading of Fodder at designated point

11) Order Validity: Upto 12.04.2021

12) Completion Period: You shall plan the entire work, in such a manner that the total work shall be completed as per JSAW requirement.

13) Site Mobilization: Order validity from the date of notice to proceed or date of commencement of work

14) The copy of invoice shall be addressed to:

For JINDAL SAW LIMITED

Authorized Signatory

JINDAL SAW LIMITED,
ARAJI NO. 6711,9697/6711ETC., TOT. AR.COV.IN ML.NO.631/05 & 627/05,
NEAR TIRANGA HILLS,
NEAR DEDHVAS,PUR, SURAS,DHULKHEDA,PANSAL,LAMPIYA,
VILLAGE PUR,
BHILWARA # 311 802 RAJASTHAN

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15) Risk Purchase: If Contractor/ Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor/ Vendor, if necessary by due legal process.

16) Escalation Clause: The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract

We hope that you will find the above in order and as per our discussions.

Order Acknowledgement: Please acknowledge receipt of the order & send order confirmation within 03 days of receipt of the order via Email, failing which it shall be assumed as confirmed & having accepted by you.

For JINDAL SAW LIMITED

Authorized Signatory

Annexure 1 for PO No.:4808006570

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JSAW'S GENERAL COMMERCIAL TERMS & CONDITIONS FOR SERVICE
(IF NOT SPECIFIED OTHERWISE)

1. Price: The order will be treated as unit rate contract as per BOQ rates. Prices are Firm and fix basis and shall not change during the course of execution of this Work Order and the above total basic contract value shall be inclusive of all taxes, duties, cess, any other statutory taxes for manpower and materials etc., but excluding of GST.
2. Insurance: Contractor shall arrange for the insurance of their tools & equipment in use at site, along with that of labours during the execution of work at JSAW site. Contractor shall also be responsible for third party liability for his equipment(s) & manpower. Contractor shall be responsible for all the risks & consequences for gross negligence on his part.
3. Goods and Services Tax (GST): Seller has to strictly follow their tax liability as per GST act effective from 1st July-2017. Major points are covered as under and if anything is missed out or any amendment in GST act to be followed by Seller.
 - 3.1 Indigenous supplier shall be entertained only if the vendor has a valid GST registration number, which should be clearly mentioned in the offer.
 - If any specific exemption is available at Supplier's end, a declaration with due supporting documents need to be furnished by supplier for considering the offer.
 - If JSAW finds any specific exemption in any of their project against Government Notification, then Seller shall have to follow the cost effective tax procedure and documentation, so JSAW can avail maximum tax benefits.
 - 3.2 Supplier shall mention their GSTN registration number in all their invoices and invoices shall be in the format as specified/prescribed under GST laws. Invoices shall necessarily contain Invoice number (in case of multiple numbering system is being followed for billing like SAP invoice no, commercial invoice no etc., then the Invoice No which is linked/uploaded in GSTN network shall be clearly indicated), item description as per Order, Quantity, Rate, Value, applicable taxes with nomenclature (like IGST, SGST, CGST & UTGST) separately, HSN/ SAC Code, etc.
 - 3.3 All invoices shall bear the HSN Code for each item separately (Harmonized System of Nomenclature)/ SAC code (Services Accounting Code).
 - 3.4 A declaration to the effect that all invoice particulars are/were uploaded in the GSTN network/ portal & all tax liability as per GST rules and regulations have been and will be discharged, shall be mentioned in the invoice. If not mentioned in the invoice, a separate declaration shall be submitted as per the requirement of JSAW.
 - 3.5 All documents like Test Certificate, LR copy, Guarantee/Warranty certificate, work completion certificate, any other document mentioned in Order, shall be sent along with the vehicle/consignment. For all consignments received within the calendar month, input credit will be availed within that month in line with monthly returns filing cycle. In case of any discrepancy in the document or non-submission of documents mentioned in the Order, then JSAW will not be able to accept or account the material, in such case availing of tax credit will be deferred to next month or so.
 - 3.6 In case of discrepancy in the data uploaded by supplier in the GSTN portal or in case of any shortages or rejection in the supply, then JSAW will not be able to avail the tax credit and will notify the supplier of the same. Supplier has to rectify the data discrepancy in the GSTN portal or issue credit note (details to be uploaded in GSTN portal) for the shortages or rejections in the supplies, within the calendar month notified by JSAW.
 - 3.7 For any such delay in availing of input tax credit / non availability of input tax credit for reasons attributable to supplier (as mentioned above), same shall be recovered from supplier.
 - 3.8 TDS shall be deducted at source as applicable and TDS deduction certificate will be issued.
 - 3.9 If some of the goods and services, which have still not covered under GST act, on those goods and services, following shall be applicable:
 - Tax shall be paid extra as applicable against submission of proof of deposition of the same. Tax deposition proof shall be provided by the Contractor for their previous bills before clearing of their subsequent bills to JSAW in normal course. Your Payment will not be held if you are not able to deposit Tax deposition challans against previous RA Bills due to unavoidable circumstances, but Proof of all previous Tax deposition Challan will be submitted before clearance of Final bills.
4. Contract Security Guarantee (CPBG): Contractor shall submit a contract performance Bank Guarantee (CPBG) for 10% of the Total Contract basic value as per JSAW's standard format, which shall remain valid till the completion of work / job plus 01 month of claim period. CPBG shall be applicable, if basic order value is more than Rs. 1.00 Crore.
5. Mobilization Time: 02-07 days from the date of issue of work order, if not specified otherwise.
6. Work completion schedule: Timely completion of the work / job is the essence of this contract and shall be rigidly followed.
7. Liquidated Damages: Liquidated Damage will be applicable if there is a delay beyond the agreed completion period and shall entitle JSAW to deduct LD @ 1% of total basic order value per week or part thereof delay, subject to a maximum of 10% of the total basic order value. LD shall be deducted from any amount payable to the supplier. However, if there is delay in providing clear fronts from JSAW and for any other reasons solely attributable to JSAW (Refer Completion Time Clause), the same shall be added in the completion period and accordingly LD shall be applicable.
8. Payment Term:
 - (A) 90% payment will be released within 15 days of submission of R. A. Bill to JSAW Project Incharge/ HOD duly approved and certified by JSAW Project In-charge/HOD.
 - (B) 10% amount will be released after total completion of job and adjustment of LD Penalty, if any, duly approved and certified by JSAW Project In-charge/HOD. This payment shall be released against submission of PBG of equivalent amount as per JSAW's standard format, which shall remain valid till 12 months from date of total job completion.

Note: At the time of submission of each R.A Bill to JSAW, Contractor has to submit reconciliation statement of free issue materials duly approved / certified by the Project / Plant in-charge.

 - (A) JOB EXECUTION
 - 1) Completion Period: Timely completion of the work is the essence of this contract. Contractor shall, at all time mobilize sufficient resources for timely

For JINDAL SAW LIMITED

Authorized Signatory

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completion of the work. Completion Period shall be as follows:

Entire work shall be completed by as per agreement including the time period of mobilization time of release of Work Order subject to availability of material (in JSAW scope of supply) and site in cleared condition.

Contractor shall start the job execution immediately after release of Work Order in consultation with JSAW Project In charge/HOD and all milestone dates shall be reckoned accordingly. Soft copy of WO sent by mail and received by the contractor will be considered for commencement of activities in consultation with JSAW.

Special Condition: Though the final completion schedule is defined as above, Contractor shall mobilize additional manpower/resources as directed by JSAW Project / Plant Incharge to expedite the Job, if required. In case the Contractor fails to deploy such additional requirements, JSAW shall be at its liberty to either cancel the Order or deploy additional resources at the cost of Contractor to maintain the revised work completion timeline, if required.

2) Mobilization: Contractor shall mobilize the complete manpower and machinery at job site as per agreement from the date of issue of work order.

3) Resources: Contractor shall deploy adequate Manpower, Equipment, Breakers, Dumpers, Tractor Trolleys, Hydra Cranes, tools, Tackles, consumables & Scaffolding material, etc appropriate to the job for carrying out the execution of work. JSAW will not provide any type of tools/equipment etc for this job.

4) Additional Resources: If it is identified that additional manpower & equipment are required to be deployed in order to complete the targeted job as per schedule, Contractor shall deploy and mobilize such additional manpower & equipment immediately to avoid any such job schedule delay at Site without charging an extra cost to JSAW except Special Machines identified and agreed by JSAW.

5) Quality of job: Entire job shall be completely as per the Technical Specifications/guidance provided by JSAW. The quality of the work shall be approved by JSAW / Any Third Party Agency deputed by JSAW.

6) Quantity of Job and Quantity Variation: The Job Work shall be taken up strictly as per the Work Order; any upward variation in the quantities mentioned shall be taken up immediately with the concerned site in charge and should be addressed to him in writing well in advance.

7) Additional Quantity / Item: Any extra work if required to be taken up apart from the items mentioned in the BOQ, shall only be executed after receipt of work order Amendment from JSAW.

8) Contractor shall maintain measurement book/record in the format specified by JSAW for job work on daily basis and get the same certified/verified by JSAW site in-charge/engineer. Contractor shall submit daily report to JSAW in approved format giving the progress of job work activities. Contractor shall attend progress review meeting as desired by JSAW and shall also take suitable action as reviewed in the meetings and suggested by JSAW for expediting the work.

9) JSAW shall review periodically the progress of work. JSAW reserves the right to off load part or full quantity of the work under Contractor's scope to any other agency, if

i. The contractor does not achieve the required progress and/or

ii. Quality of work is not satisfactory.

10) JSAW reserves the right to short close the contract without giving any reasons.

11) The security of all your assets, equipment and the bought out items, which will be under your possession, shall be under your scope.

12) All clauses including wastage clause shall be applicable as per JSAW's specifications. Contractor shall bring specific cases to our notice, in case wastage exceeds the specific norms.

13) All work will be carried out by the contractor under the supervision of JSAW engineer(s) and contractor will have no authority to take out any material from JSAW Site.

14) Contractor's Staff, Workers & Labors will not be allowed from the factory gate without Safety Helmets & Safety Shoes.

15) Child Labors are strictly prohibited.

16) Ladies Labors / Workers with their Children will not be allowed to work at site.

17) Height (Height Permission required above 3.0 Mtrs Level) permission will be taken from JSAW before engaging labors / Workers for working at height.

18) Barricading shall be done by contractor at work stations/site by safety Tape / Ribbon Contractor's scope.

19) Day to Day site housekeeping shall be in Contractor's scope.

20) Without Site Incharge, required Numbers of Site Engineers, Store Keeper & Site Supervisors Contractor will not be allowed to work at site.

21) Complete surveying, marking center line on foundation, Preparing Protocol are all in contractor scope of work.

(B) JSAW SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(C) CONTRACTOR'S SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(D) WARRANTY (DEFECT LIABILITY):

The Contractor warrants the quality of the Works under the Scope of Works for a period of 12 months from the date of certifications of final bill, against defective material, poor workmanship. In case the Works show any defect arising out of defective material, and/or poor workmanship during the warranty period, the Contractor shall take immediate step for rectification within 7 days of observance of such defect, free of all cost against written communication from the Company (JSAW)/Engineer failing which the Company (JSAW) reserves the right to carry out rectification/ replacement at the risks and cost of the Contractor and recover the expenses from the Contractor's dues to the Company (JSAW) / group Company (JSAW) / if any / or other means, as deemed fit per terms of the contract. Should any defective work have been done by the Contractor shall be liable to make good the same in the same manner as if the work has been done and the materials supplied by the Contractor itself. The Contractor shall remain liable under

For JINDAL SAW LIMITED

Authorized Signatory

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the provisions of this clause notwithstanding the payment of any intermediate bills or settlement of the final bill.

(E) INSPECTION, SUPERVISION AND TEST:

JSAW / Consultant of JSAW / any nominated third party inspection agency shall have the right of inspection and supervision of the process adopted by the Contractor for the execution of the works at various stages. In case the job process adopted is not found suitable and commensurate with the desired parameters, the Contractor will be advised to adopt the correct process which will be binding on the Contractor. JSAW's decision regarding the quality of work and its acceptability shall be final and binding on the Contractor.

(F) SITE CO-ORDINATION:

Contractor shall Co-ordinate with JSAW Site in-charge/engineer for all activities like Mobilization of manpower, Site Clearance, Scope of Work, Process, Execution Schedule, Technical clearance, Bill Passing etc. related to execution of the Work at site.

(G) INVOICING / CONSIGNEE DETAILS:

Shall be mentioned / as mentioned in page 1 (front page RHS top corner) of the Order.

(H) CODE OF CONDUCT:

If any person(s) of Contractor is found involved in activities which are not ethical like bribing or malpractices, moral turpitude during the execution of WO, in such a situation, JSAW shall have the discretion of penalizing such person(s) and/or ask the Contractor to make suitable replacement without upsetting completion schedule and quality of Works and also such activities shall entitle JSAW to terminate this Work Order.

(I) If Contractor / Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(J) ARBITRATION:

If any dispute or difference of any kind whatsoever shall arise between the Company (JSAW) and the Contractor for the performance of the Contract whether during the progress of Works or after completion during Defect Liability Warranty period or whether before or after the termination, abandonment, it shall be resolved, in the first instance, by discussion between the Company (JSAW) and the Contractor. In the event such dispute or difference cannot be resolved within 45 days of commencement of such discussion, it shall be settled by Arbitration, Sole arbitrator to be appointed by JSAW under the provisions of Arbitration and Conciliation Act, 1996 of Govt. of India and any statutory modification thereof. The arbitration award shall be final and binding on the parties and loosing party will bear the cost of arbitration.

(K) CIVIL JURISDICTION:

This Contract shall be governed by and interpreted in accordance with the Laws of India and shall be subject to the exclusive jurisdiction of the Courts of New Delhi.

(L) INTELLECTUAL PROPERTY RIGHTS:

Contractor shall warrant that service given by them do not infringe any design, Patent or trademark of any third party & in event of any claim, loss or damage suffered by the company or any infringement action being taken against the company by third party, the same shall be defented at contractor's cost & contractor undertakes to indemnify the company for any such loss or damage.

(M) INDEMNITY:

Supplier shall indemnify, defend & hold harmless purchaser & purchaser's affiliated corporation & their officers, directors, employees & agent against & in respect to any & all claims, demands, losses, cost, deficiencies, including interest, penalties & reasonable attorneys' fee arising as a result of or in connection with any breach of supplier, or failure by supplier to perform, any of its representation warranties undertakings or other obligation under this agreement, any claim, should, injunction or other relief arising out of any claim that the goods are any process, technique, or mean of manufacturer adopted by supplier with respect to the goods infringes or violated any IPR. Such indemnification shall survive the expiration of termination of this agreement.

(N) CONFIDENTIALITY:

All drawings tools and samples provided by JSAW to supplier for executing this order shall be our exclusive property & shall be returned to company (JSAW) immediately on completion of this order. All tools will be maintained by you & in the event of damage or loss Supplier shall make good the same. Under no circumstances you shall disclose to third party(ies) the information contained in our drawings / specifications without prior consent in writing.

(O) SAFETY/HYGIENE:

Contractor should obtain Safety clearance from safety Dept. of JSAW prior to commencement of the work at site without fail. User Dept. must seek necessary safety clearance obtained by the contractor before permitting him to start the work. If it is found that contractor has started the job at site without safety Department's clearance, in that case HOD of concerned department can impose appropriate penalty.

Further, the Contractor should abide by the standards of safety, Cleanliness, housekeeping issued by JSAW time to time and shall follow Hygiene norms as per guidance from JSAW site in-charge/engineer. Contractor shall ensure safety of his workmen and the equipment while execution of the work. Contractor shall abide with all safety regulations prevalent in JSAW and also laid down by the Rajasthan and Indian Govt.

Contractor shall adhere to and ensure compliance to following specific points without fail:

i) The safety requirement should be strictly adhered to i.e. basic requirements like helmets and safety shoes are to be supplied by contractor to their

For JINDAL SAW LIMITED

Authorized Signatory

Annexure 1 for PO No.:4808006570

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workmen. If any worker is found at the work spot without basis safety appliances, JSAW can provide PPE to the worker and deduct cost and penalty from the contractor.

ii) All the safety equipment viz. safety shoes, helmet shall be as per requirement under the provisions of policy made out for ISO#14001 & 45001. The quality of safety appliances should be of reputed make only confirming to IS with ISI mark wherever applicable and subject to its approval of JSAW's Safety Department.

iii) Work permit, shut down permit, isolation permit, height permit should be obtained before commencement of work at site.

vi) Proper housekeeping shall be maintained at the work spot on regular basis.

iv) The contractor shall comply with all safety rules and regulations laid down under DGMS, Factory Act and other rules applicable for working in the mines and its subsequent amendment. The violation of the same will not be allowed and non-compliance will attract penalty fixed by Engineer-In-charge as the case may be.

v) While using and carrying out any job if any equipment/ installation gets damaged or lost by contractor due to negligence, JSAW may recover the actual cost from the contractor.

Apart from above the following Standard Safety Guidelines (as applicable and advised by JSAW) shall be applicable and Contractor shall ensure compliance in day to day working and Contractor shall ensure compliance of all the Safety points/clauses as per under mentioned details at workplace / site to protect their workmen from any probable Hazard / danger likely to cause/result any physical injury or health problem to them:

1. Contractors shall meet all legal/ statutory requirements as per guidelines given by JSAW HR Dept.
2. Contractors shall ensure that all their new staff & workmen are medically examined by Doctor (Registered Medical Practitioner of MBBS level) & related proof are submitted at Dispensary of Jindal Saw Ltd, Bhilwara before commencement of work.
3. Contractors shall ensure that all their staff & workmen get safety orientation from EHS Dept. before they are sent to work place.
4. Contractor shall ensure that their staff & workmen are issued proper Identity card before they are sent to workplace in the plant.
5. Contractors shall ensure that their staff & workmen do not wear loose cloth when coming in the plant.
6. Contractors shall also appoint Safety supervisor (approved by EHS Dept.) who will regularly supervise / monitor the work place & maintained good standard of safety thro' compliance of all the safety norms .
7. Contractors shall ensure that their workmen does not carried out any repair, rectification, maintenance work on running, energized machine /equipment .
8. Contractors shall ensure to have proper means i.e. scaffolding parts, standard ladder, hanging platform, winch, hoisting arrangement when work is carried out at height.
9. Contractors shall maintained proper & safe stacking of material in their work place.
10. Contractors shall ensure that workmen under his control do not come under the influence of intoxicants.
11. Contractors shall ensure that their workmen do not use Mobile phone in hazardous area or during carrying out any activities.
12. Contractors shall ensure that each & every "near miss", incident is reported to EHS Dept. & further to take corrective & preventive measures as advised by EHS Dept. within stipulated period.
13. Contractor shall be fully responsible for accidents caused due to him or its agents workmen's negligence or carelessness in regard to the observance of the safety requirements and shall be liable to pay compensations for injuries.
14. Contractors shall ensure that whatever equipment machine brought in the plant for carrying out any activities in the plant are inspected by EHS Dept. All revolving, drive parts, transmission parts, electrical terminal, fan etc of the machine must have proper & rigid guard as well as adequate earthing when used in the plant.
15. Contractors shall ensure that all their equipment, machine run by power gets power supply though Electrical Dept. of Jindal Saw Ltd.
16. Contractors shall ensure that all welding cables must be in good condition. Earthing leads to be connected through clamps to avoid loose connection.
17. Contractors shall ensure that mobile crane, Hydra crane and lifting tools & tackle (wire rope slings, chain slings, chain pulley block, D-Shackle, Eye bolt, Plate clamps, etc.) must have valid test certificate issued by competent authority.
18. Contractors shall ensure that vehicles / equipment (Mobile Crane, Hydra Crane, Poclaine, Dumper, JCB, Breaker Machine etc) deployed at the site maintain following important things.
 - All deployed vehicle must have important documents e.g. RC, PUC, Fitness certificate.
 - All Vehicles must be in perfect order. Damaged Vehicles not to be deployed at the site.
 - Vehicles running in the plant will not cross safe limit i.e. 20km/hr.
 - All Operators / Drives must have heavy duty driving license.
19. Contractors shall ensure availability of First Aid Box at his workplace site.
20. Contractors shall ensure that area under demolition is carefully barricaded, its power line is completely disconnected & no unwanted persons are allowed there in & caution board is displayed accordingly.
21. Contractors shall ensure followings during grindings at his workplace.
 - Suitable guard on grinding wheel of portable grinding machine.
 - Use of grinding wheel as per rpm of grinding m/c.
 - Grinding wheel must be of standard company as per IS Code & within expiry date. Grinding wheel of expiry date not to be use.

For JINDAL SAW LIMITED

Authorized Signatory

(P) FORCE MAJEURE:

- i) The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Contractor.
- ii) In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Work Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.
- iii) Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.
- iv) Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.
- v) If job work is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer shall have the option of cancelling or terminating the work order in whole or part thereof at Buyer's discretion without any liability at its part.

(Q) STATUTORY REQUIREMENTS:

Contractor has to submit the authentic copy of following before commencement of work at site:

- i) Applicable Workmen's Compensation Insurance (WCI) policy (to be taken from any General Insurance Co.), of adequate value commensurate with risk involved in the job
- ii) License for Labour Laws (as per Labour Contract Act of State/Central Govt., as applicable) and compliance under this Act.
- iii) Statutory compliance under Provident Fund (PF) Act and ESI if and as applicable.
- iv) Statutory compliance under Minimum wages Act (State / Central Govt. as applicable).
- v) Statutory compliance under Payment of Wages Act.
- vi) Child Labour is strictly prohibited under Labour laws & contractor shall not employ any child labour.

(R) ASSIGNMENT & SUBCONTRACTING: Order / contract cannot be assigned by Supplier to any third party without prior consent of the company (JSAW)

(S) LODGING AND BOARDING:

You will have to make your own lodging and boarding arrangements for your team at site.

(T) SECURITY:

You will make own arrangement for required security services for the security of your men, material and equipment at site and will avoid theft during the execution of Work Order. In the event of any loss of material, JSAW shall not be held liable.

(U) TERMINATION:

JSAW shall reserve the right to terminate the contract with the notice period of 15 days without assigning any reason.

(V) RISK PURCHASE:

If Contractor fails to complete the Service within the stipulated completion time period or, if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the contractor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(W) ESCALATION CLAUSE : The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract

For JINDAL SAW LIMITED

Authorized Signatory



JINDAL SAW LIMITED

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ARAJI NO 6711,9697/6711, NR. TIRANGA HILLS
NEAR DEDHVAS, PUR, SURAS, DHULKHERA, PANSAL
LAMPIYA, BHILWARA, RAJASTHAN 311802 INDIA.
Tel:01482-248417 Fax:

WORK ORDER

Purchase Order No:4808003907
Effective Date:27.03.2017

Vendor :3006292
RAMPAL CHOUDHARY
JAT MOHALA, PANSAL

BHILWARA 311802
Rajasthan India
Tel:9252817840 9252817840
Fax:
E-mail:choudharyrampal840@gmail.com

Sales Person
Contact No:
Your Reference

Consignee Address :

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara
ARAJI NO. 9697/6711,
NEAR TIRANGA HILLS,
Bhilwara
Rajasthan 311802 India
TIN/VAT :08044-052269
CST NO :08044-052269
PAN NO:AABCS7280C
Excise Reg. No.:AABCS7280CEM018
ECC No:AABCS7280CEM018
Excise Range :SUBGROUP-B3
Excise Division :LT GROUP-B,LTU DELHI NBCC PLAZA PUSP
VIHAR, SAKET, N, DELHI-17
Excise Commission :LTU DELHI

Service Tax Reg. No.:AABCS7280GSD017

Buyer Details :

Contact Person :Nishant Jain
Email Id :nishant.jain@jindalsaw.com
Phone No/Extn / Fax No.
Mobile No:8003598116

We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Order Value Summary

Gross Value (INR) Amount (INR)
1211800.00

TOTAL ORDER VALUE

1211800.00

IN WORDS, INR TWELVE LAKH ELEVEN THOUSAND EIGHT HUNDRED AND ZERO PAISE ONLY

Price Basis: Free on Road PUR VILLAGE

Payment Terms AS BELOW

Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site Incharge within 7 Days.

00010 Green Fodder suply at near water tank Quantity: 1.000 Activity unit
Item Text: Supplying Green Fodder at Near Water Tank, Pur Village.

Scope of Work:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- iii) Unloading of Fodder at designated point.

Ser. No.	Service Description	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		605,900.00	0.00	0.00	605,900.00
This Service Comprises of		Quantity	UOM	Rate	Amount
00010.1	Supplying Green Fodder at Near Water Tank	182,500.000	KG	3.32	605,900.00

Schedule Date: 26.03.2018 Quantity: 1.000 UOM: AU
Applicable Tax :ZERO TAX (INPUT)

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For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office : A-1, UPSIDC Ind. Area, Nandgaon Road, Kasi Kalan, Dist. Mathura (U.P.), 281 403
Jindal Centre, 12 Bhikraj Kama Place, Ramakrishna Puram (West), New Delhi, Delhi - 110 066

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00020 Green Fodder supply at near Boundary, Pur Quantity: 1.000 Activity unit
 Item Text: Supplying Green Fodder at Near Boundary, Pur Village.

Scope of Work:

- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- iii) Unloading of Fodder at designated point.

Ser. No.	Service Description	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		605,900.00	0.00	0.00	605,900.00
		Quantity	UOM	Rate	Amount
This Service Comprises of:					
00010.1	Supplying Green Fodder at Near Boundary	182,500.000	KG	3.32	605,900.00

Schedule Date: 26.03.2018
 Quantity: 1.000
 UOM: AU
 Applicable Tax: ZERO TAX (INPUT)

Terms & Conditions:

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

>In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.

>Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

>Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts without any cost implication.

>If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Risk Purchase: If Contractor/ Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor/ Vendor, if necessary by due legal process.

4) Termination: JSAW reserve the right to terminate this Contract in the event of non-fulfillment of any terms & condition

5) Contract Validity: Order shall be valid upto 26.03.2018.

31/3/17

For JINDAL SAW LIMITED

Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO 0711 9697/6711 NR TIRANGA HILLS
 NEAR DEDHVAS PUR SURAS, DHULKHERA PANSAL
 LAMPIYA, BHILWARA, RAJASTHAN 311002 INDIA
 Tel: 01482-248417 Fax:

WORK ORDER

Purchase Order No: 4808003338 Effective Date: 16.08.2016 Vendor: 3003525 BHERU LAL MALI NEAR POLICE CHOKI PUR BHILWARA BHILWARA 311001 Rajasthan India Tel: 9870160260-9829100260 Fax: E-mail: Sales Person: Contact No: Your Reference:	Consignee Address: Jindal Saw Limited Bhilwara Jindal Saw Limited Bhilwara ARAJI NO. 9697/6711 NEAR TIRANGA HILLS VILLAGE PUR TENSIL & DISTRICT BHILWARA Bhilwara Rajasthan - 311002 India TIN/VAT: 08044-052269 CST NO: 08044-052269 PAN NO: AABCS7280C Excise Reg. No: AABCS7280CEM018 ECC No: AABCS7280CEM018 Excise Range: SUBGROUP B-3 Excise Division: LTU DELHI: NBCC PLAZA PUSHY VIHAR SAKET, NEW DELHI-110017 Excise Commission: LTU DELHI Service Tax Reg. No: AABCS7280USD017 Buyer Details: Contact Person: Nishant Jain Email Id: nishant.jain@jindalsaw.com Phone No/Extn / Fax No: Mobile No: 8003698116
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We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Order Value Summary	
Gross Value (INR)	Amount (INR)
	170200.00
TOTAL ORDER VALUE	170200.00
IN WORDS, INR ONE LAKH SEVENTY THOUSAND TWO HUNDRED AND ZERO PAISE ONLY	
Price Basis:	Free on Road PUR VILLAGE
Payment Terms:	AS BELOW
Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site Incharge, within 7 Days	

00010 Supply of Green Fodder at pur Quantity: 1,000 Activity unit
 Item Text: Providing Green Fodder at Omkarneshwar Mahadev Mandir Trust, Pur Village on approx. 250 Kgs. daily basis.
 Scope of Work:
 i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
 ii) Fodder shall be provided (Qty & Place) as per the instruction given by JSAW CSR Incharge.
 iii) Unloading of Fodder at designated point.

Ser. No.	Service Description	Quantity	UOM	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
				170,200.00	0.00	0.00	170,200.00
00010.1	Green Fodder	40,000.000	KG	3.70			170,200.00
Schedule Date	Quantity	UOM	Applicable Tax : ZERO TAX (INPUT)				
28.02.2017	1,000	AU					

[Handwritten Signature]
 17/8/17

For JINDAL SAW LIMITED

Authorized Signatory

Reg. Office: A-1, UPSIDC Ind. Area, Navidasa Road, Kosi Kalan, Dist. Mathura (U.P.) 281 403
 Jindal Centre, 12 Bahadur Nagar Place, Rameshwara Puram (West), New Delhi, India - 110 006

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Terms & Conditions:

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the sole Arbitrator to be appointed by us, whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure

shall be suspended for the period during which such cause lasts. Upon the occurrence of such cause and upon its termination, the Party affected by such cause has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

The time for performance of the relative obligation suspended by the Force Majeure shall stand extended by the period for which such cause lasts, without any cost implication.

If the Party affected, the Force Majeure conditions lasting for more than 60 days, then the Buyer/Supplier shall have the option of canceling or amending the Supply Order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Contract Validity: Order shall be valid from 10.08.2016 to 15.02.2017

Handwritten signature and date: 17/11/16

For JINDAL SAW LIMITED

Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO. 6711, 9697/6711, NR TIRANGA HILLS
NEAR BEDIHVAS, PUR, SURAS, DHULKHERA, PANSAL
LAMPPIYA, BHILWARA, RAJASTHAN 311802 INDIA
Tel: 01482-248417 Fax:

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WORK ORDER

Purchase Order No: 4808004100 Effective Date: 05.06.2017 Vendor: 3005147 PURAN MAL MALI NEAR POLISH CHOKI, PUR BHILWARA 311001 Rajasthan India Tel: 9571280962, 9571280962 Fax: E-mail: Sales Person: Contact No: Your Reference:	Consignee Address: Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara ARAJI NO. 9697/6711 NEAR TIRANGA HILLS Bhilwara Rajasthan 311802 India TINVAT :08044-052269 GST NO :08044-052269 PAN NO:AABCS7280C Excise Reg. No. AABCS7280CEM018 ECC No:AABCS7280CEM018 Excise Range :SUBGROUP-D3 Excise Division :LT GROUP-B,LTU-DELHI NBCC PLAZA PUSP VIHAR, SAKET, N, DELHI-17 Excise Commission :LTU-DELHI Service Tax Reg. No. AABCS7280CS0017 Buyer Details: Contact Person :Nishant Jain Email Id :nishant.jain@jindalsaw.com Phone No/Extn / Fax No: Mobile No:8003698116
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We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

Order Value Summary:	
Gross Value (INR)	Amount (INR)
	1168890.00
TOTAL ORDER VALUE	1168890.00
IN WORDS, INR ELEVEN LAKH SIXTY-EIGHT THOUSAND AND ZERO PAISE ONLY	
Price Basis:	Free on Road JSAW BHILWARA SITE
Payment Terms:	AS BELOW
Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site Incharge, within 7 Days.	
Henceforth, JSAW will release all your due payments through electronic mode only. Therefore, please provide your company's bank account details on your company's letterhead duly signed & stamped in the attached format failing which JSAW will not be able to release your any due payment. The required details in the prescribed format must reach to JSAW within 7 days of issuance of the order. Do ignore this clause if the required details have already been furnished by you as prescribed above.	

00010	Supply of Green Fodder at Dariba village	Quantity: 1.000	Activity unit
Item Text:	Providing Green Fodder at Dariba Village Cattles.		
Scope of Work:			
i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site			
ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge			
iii) Unloading of Fodder at designated point:			
	Rate / Unit	Disc. / Unit	P & F / Unit
	584.000.00	0.00	0.00
	Total Amount		584.000.00
Ser. No.	Service Description	Quantity	UOM
		Rate	Amount

For JINDAL SAW LIMITED

Authorized Signatory

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This Service Comprises of				
00010.1	Green Fodder supply	182,500.000	KG	3.20
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)	
04.06.2018	1.000	AU	584,000.00	

00020 Supply of Green Fodder at Samodi Village Quantity: 1.000 Activity unit
 Item Text: Providing Green Fodder at Samodi Village Cattles.

- Scope of Work:
- i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
 - ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
 - iii) Unloading of Fodder at designated point.

Ser. No.	Service Description	Quantity	UOM	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
This Service Comprises of							
00020.1	Green Fodder supply	182,500.000	KG	3.20	0.00	0.00	584,000.00
Schedule Date	Quantity	UOM	Applicable Tax :ZERO TAX (INPUT)		Amount		
04.06.2018	1.000	AU					

Terms & Conditions :

- 1) Arbitration:
 All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves, failing which the cause shall be referred to the Sole Arbitrator to be appointed by us, whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.
- 2) Force Majeure:
 The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.
 >In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.
 >Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.
 >Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts without any cost implication.
 >If supply is suspended, the Force Majeure conditions, lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.
- 3) Contract Validity: Upto 04.06.2018
- 4) In JSAW Scope:
 i) Fodder Qty. & Place shall be instructed by JSAW CSR Incharge.
- 5) In Service Provider Scope:
 i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
 ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
 iii) Unloading of Fodder at designated point.

8/6/17 A Plus 9/6/2017

For JINDAL SAW LIMITED
 Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO.6711,9697/6711,NR TIRANGA HILLS
NEAR DEDHVAS,PUR,SURAS,DHULKHERA,PANSAL
LAMPIYA,BHILWARA, RAJASTHAN 311802 INDIA.
Tel:01482-248417 Fax:

WORK ORDER

Purchase Order No:4808004936

Effective Date:24.02.2018

Vendor: 3005147

PURAN MAL MALI

NEAR POLISH CHOKI, PUR

BHILWARA,311001

Rajasthan India

Tel:9571280962 9571280962

Fax:

E-mail:

GST Number:

Sales Person:

Contact No:

Your Reference:

Bill to / Ship to Address :

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara

ARAJI NO. 9697/6711,

NEAR TIRANGA HILLS,

Bhilwara:

Rajasthan 311802 India

PAN : AABCS7280C

GST Number : 08AABCS7280C1ZF

Buyer Details :

Contact Person :Nishant Jain

Email Id :nishant.jain@jindalsaw.com

Phone No/Extn. / Fax No.

Mobile No:8003698116

We are pleased to place an order on you for the following material/service subject to terms & conditions and instructions specified here in.

Vendor should mention the same SAC/ HSN Code in their Invoice as mentioned in our Order along with same tax. If any deviation in SAC/ HSN Code/ Tax then Vendor should take prior confirmation from purchase department for providing the services/ dispatching the material, failing which the additional cost incurred by JSAW due to non-availability of input tax credit, shall be recovered from the Vendor.

Order Value Summary:

Gross Value (INR)

Amount (INR)

1149750.00

TOTAL ORDER VALUE

1149750.00

IN WORDS, INR ELEVEN LAKH FORTY-NINE THOUSAND SEVEN HUNDRED FIFTY AND ZERO PAISE ONLY

Price Basis: Free on Road PUR VILLAGE

Payment Terms: AS BELOW

Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site Incharge, within 7 Days.

Note: Vendor shall provide the Daily material receipt so obtained from JSAW representative towards evidence of fodder disbursal on daily basis at designated places duly verified by JSAW CSR in-charge & submit along with his monthly bill for payment purpose.

Henceforth, JSAW will release all your due payments through electronic mode only. Therefore, please provide your company's bank account details on your company's letterhead duly signed & stamped in the attached format failing which JSAW will not be able to release your any due payment. The required details in the prescribed format must reach to JSAW within 7 days of issuance of the order. Pls ignore this clause if the required details have already been furnished by you as prescribed above.

00010 Supply green fodder water tank,pur

Quantity: 1.000 each

Item Text: Supplying Green Fodder at Near Water Tank, Pur Village.

Scope of Work:

- Weightment of Filled & Empty Vehicle shall be done at JSAW Site.
- Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
- Unloading of Fodder at designated point.

Rate / Unit Disc. / Unit P & F / Unit Total Amount.

For JINDAL SAW LIMITED

Authorized Signatory

Ser. No.	Service Description	Quantity	UOM	Rate	Amount
		574,875.00		0.00	574,875.00
This Service Comprises of					
00010.1	Green Fodder	182,500.000	KG	3.15	574,875.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax : Exempted / Nil Rate Supplies	
23.02.2019	1,000	EA			

Ser. No.	Service Description	Quantity	UOM	Rate	Amount
00020	Supply green fodder near Boundary, Pur	1,000	each		
Item Text:	Supplying Green Fodder at Near Boundary, Pur Village.				
Scope of Work:					
i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.					
ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.					
iii) Unloading of Fodder at designated point.					
		Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		574,875.00	0.00	0.00	574,875.00
Ser. No.	Service Description	Quantity	UOM	Rate	Amount
This Service Comprises of					
00020.1	Green Fodder	182,500.000	KG	3.15	574,875.00
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax : Exempted / Nil Rate Supplies	
23.02.2019	1,000	EA			

Terms & Conditions :

1) Arbitration:

All disputes arising out of this Purchase Order shall be amicably settled by the parties themselves; failing which the same shall be referred to the Sole Arbitrator to be appointed by us; whose decision shall be binding on both the parties. The venue of arbitration shall be at New Delhi and the language shall be English. The provisions of Arbitration and Conciliation Act, 1996 shall apply.

2) Force Majeure:

The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Supplier.

> In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Supply Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.

> Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.

> Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.

> If supply is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer/Supplier shall have the option of canceling or terminating the supply order in whole or part thereof at Buyer's/Supplier's respective discretion without any liability at its part.

3) Risk Purchase: If Contractor/ Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor/ Vendor, if necessary by due legal process.

4) Termination: JSAW reserve the right to terminate this Contract in the event of non-fulfillment of any terms & condition

5) Contract Validity: Order shall be valid upto 23.02.2019.

For JINDAL SAW LIMITED

Authorized Signatory

Annexure 1 for PO No. 4808004936

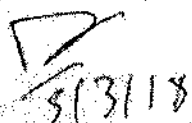
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JSAW'S GENERAL COMMERCIAL TERMS & CONDITIONS FOR SERVICE
(IF NOT SPECIFIED OTHERWISE)

1. **Price:** The order will be treated as unit rate contract as per BOQ rates. Prices are Firm and fix basis and shall not change during the course of execution of this Work Order and the above total basic contract value shall be inclusive of all taxes, duties, cess, any other statutory taxes for manpower and materials etc. but excluding of GST.
2. **Insurance:** Contractor shall arrange for the insurance of their tools & equipment in use at site, along with that of labours during the execution of work at JSAW site. Contractor shall also be responsible for third party liability for his equipment(s) & manpower. Contractor shall be responsible for all the risks & consequences for gross negligence on his part.
3. **Goods and Services Tax (GST):** Seller has to strictly follow their tax liability as per GST act effective from 1st July-2017. Major points are covered as under and if anything is missed out or any amendment in GST act to be followed by Seller.
 - 3.1 Indigenous supplier shall be entertained only if the vendor has a valid GST registration number, which should be clearly mentioned in the offer.
 - If any specific exemption is available at Supplier's end, a declaration with due supporting documents need to be furnished by supplier for considering the offer.
 - If JSAW finds any specific exemption in any of their project against Government Notification, then Seller shall have to follow the cost effective tax procedure and documentation, so JSAW can avail maximum tax benefits.
 - 3.2 Supplier shall mention their GSTN registration number in all their invoices and invoices shall be in the format as specified/prescribed under GST laws. Invoices shall necessarily contain Invoice number (in case of multiple numbering system is being followed for billing like SAP invoice no, commercial invoice no etc., then the Invoice No which is linked/uploaded in GSTN network shall be clearly indicated), item description as per Order, Quantity, Rate, Value, applicable taxes with nomenclature (like IGST, SGST, CGST & UTGST) separately, HSN/ SAC Code, etc.
 - 3.3 All invoices shall bear the HSN Code for each item separately (Harmonized System of Nomenclature)/ SAC code (Services Accounting Code).
 - 3.4 A declaration to the effect that all invoice particulars are/were uploaded in the GSTN network/ portal & all tax liability as per GST rules and regulations have been and will be discharged, shall be mentioned in the invoice. If not mentioned in the invoice, a separate declaration shall be submitted as per the requirement of JSAW.
 - 3.5 All documents like Test Certificate, LR copy, Guarantee/Warranty certificate, work completion certificate, any other document mentioned in Order, shall be sent along with the vehicle/consignment. For all consignments received within the calendar month, input credit will be availed within that month in line with monthly returns filing cycle. In case of any discrepancy in the document or non-submission of documents mentioned in the Order, then JSAW will not be able to accept or account the material, in such case availing of tax credit will be deferred to next month or so.
 - 3.6 In case of discrepancy in the data uploaded by supplier in the GSTN portal or in case of any shortages or rejection in the supply, then JSAW will not be able to avail the tax credit and will notify the supplier of the same. Supplier has to rectify the data discrepancy in the GSTN portal or issue credit note (details to be uploaded in GSTN portal) for the shortages or rejections in the supplies, within the calendar month notified by JSAW.
 - 3.7 For any such delay in availing of input tax credit / non availability of input tax credit for reasons attributable to supplier (as mentioned above), same shall be recovered from supplier.
 - 3.8 TDS shall be deducted at source as applicable and TDS deduction certificate will be issued.
 - 3.9 If some of the goods and services, which have still not covered under GST act, on those goods and services, following shall be applicable:
 - Tax shall be paid extra as applicable against submission of proof of deposition of the same. Tax deposition proof shall be provided by the Contractor for their previous bills before clearing of their subsequent bills to JSAW in normal course. Your Payment will not be held if you are not able to deposit Tax deposition challans against previous RA Bills due to unavoidable circumstances, but Proof of all previous Tax deposition Challan will be submitted before clearance of Final bills.
4. **Contract Security Guarantee (CPBG):** Contractor shall submit a contract performance Bank Guarantee (CPBG) for 10% of the Total Contract basic value as per JSAW's standard format, which shall remain valid till the completion of work / job plus 01 month of claim period. CPBG shall be applicable, if basic order value is more than Rs. 1.00 Crore.
5. **Mobilization Time:** 02-07 days from the date of issue of work order, if not specified otherwise.
6. **Work completion schedule:** Timely completion of the work / job is the essence of this contract and shall be rigidly followed.
7. **Liquidated Damages:** Liquidated Damage will be applicable if there is a delay beyond the agreed completion period and shall entitle JSAW to deduct LD @ 1% of total basic order value per week or part thereof delay, subject to a maximum of 10% of the total basic order value. LD shall be deducted from any amount payable to the supplier. However, if there is delay in providing clear fronts from JSAW and for any other reasons solely attributable to JSAW (Refer Completion Time Clause), the same shall be added in the completion period and accordingly LD shall be applicable.
8. **Payment Term:**
 - (A) 90% payment will be released within 15 days of submission of R. A. Bill to JSAW Project Incharge/ HOD duly approved and certified by JSAW Project In-charge/HOD.
 - (B) 10% amount will be released after total completion of job and adjustment of LD Penalty, if any, duly approved and certified by JSAW Project In-charge/HOD. This payment shall be released against submission of PBG of equivalent amount as per JSAW's standard format, which shall remain valid till 12 months from date of total job completion.

Note: At the time of submission of each R.A Bill to JSAW, Contractor has to submit reconciliation statement of free issue materials duly approved / certified by the Project / Plant in-charge.

 - (A) **JOB EXECUTION**
 - 1) **Completion Period:** Timely completion of the work is the essence of this contract. Contractor shall, at all time mobilize sufficient resources for timely



For JINDAL SAW LIMITED


Authorized Signatory

Annexure 1 for PO No. 4608004936

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completion of the work. Completion Period shall be as follows:

Entire work shall be completed by as per agreement including the time period of mobilization time of release of Work Order subject to availability of material (in JSAW scope of supply) and site in cleared condition.

Contractor shall start the job execution immediately after release of Work Order in consultation with JSAW Project In charge/HOD and all milestone dates shall be reckoned accordingly. Soft copy of WO sent by mail and received by the contractor will be considered for commencement of activities in consultation with JSAW.

Special Condition: Though the final completion schedule is defined as above, Contractor shall mobilize additional manpower/resources as directed by JSAW Project / Plant Incharge to expedite the Job, if required. In case the Contractor fails to deploy such additional requirements, JSAW shall be at its liberty to either cancel the Order or deploy additional resources at the cost of Contractor to maintain the revised work completion timeline, if required.

2) Mobilization: Contractor shall mobilize the complete manpower and machinery at job site as per agreement from the date of issue of work order.

3) Resources: Contractor shall deploy adequate Manpower, Equipment, Breakers, Dumpers, Tractor Trolleys, Hydra Cranes, tools, Tackles, consumables & Scaffolding material, etc appropriate to the job for carrying out the execution of work. JSAW will not provide any type of tools/equipment etc for this job.

4) Additional Resources: If it is identified that additional manpower & equipment are required to be deployed in order to complete the targeted job as per schedule, Contractor shall deploy and mobilize such additional manpower & equipment immediately to avoid any such job schedule delay at Site without charging an extra cost to JSAW except Special Machines identified and agreed by JSAW.

5) Quality of job: Entire job shall be completely as per the Technical Specifications/guidance provided by JSAW. The quality of the work shall be approved by JSAW / Any Third Party Agency deputed by JSAW.

6) Quantity of Job and Quantity Variation: The Job Work shall be taken up strictly as per the Work Order; any upward variation in the quantities mentioned shall be taken up immediately with the concerned site in charge and should be addressed to him in writing well in advance.

7) Additional Quantity / Item: Any extra work if required to be taken up apart from the items mentioned in the BOQ, shall only be executed after receipt of work order Amendment from JSAW.

8) Contractor shall maintain measurement book/record in the format specified by JSAW for job work on daily basis and get the same certified/verified by JSAW site in-charge/engineer. Contractor shall submit daily report to JSAW in approved format giving the progress of job work activities. Contractor shall attend progress review meeting as desired by JSAW and shall also take suitable action as reviewed in the meetings and suggested by JSAW for expediting the work.

9) JSAW shall review periodically the progress of work. JSAW reserves the right to off load part or full quantity of the work under Contractor's scope to any other agency, if

i. The contractor does not achieve the required progress and/or

ii. Quality of work is not satisfactory.

10) JSAW reserves the right to short close the contract without giving any reasons.

11) The security of all your assets, equipment and the bought out items, which will be under your possession, shall be under your scope.

12) All clauses including wastage clause shall be applicable as per JSAW's specifications. Contractor shall bring specific cases to our notice, in case wastage exceeds the specific norms.

13) All work will be carried out by the contractor under the supervision of JSAW engineer(s) and contractor will have no authority to take out any material from JSAW Site.

14) Contractor's Staff, Workers & Labors will not be allowed from the factory gate without Safety Helmets & Safety Shoes.

15) Child Labors are strictly prohibited.

16) Ladies Labors / Workers with their Children will not be allowed to work at site.

17) Height (Height Permission required above 3.0 Mtrs Level) permission will be taken from JSAW before engaging labors / Workers for working at height.

18) Barricading shall be done by contractor at work stations/site by safety Tape / Ribbon Contractor's scope.

19) Day to Day site housekeeping shall be in Contractor's scope.

20) Without Site Incharge, required Numbers of Site Engineers, Store Keeper & Site Supervisors Contractor will not be allowed to work at site.

21) Complete surveying, marking center line on foundation, Preparing Protocol are all in contractor scope of work.

(B) JSAW SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(C) CONTRACTOR'S SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(D) WARRANTY (DEFECT LIABILITY):

The Contractor warrants the quality of the Works under the Scope of Works for a period of 12 months from the date of certifications of final bill, against defective material, poor workmanship. In case the Works show any defect arising out of defective material, and/or poor workmanship during the warranty period, the Contractor shall take immediate step for rectification within 7 days of observance of such defect, free of all cost against written communication from the Company (JSAW)/Engineer failing which the Company (JSAW) reserves the right to carry out rectification/ replacement at the risks and cost of the Contractor and recover the expenses from the Contractor's dues to the Company (JSAW) / group Company (JSAW) / if any / or other means, as deemed fit per terms of the contract. Should any defective work have been done by the Contractor shall be liable to make good the same in the same manner as if the work has been done and the materials supplied by the Contractor itself. The Contractor shall remain liable under

For JINDAL SAW LIMITED

Authorized Signatory

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the provisions of this clause notwithstanding the payment of any intermediate bills or settlement of the final bill.

(E) INSPECTION, SUPERVISION AND TEST:

JSAW / Consultant of JSAW / any nominated third party inspection agency shall have the right of inspection and supervision of the process adopted by the Contractor for the execution of the works at various stages. In case the job process adopted is not found suitable and commensurate with the desired parameters, the Contractor will be advised to adopt the correct process which will be binding on the Contractor. JSAW's decision regarding the quality of work and its acceptability shall be final and binding on the Contractor.

(F) SITE CO-ORDINATION:

Contractor shall Co-ordinate with JSAW Site in-charge/engineer for all activities like Mobilization of manpower, Site Clearance, Scope of Work, Process, Execution Schedule, Technical clearance, Bill Passing etc. related to execution of the Work at site.

(G) INVOICING / CONSIGNEE DETAILS:

Shall be mentioned / as mentioned in page 1 (front page RHS top corner) of the Order.

(H) CODE OF CONDUCT:

If any person(s) of Contractor is found involved in activities which are not ethical like bribing or malpractices, moral turpitude during the execution of WO, in such a situation, JSAW shall have the discretion of penalizing such person(s) and/or ask the Contractor to make suitable replacement without upsetting completion schedule and quality of Works and also such activities shall entitle JSAW to terminate this Work Order.

(I) If Contractor / Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(J) ARBITRATION:

If any dispute or difference of any kind whatsoever shall arise between the Company (JSAW) and the Contractor for the performance of the Contract whether during the progress of Works or after completion during Defect Liability Warranty period or whether before or after the termination, abandonment, it shall be resolved, in the first instance, by discussion between the Company (JSAW) and the Contractor. In the event such dispute or difference cannot be resolved within 45 days of commencement of such discussion, it shall be settled by Arbitration. Sole arbitrator to be appointed by JSAW under the provisions of Arbitration and Conciliation Act, 1996 of Govt. of India and any statutory modification thereof. The arbitration award shall be final and binding on the parties and losing party will bear the cost of arbitration.

(K) CIVIL JURISDICTION:

This Contract shall be governed by and interpreted in accordance with the Laws of India and shall be subject to the exclusive jurisdiction of the Courts of New Delhi.

(L) INTELLECTUAL PROPERTY RIGHTS:

Contractor shall warrant that service given by them do not infringe any design, Patent or trademark of any third party & in event of any claim, loss or damage suffered by the company or any infringement action being taken against the company by third party, the same shall be detented at contractor's cost & contractor undertakes to indemnify the company for any such loss or damage.

(M) INDEMNITY:

Supplier shall indemnify, defend & hold harmless purchaser & purchaser's affiliated corporation & their officers, directors, employees & agent against & in respect to any & all claims, demands, losses, cost, deficiencies, including interest, penalties & reasonable attorneys' fee arising as a result of or in connection with any breach of supplier, or failure by supplier to perform, any of its representation warranties undertakings or other obligation under this agreement, any claim, should, injunction or other relief arising out of any claim that the goods are any process, technique, or mean of manufacturer adopted by supplier with respect to the goods infringes or violated any IPR. Such indemnification shall survive the expiration of termination of this agreement.

(N) CONFIDENTIALITY:

All drawings tools and samples provided by JSAW to supplier for executing this order shall be our exclusive property & shall be returned to company (JSAW) immediately on completion of this order. All tools will be maintained by you & in the event of damage or loss Supplier shall make good the same. Under no circumstances you shall disclose to third party(ies) the information contained in our drawings / specifications without prior consent in writing.

(O) SAFETY/HYGIENE:

i) All safety PPE should be provided by the Contractor to their workmen. Contractor shall abide by the standards of safety, Cleanliness, housekeeping from time to time and shall follow Hygiene norms prevalent in JSAW and as per guidance from JSAW site in-charge/engineer.

ii) Contractor's Staff, Workers & Labors will not be allowed from the factory gate without Safety Helmets & Safety Shoes.

iii) Contractor shall ensure safety of his workmen and the equipment while execution of the work.

Contractor shall abide with all safety regulations prevalent in JSAW and also laid down by the State and Indian Govt. contractor shall carry out the required formalities for obtaining labor license, insurance, PF etc. as laid down by the State and Indian Govt. Contractor will ensure strict adherence to the applicable statutory laws including workmen compensation policy. Contractor shall take necessary care while execution of the work for ensuring safety of his and JSAW workmen/staff and equipment(s). All safety compliances for the manpower shall be under your scope.

(P) FORCE MAJEURE:

i) The term "Force Majeure" as employed herein shall mean Acts of God, War, Riots, Revolt, Fire.

For JINDAL SAW LIMITED



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Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Contractor.

- ii) In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Work Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.
- iii) Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.
- iv) Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts without any cost implication.
- v) If job work is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer shall have the option of cancelling or terminating the work order in whole or part thereof at Buyer's discretion without any liability at its part.

(G) STATUTORY REQUIREMENTS:

Contractor has to submit the authentic copy of following before commencement of work at site:

- i) Applicable Workmen's Compensation Insurance (WCI) policy (to be taken from any General Insurance Co.) of adequate value commensurate with risk involved in the job
- ii) License for Labour Laws (as per Labour Contract Act of State/Central Govt., as applicable) and compliance under this Act.
- iii) Statutory compliance under Provident Fund (PF) Act and ESI if and as applicable.
- iv) Statutory compliance under Minimum wages Act (State / Central Govt. as applicable).
- v) Statutory compliance under Payment of Wages Act.
- vi) Child Labour is strictly prohibited under Labour laws & contractor shall not employ any child labour.

(R) ASSIGNMENT & SUBCONTRACTING: Order / contract cannot be assigned by Supplier to any third party without prior consent of the company (JSAW)

(S) LODGING AND BOARDING:

You will have to make your own lodging and boarding arrangements for your team at site.

(T) SECURITY:

You will make own arrangement for required security services for the security of your men, material and equipment at site and will avoid theft during the execution of Work Order. In the event of any loss of material, JSAW shall not be held liable.


(U) TERMINATION:

JSAW shall reserve the right to terminate the contract with the notice period of 15 days without assigning any reason.

(V) RISK PURCHASE:

If Contractor fails to complete the Service within the stipulated completion time period or, if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the contractor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

For JINDAL SAW LIMITED



Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO: 6711 9697/5711, NR. TIRANGA HILLS
NEAR DEDHVAS PUR, SURAS, DHULKHERA PANSAL
LAMPPIYA, BHILWARA, RAJASTHAN 311802 INDIA.
Tel: 01482-248417 Fax:

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WORK ORDER

Purchase Order No: 4808006722 Effective Date: 07.08.2020 Vendor: 300297A MAA CONSTRUCTION VILL. SURAS TH. MANDAL BHILWARA 311001 Rajasthan India Tel: 9571186272 9571186272 Fax: 9166692612 E-mail: anand27294@gmail.com GST Number: 08BJSPS2852G1ZF Sales Person: Contact No: Your Reference:	Bill to / Ship to Address : Jindal Saw Limited-Bhilwara ARAJI NO: 9697/6711, NEAR TIRANGA HILLS, Bhilwara Rajasthan 311802 India PAN: AABC57280C GST Number: 08AABC57280C1ZF Buyer Details: Contact Person: Nishant Jain Email Id: nishant.jain@jindalsaw.com Phone No/Extn. / Fax No. Mobile No: 8003698116
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We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.

A) Vendor should mention the same SAC/ HSN Code in their invoice as mentioned in our Order along with same tax. If any deviation in SAC/ HSN Code/ Tax then Vendor should take prior confirmation from purchase department for providing the services/ dispatching the material, failing which the additional cost incurred by JSAW due to non-availability of input tax credit, shall be recovered from the Vendor.

B) You should despatch the material along with E-way bill in case basic Invoice value exceed Rs. 50,000/-, failing which all liability arising out of this shall be of supplier only, which also may cause delay in Payment.

Order Value Summary:

	Amount (INR)
Gross Value (INR)	180000.00
TOTAL ORDER VALUE	180000.00

IN WORDS, INR ONE LAKH EIGHTY THOUSAND AND ZERO PAISE ONLY

Price Basis: Free on Road SURAS VILLAGE

Payment Terms: AS BELOW

Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site incharge, within 15 Days.

GST amount shall be released after filing of tax return by the Vendor & the amount shall be reflected in our Govt. Tax portal (GSTR2A)

Henceforth, JSAW will release all your due payments through electronic mode only. Therefore, please provide your company's bank account details on your company's letterhead duly signed & stamped in the attached format failing which JSAW will not be able to release your any due payment. The required details in the prescribed format must reach to JSAW within 7 days of issuance of the order. PLS ignore this clause if the required details have already been furnished by you as prescribed above.

Warranty:

Not Applicable

Liquidated Damage Clause:

Not Applicable

00010 Supply of Dry Fodder at Suras Guashala

Quantity: 1,000 each

Item Text: Providing Dry Chara (Fodder) to Cattles at Shree Anand Krishna Gaushala Seva Samitee at Suras Village

For JINDAL SAW LIMITED

28/08/2020

Authorized Signatory

Ser. No.	Service Description	Rate / Unit	Disc. / Unit	P & F / Unit	Total Amount
		180,000.00	0.00	0.00	180,000.00
		Quantity	UOM	Rate	Amount
00010.1	Dry Fodder	36,000.000	KG	5.00	180,000.00
Supply of Dry Fodder at Suras Guashala					
Schedule Date:	Quantity	UOM	HSN/SAC	EXEMPTED	Applicable Tax: Exempted / Nil Rate Supplies
31.03.2021	1000	EA			

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Sub: Work Order for Providing Dry Chara (Fodder) to Cattles at Shree Anand Krishna Gaushala Seva Samitee at Suras Village

Ref: As per your Initial Offer Dated 31.07.2020 & subsequent discussion with you

Our Indent No.: 2002007343 Dated 29.07.2020 [CSR].

1) Above Unit Price shall remain fixed and firm till the completion of this work order and the above unit price is excluding Tax, which shall be paid extra against submission of proof of deposition of the same. Tax deposition proof shall be provided by contractor for their previous bills before clearing their subsequent bills to JSAW

2) TDS shall be deducted as applicable and necessary certificate will be provided by JSAW.

3) The order will be treated as unit rate contract.

4) The quality of the work shall be approved by JSAW / Any Third Party Agency.

5) You will not sublet or assign this order to any other person/party without our prior written consent

6) In JSAW Scope:

i) Fodder Qty. & Place shall be instructed by JSAW CSR Incharge.

7) In Vendor Scope:

i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.

ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.

iii) Unloading of Fodder at designated point.

8) Order Validity: Upto 31.03.2021

9) Completion Period: You shall plan the entire work, in such a manner that the total work shall be completed as per JSAW requirement

10) Site Mobilization: Contractor along with his manpower & machinery should mobilize at JSAW site as per JSAW requirement

11) The copy of invoice shall be addressed to:

JINDAL SAW LIMITED,

ARAJI NO. 6711/9697/6711 ETC., TOT. AR. COV. IN ML NO. 631/05 & 627/05,

NEAR TIRANGA HILLS,

NEAR DEDHVAS, PUR, SURAS, DHULKHEDA, PANSAL, LAMPIYA,

VILLAGE PUR,

BHILWARA # 311 802 RAJASTHAN

12) Risk Purchase: If Contractor/ Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor/ Vendor, if necessary by due legal process.

13) Escalation Clause: The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract

For JINDAL SAW LIMITED

[Signature]
Authorized Signatory

We hope that you will find the above in order and as per our discussions

11)

Order Acknowledgement: Please acknowledge receipt of the order & send order confirmation within 03 days of receipt of the order via Email, failing which it shall be assumed as confirmed & having accepted by you.

8/18/20 *[Signature]*

For JINDAL SAW LIMITED

[Signature]
8/18/2020
Authorized Signatory

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JSAW'S GENERAL COMMERCIAL TERMS & CONDITIONS FOR SERVICE
(IF NOT SPECIFIED OTHERWISE)

1. Price: The order will be treated as unit rate contract as per BOQ rates. Prices are Firm and fix basis and shall not change during the course of execution of this Work Order and the above total basic contract value shall be inclusive of all taxes, duties, cess, any other statutory taxes for manpower and materials etc., but excluding of GST.
2. Insurance: Contractor shall arrange for the insurance of their tools & equipment in use at site, along with that of labours during the execution of work at JSAW site. Contractor shall also be responsible for third party liability for his equipment(s) & manpower. Contractor shall be responsible for all the risks & consequences for gross negligence on his part.
3. Goods and Services Tax (GST): Seller has to strictly follow their tax liability as per GST act effective from 1st July-2017. Major points are covered as under and if anything is missed out or any amendment in GST act to be followed by Seller.
- 3.1 Indigenous supplier shall be entertained only if the vendor has a valid GST registration number, which should be clearly mentioned in the offer. - If any specific exemption is available at Supplier's end, a declaration with due supporting documents need to be furnished by supplier for considering the offer.
- If JSAW finds any specific exemption in any of their project against Government Notification, then Seller shall have to follow the cost effective tax procedure and documentation, so JSAW can avail maximum tax benefits.
- 3.2 Supplier shall mention their GSTN registration number in all their invoices and invoices shall be in the format as specified/prescribed under GST laws. Invoices shall necessarily contain Invoice number (in case of multiple numbering system is being followed for billing like SAP invoice no, commercial invoice no etc. then the Invoice No which is linked/uploaded in GSTN network shall be clearly indicated), item description as per Order, Quantity, Rate, Value, applicable taxes with nomenclature (like IGST, SGST, CGST & UTGST) separately, HSN/ SAC Code, etc.
- 3.3 All invoices shall bear the HSN Code for each item separately (Harmonized System of Nomenclature)/ SAC code (Services Accounting Code).
- 3.4 A declaration to the effect that all invoice particulars are/were uploaded in the GSTN network/ portal & all tax liability as per GST rules and regulations have been and will be discharged, shall be mentioned in the invoice. If not mentioned in the invoice, a separate declaration shall be submitted as per the requirement of JSAW.
- 3.5 All documents like Test Certificate, LR copy, Guarantee/Warranty certificate, work completion certificate, any other document mentioned in Order shall be sent along with the vehicle consignment. For all consignments received within the calendar month, input credit will be availed within that month in line with monthly returns filing cycle. In case of any discrepancy in the document or non-submission of documents mentioned in the Order, then JSAW will not be able to accept or account the material, in such case availing of tax credit will be deferred to next month or so.
- 3.6 In case of discrepancy in the data uploaded by supplier in the GSTN portal or in case of any shortages or rejection in the supply, then JSAW will not be able to avail the tax credit and will notify the supplier of the same. Supplier has to rectify the data discrepancy in the GSTN portal or issue credit note (details to be uploaded in GSTN portal) for the shortages or rejections in the supplies, within the calendar month notified by JSAW.
- 3.7 For any such delay in availing of Input tax credit / non availability of input tax credit for reasons attributable to supplier (as mentioned above), same shall be recovered from supplier.
- 3.8 TDS shall be deducted at source as applicable and TDS deduction certificate will be issued.
- 3.9 If some of the goods and services, which have still not covered under GST act, on those goods and services, following shall be applicable.
- Tax shall be paid extra as applicable against submission of proof of deposition of the same. Tax deposition proof shall be provided by the Contractor for their previous bills before clearing of their subsequent bills to JSAW in normal course. Your Payment will not be held if you are not able to deposit Tax deposition challans against previous RA Bills due to unavoidable circumstances, but Proof of all previous Tax deposition Challan will be submitted before clearance of Final bills.
4. Contract Security Guarantee (CSBG): Contractor shall submit a contract performance Bank Guarantee (CPBG) for 10% of the Total Contract basic value as per JSAW's standard format, which shall remain valid till the completion of work / job plus 01 month of claim period. CPBG shall be applicable, if basic order value is more than Rs. 1.00 Crore.
5. Mobilization Time: 02-07 days from the date of issue of work order, if not specified otherwise.
6. Work completion schedule: Timely completion of the work / job is the essence of this contract and shall be rigidly followed.
7. Liquidated Damages: Liquidated Damage will be applicable if there is a delay beyond the agreed completion period and shall entitle JSAW to deduct LD @ 1% of total basic order value per week or part thereof delay, subject to a maximum of 10% of the total basic order value. LD shall be deducted from any amount payable to the supplier. However, if there is delay in providing clear fronts from JSAW and for any other reasons solely attributable to JSAW (Refer Completion Time Clause), the same shall be added in the completion period and accordingly LD shall be applicable.
8. Payment Term:
- (A) 90% payment will be released within 15 days of submission of R. A. Bill to JSAW Project Incharge/ HOD duly approved and certified by JSAW Project In-charge/HOD.
- (B) 10% amount will be released after total completion of job and adjustment of LD Penalty, if any, duly approved and certified by JSAW Project In-charge/HOD. This payment shall be released against submission of PBG of equivalent amount as per JSAW's standard format, which shall remain valid till 12 months from date of total job completion.
- Note: At the time of submission of each R.A Bill to JSAW, Contractor has to submit reconciliation statement of free issue materials duly approved / certified by the Project / Plant in-charge.

(A) JOB EXECUTION

- 1) Completion Period: Timely completion of the work is the essence of this contract. Contractor shall, at all time mobilize sufficient resources for timely

For JINDAL SAW LIMITED

Authorized Signatory

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completion of the work. Completion Period shall be as follows:

Entire work shall be completed by as per agreement including the time period of mobilization time of release of Work Order subject to availability of material (in JSAW scope of supply) and site in cleared condition.

Contractor shall start the job execution immediately after release of Work Order in consultation with JSAW Project In charge/HOD and all milestone dates shall be reckoned accordingly. Soft copy of WO sent by mail and received by the contractor will be considered for commencement of activities in consultation with JSAW.

Special Condition: Though the final completion schedule is defined as above, Contractor shall mobilize additional manpower/resources as directed by JSAW Project / Plant Incharge to expedite the job, if required. In case the Contractor fails to deploy such additional requirements, JSAW shall be at its liberty to either cancel the Order or deploy additional resources at the cost of Contractor to maintain the revised work completion timeline, if required.

2) Mobilization: Contractor shall mobilize the complete manpower and machinery at job site as per agreement from the date of issue of work order.

3) Resources: Contractor shall deploy adequate Manpower, Equipment, Breakers, Dumpers, Tractor Trolleys, Hydra Cranes, tools, Tackles, consumables & Scaffolding material, etc appropriate to the job for carrying out the execution of work. JSAW will not provide any type of tools/equipment etc for this job.

4) Additional Resources: If it is identified that additional manpower & equipment are required to be deployed in order to complete the targeted job as per schedule, Contractor shall deploy and mobilize such additional manpower & equipment immediately to avoid any such job schedule delay at Site without charging an extra cost to JSAW except Special Machines identified and agreed by JSAW.

5) Quality of job: Entire job shall be completely as per the Technical Specifications/guidance provided by JSAW. The quality of the work shall be approved by JSAW / Any Third Party Agency deputed by JSAW.

6) Quantity of Job and Quantity Variation: The Job Work shall be taken up strictly as per the Work Order, any upward variation in the quantities mentioned shall be taken up immediately with the concerned site in charge and should be addressed to him in writing well in advance.

7) Additional Quantity / Item: Any extra work if required to be taken up apart from the items mentioned in the BOQ, shall only be executed after receipt of work order Amendment from JSAW.

8) Contractor shall maintain measurement book/record in the format specified by JSAW for job work on daily basis and get the same certified/verified by JSAW site in-charge/engineer. Contractor shall submit daily report to JSAW in approved format giving the progress of job work activities. Contractor shall attend progress review meeting as desired by JSAW and shall also take suitable action as reviewed in the meetings and suggested by JSAW for expediting the work.

9) JSAW shall review periodically the progress of work. JSAW reserves the right to off load part or full quantity of the work under Contractor's scope to any other agency, if:

i. The contractor does not achieve the required progress and/or

ii. Quality of work is not satisfactory.

10) JSAW reserves the right to short close the contract without giving any reasons.

11) The security of all your assets, equipment and the bought out items, which will be under your possession, shall be under your scope.

12) All clauses including wastage clause shall be applicable as per JSAW's specifications. Contractor shall bring specific cases to our notice, in case wastage exceeds the specific norms.

13) All work will be carried out by the contractor under the supervision of JSAW engineer(s) and contractor will have no authority to take out any material from JSAW Site.

14) Contractor's Staff, Workers & Labors will not be allowed from the factory gate without Safety Helmets & Safety Shoes.

15) Child Labors are strictly prohibited.

16) Ladies Labors / Workers with their Children will not be allowed to work at site.

17) Height (Height Permission required above 3.0 Mtrs Level) permission will be taken from JSAW before engaging labors / Workers for working at height.

18) Barricading shall be done by contractor at work stations/site by safety Tape / Ribbon Contractor's scope.

19) Day to Day site housekeeping shall be in Contractor's scope.

20) Without Site Incharge, required Numbers of Site Engineers, Store Keeper & Site Supervisors Contractor will not be allowed to work at site.

21) Complete surveying, marking center line on foundation, Preparing Protocol are all in contractor scope of work.

(B) JSAW SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(C) CONTRACTOR'S SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(D) WARRANTY (DEFECT LIABILITY):

The Contractor warrants the quality of the Works under the Scope of Works for a period of 12 months from the date of certifications of final bill, against defective material, poor workmanship. In case the Works show any defect arising out of defective material, and/or poor workmanship during the warranty period, the Contractor shall take immediate step for rectification within 7 days of observance of such defect, free of all cost against written communication from the Company (JSAW)/Engineer failing which the Company (JSAW) reserves the right to carry out rectification/ replacement at the risks and cost of the Contractor and recover the expenses from the Contractor's dues to the Company (JSAW) / group Company (JSAW) / if any / or other means, as deemed fit per terms of the contract. Should any defective work have been done by the Contractor shall be liable to make good the same in the same manner as if the work has been done and the materials supplied by the Contractor itself. The Contractor shall remain liable under

For JINDAL SAW LIMITED

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the provisions of this clause notwithstanding the payment of any intermediate bills or settlement of the final bill.

(E) INSPECTION, SUPERVISION AND TEST:

JSAW / Consultant of JSAW / any nominated third party inspection agency shall have the right of inspection and supervision of the process adopted by the Contractor for the execution of the works at various stages. In case the job process adopted is not found suitable and commensurate with the desired parameters, the Contractor will be advised to adopt the correct process which will be binding on the Contractor. JSAW's decision regarding the quality of work and its acceptability shall be final and binding on the Contractor.

(F) SITE CO-ORDINATION:

Contractor shall Co-ordinate with JSAW Site in-charge/engineer for all activities like Mobilization of manpower, Site Clearance, Scope of Work, Process, Execution Schedule, Technical clearance, Bill Passing etc. related to execution of the Work at site.

(G) INVOICING / CONSIGNEE DETAILS:

Shall be mentioned / as mentioned in page 1 (front page RHS top corner) of the Order.

(H) CODE OF CONDUCT:

If any person(s) of Contractor is found involved in activities which are not ethical like bribing or malpractices, moral turpitude during the execution of WO, in such a situation, JSAW shall have the discretion of penalizing such person(s) and/or ask the Contractor to make suitable replacement without upsetting completion schedule and quality of Works and also such activities shall entitle JSAW to terminate this Work Order.

(I) If Contractor / Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(J) ARBITRATION:

If any dispute or difference of any kind whatsoever shall arise between the Company (JSAW) and the Contractor for the performance of the Contract whether during the progress of Works or after completion during Defect Liability Warranty period or whether before or after the termination, abandonment, it shall be resolved, in the first instance, by discussion between the Company (JSAW) and the Contractor. In the event such dispute or difference cannot be resolved within 45 days of commencement of such discussion, it shall be settled by Arbitration. Sole arbitrator to be appointed by JSAW under the provisions of Arbitration and Conciliation Act, 1996 of Govt. of India and any statutory modification thereof. The arbitration award shall be final and binding on the parties and losing party will bear the cost of arbitration.

(K) CIVIL JURISDICTION:

This Contract shall be governed by and interpreted in accordance with the Laws of India and shall be subject to the exclusive jurisdiction of the Courts of New Delhi.

(L) INTELLECTUAL PROPERTY RIGHTS:

Contractor shall warrant that services given by them do not infringe any design, Patent or trademark of any third party & in event of any claim, loss or damage suffered by the company or any infringement action being taken against the company by third party, the same shall be defended at contractor's cost & contractor undertakes to indemnify the company for any such loss or damage.

(M) INDEMNITY:

Supplier shall indemnify, defend & hold harmless purchaser & purchaser's affiliated corporation & their officers, directors, employees & agent against & in respect to any & all claims, demands, losses, cost, deficiencies, including interest, penalties & reasonable attorneys fee arising as a result of or in connection with any breach of supplier, or failure by supplier to perform, any of its representation warranties, undertakings or other obligation under this agreement, any claim, should, injunction or other relief arising out of any claim that the goods are any process, technique, or mean of manufacture adopted by supplier with respect to the goods infringes or violated any IPR. Such indemnification shall survive the expiration or termination of this agreement.

(N) CONFIDENTIALITY:

All drawings, tools and samples provided by JSAW to supplier for executing this order shall be our exclusive property & shall be returned to company (JSAW) immediately on completion of this order. All tools will be maintained by you & in the event of damage or loss Supplier shall make good the same. Under no circumstances you shall disclose to third party(ies) the information contained in our drawings / specifications without prior consent in writing.

(O) SAFETY/HYGIENE:

Contractor should obtain Safety clearance from safety Dept. of JSAW prior to commencement of the work at site without fail. User Dept. must seek necessary safety clearance obtained by the contractor before permitting him to start the work. If it is found that contractor has started the job at site without safety Department's clearance, in that case HOD of concerned department can impose appropriate penalty.

Further, the Contractor should abide by the standards of safety, Cleanliness, housekeeping issued by JSAW time to time and shall follow Hygiene norms as per guidance from JSAW site in-charge/engineer. Contractor shall ensure safety of his workmen and the equipment while execution of the work. Contractor shall abide with all safety regulations prevalent in JSAW and also laid down by the Rajasthan and Indian Govt.

Contractor shall adhere to and ensure compliance to following specific points without fail:

i) The safety requirements should be strictly adhered to i.e. basic requirements like helmets and safety shoes are to be supplied by contractor to their

For JINDAL SAW LIMITED

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- workmen. If any worker is found at the work spot without basic safety appliances, JSAW can provide PPE to the worker and deduct cost and penalty from the contractor.
- ii) All the safety equipment viz. safety shoes, helmet shall be as per requirement under the provisions of policy made out for ISO#14001 & 45001. The quality of safety appliances should be of reputed make only confirming to IS with ISI mark wherever applicable and subject to its approval of JSAW's Safety Department.
- iii) Work permit, shut down permit, isolation permit, height permit should be obtained before commencement of work at site.
- vi) Proper housekeeping shall be maintained at the work spot on regular basis.
- iv) The contractor shall comply with all safety rules and regulations laid down under DGMS, Factory Act and other rules applicable for working in the mines and its subsequent amendment. The violation of the same will not be allowed and non-compliance will attract penalty fixed by Engineer-in-charge as the case may be.
- v) While using and carrying out any job if any equipment/ installation gets damaged or lost by contractor due to negligence, JSAW may recover the actual cost from the contractor.

Apart from above the following Standard Safety Guidelines (as applicable and advised by JSAW) shall be applicable and Contractor shall ensure compliance in day to day working and Contractor shall ensure compliance of all the Safety points/clauses as per under mentioned details at workplace site to protect their workmen from any probable Hazard / danger likely to cause/result any physical injury or health problem to them:

1. Contractors shall meet all legal/ statutory requirements as per guidelines given by JSAW HR Dept.
2. Contractors shall ensure that all their new staff & workmen are medically examined by Doctor (Registered Medical Practitioner of MDBS level) & related proof are submitted at Dispensary of Jindal Saw Ltd, Bhilwara before commencement of work.
3. Contractors shall ensure that all their staff & workmen get safety orientation from EHS Dept. before they are sent to work place.
4. Contractor shall ensure that their staff & workmen are issued proper identity card before they are sent to workplace in the plant.
5. Contractors shall ensure that their staff & workmen do not wear loose cloth when coming in the plant.
6. Contractors shall also appoint Safety supervisor (approved by EHS Dept.) who will regularly supervise / monitor the work place & maintained good standard of safety thro' compliance of all the safety norms.
7. Contractors shall ensure that their workmen does not carried out any repair, rectification, maintenance work on running energized machine / equipment.
8. Contractors shall ensure to have proper means i.e. scaffolding parts, standard ladder, hanging platform, winch, hoisting arrangement when work is carried out at height.
9. Contractors shall maintained proper & safe stacking of material in their work place.
10. Contractors shall ensure that workmen under his control do not come under the influence of intoxicants.
11. Contractors shall ensure that their workmen do not use Mobile phone in hazardous area or during carrying out any activities.
12. Contractors shall ensure that each & every "near miss" incident is reported to EHS Dept. & further to take corrective & preventive measures as advised by EHS Dept. within stipulated period.
13. Contractor shall be fully responsible for accidents caused due to him or its agents workmen's negligence or carelessness in regard to the observance of the safety requirements and shall be liable to pay compensations for injuries.
14. Contractors shall ensure that whatever equipment machine brought in the plant for carrying out any activities in the plant are inspected by EHS Dept. All revolving, drive parts, transmission parts, electrical terminal, fan etc of the machine must have proper & rigid guard as well as adequate earthing when used in the plant.
15. Contractors shall ensure that all their equipment, machine run by power gets power supply through Electrical Dept. of Jindal Saw Ltd.
16. Contractors shall ensure that all welding cables must be in good condition. Earthing leads to be connected through clamps to avoid loose connection.
17. Contractors shall ensure that mobile crane, Hydra crane and lifting tools & tackle (wire rope slings, chain slings, chain pulley block, D-Shackle, Eye bolt, Plate clamps, etc.) must have valid test certificate issued by competent authority.
18. Contractors shall ensure that vehicles / equipment (Mobile Crane, Hydra Crane, Poclaine, Dumper, JCB, Breaker Machine etc) deployed at the site maintain following important things:
 - All deployed vehicle must have important documents e.g. RC, PUC, Fitness certificate.
 - All Vehicles must be in perfect order. Damaged Vehicles not to be deployed at the site.
 - Vehicles running in the plant will not cross safe limit i.e. 20km/hr.
 - All Operators / Drivers must have heavy duty driving license.
19. Contractors shall ensure availability of First Aid Box at his workplace site.
20. Contractors shall ensure that area under demolition is carefully barricaded, its power line is completely disconnected & no unwanted persons are allowed there in & caution board is displayed accordingly.
21. Contractors shall ensure followings during grindings at his workplace:
 - Suitable guard on grinding wheel of portable grinding machine.
 - Use of grinding wheel as per rpm of grinding m/c.
 - Grinding wheel must be of standard company as per IS Code & within expiry date. Grinding wheel of expiry date not to be use.

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(P) FORCE MAJEURE.

- i) The term 'Force Majeure' as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Contractor.
- ii) In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Work Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.
- iii) Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.
- iv) Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.
- v) If job work is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer shall have the option of cancelling or terminating the work order in whole or part thereof at Buyer's discretion without any liability at its part.

(Q) STATUTORY REQUIREMENTS:

Contractor has to submit the authentic copy of following before commencement of work at site:

- i) Applicable Workmen's Compensation Insurance (WCI) policy (to be taken from any General Insurance Co.) of adequate value commensurate with risk involved in the job.
- ii) License for Labour Laws (as per Labour Contract Act of State/Central Govt., as applicable) and compliance under this Act.
- iii) Statutory compliance under Provident Fund (PF) Act and ESI if and as applicable.
- iv) Statutory compliance under Minimum wages Act (State / Central Govt. as applicable).
- v) Statutory compliance under Payment of Wages Act.
- vi) Child Labour is strictly prohibited under Labour laws & contractor shall not employ any child labour.

(R) ASSIGNMENT & SUBCONTRACTING: Order / contract cannot be assigned by Supplier to any third party without prior consent of the company (JSAW).

(S) LODGING AND BOARDING.

You will have to make your own lodging and boarding arrangements for your team at site.

(T) SECURITY:

You will make own arrangement for required security services for the security of your men, material and equipment at site and will avoid theft during the execution of Work Order. In the event of any loss of material, JSAW shall not be held liable.

(U) TERMINATION:

JSAW shall reserve the right to terminate the contract with the notice period of 15 days without assigning any reason.

(V) RISK PURCHASE:

If Contractor fails to complete the Service within the stipulated completion time period or, if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the contractor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(W) ESCALATION CLAUSE: The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract.

8/18/20

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For JINDAL SAW LIMITED

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Authorized Signatory



JINDAL SAW LIMITED

ARAJI NO. 6711, 9697/6711, NR. TIRANGA HILLS
NEAR DEDHIVAS, PUR, SURAS, DHULKHERA, PANSAL
LAMPIYA BHILWARA, RAJASTHAN 311802 INDIA
Tel: 01482-248417 Fax:

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WORK ORDER

Purchase Order No: 4808005756
Effective Date: 04.04.2019

Vendor: 3006292
RAMPAL CHOUDHARY
JAT MOHALA, PANSAL

BHILWARA 311802
Rajasthan India
Tel: 9252817840 9252817840
Fax:
E-mail: choudharyrampal840@gmail.com
GST Number:
Sales Person:
Contact No:
Your Reference:

Bill to / Ship to Address :

Jindal Saw Limited-Bhilwara Jindal Saw Limited-Bhilwara
ARAJI NO. 9697/6711,
NEAR TIRANGA HILLS,
Bhilwara
Rajasthan 311802 India

PAN : AABCS7280C
GST Number : 08AABCS7280C1ZF

Buyer Details :

Contact Person : Nishant Jain
Email Id : nishant.jain@jindalsaw.com
Phone No/Extn / Fax No:
Mobile No: 8003698116

We are pleased to place an order on you for the following material /service subject to terms & conditions and instructions specified here in.
A) Vendor should mention the same SAC/ HSN Code in their invoice as mentioned in our Order along with same tax. If any deviation in SAC/ HSN Code/ Tax then Vendor should take prior confirmation from purchase department for providing the services/ dispatching the material, failing which the additional cost incurred by JSAW due to non-availability of input tax credit, shall be recovered from the Vendor.

B) You should despatch the material along with E-way bill in case basic Invoice value exceed Rs. 50,000/-, failing which all liability arising out of this shall be of supplier only, which also may cause delay in Payment.

Order Value Summary:

	Amount (INR)
Gross Value (INR)	2226500.00
TOTAL ORDER VALUE	2226500.00

IN WORDS, INR TWENTY-TWO LAKH TWENTY-SIX THOUSAND FIVE HUNDRED AND ZERO PAISE ONLY

Price Basis: Free on Road BHILWARA SITE
Payment Terms: AS BELOW

Payment to be released as per the actual weight received at JSAW Site, with the submission of duly verified bill from site Incharge, within 7 Days.

Henceforth, JSAW will release all your due payments through electronic mode only. Therefore, please provide your company's bank account details on your company's letterhead duly signed & stamped in the attached format failing which JSAW will not be able to release your any due payment. The required details in the prescribed format must reach to JSAW within 7 days of issuance of the order. Pls ignore this clause if the required details have already been furnished by you as prescribed above.

Warranty:

Not Applicable

Liquidated Damage Clause:

Not Applicable

00010 Green Fodder Supply at near water tank Quantity: 1,000 each
Item Text: Providing Green Fodder at Near Water Tank, Pur Village
Scope of Work:
i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.

For JINDAL SAW LIMITED

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- ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
 iii) Unloading of Fodder at designated point.

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Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				556,625.00	0.00	0.00	556,625.00
	This Service Comprises of						
00010.1	Green fodder supply at near water tank	182,500.000	KG	3.05			556,625.00
GREEN FODDER SUPPLY AT NEAR WATER TANK PUR							
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
03.04.2020	1.000	EA					

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				556,625.00	0.00	0.00	556,625.00
	This Service Comprises of						
00020.1	Green fodder supply at near boundary wall	182,500.000	KG	3.05			556,625.00
GREEN FODDER SUPPLY AT NEAR BOUNDARY WALL PUR							
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
03.04.2020	1.000	EA					

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				556,625.00	0.00	0.00	556,625.00
	This Service Comprises of						
00030.1	Green fodder supply at Dariba village	182,500.000	KG	3.05			556,625.00
GREEN FODDER SUPPLY AT DARIBA VILLAGE							
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
03.04.2020	1.000	EA					

Ser. No.	Service Description	Quantity	UOM	Rate	Disc. / Unit	P & F / Unit	Total Amount
				556,625.00	0.00	0.00	556,625.00
	This Service Comprises of						
00040.1	Green fodder supply at Samodi village	182,500.000	KG	3.05			556,625.00
GREEN FODDER SUPPLY AT SAMODI VILLAGE							
Schedule Date	Quantity	UOM	HSN/SAC: EXEMPTED	Applicable Tax :Exempted / Nil Rate Supplies			
03.04.2020	1.000	EA					

Sub: Work Order for Providing Green Fodder to Cattle/ Gaushala in Pur, Dariba & Samodi Village.

Ref: As per your Initial Offer Dated 26.03.2019 & subsequent discussion with you.

Our Indent No.: 2002004429 & 2002004430 Dated 26.03.2019 [Civil].

1) TDS shall be deducted as applicable and necessary certificate will be provided by JSAW.

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- 2) The order will be treated as unit rate contract.
- 3) The quality of the work shall be approved by JSAW / Any Third Party Agency.
- 4) You will not sublet or assign this order to any other person/party without our prior written consent
- 5) In JSAW Scope:
i) Fodder Qty. & Place shall be instructed by JSAW CSR Incharge.
- 6) In Vendor Scope:
i) Weighment of Filled & Empty Vehicle shall be done at JSAW Site.
ii) Fodder shall be provided (Qty. & Place) as per the instruction given by JSAW CSR Incharge.
iii) Unloading of Fodder at designated point
- 7) Order Validity: Upto 03.04.2020

8) The copy of invoice shall be addressed to:
JINDAL SAW LIMITED,
ARAJI NO. 6711,9697/6711ETC., TOT. AR GOV.IN ML NO.631/05 & 627/05,
NEAR TIRANGA HILLS,
NEAR DEDHVAS,PUR, SURAS,DHULKHEDA,PANSAL,LAMPIYA,
VILLAGE PUR,
BHILWARA # 311 892 RAJASTHAN


9) Risk Purchase: If Contractor/ Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor/ Vendor, if necessary by due legal process.

10) Escalation Clause: The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract

We hope that you will find the above in order and as per our discussions.

Order Acknowledgement: Please acknowledge receipt of the order & send order confirmation within 03 days of receipt of the order via Email, failing which it shall be assumed as confirmed & having accepted by you.

For JINDAL SAW LIMITED


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JSAW'S GENERAL COMMERCIAL TERMS & CONDITIONS FOR SERVICE

(IF NOT SPECIFIED OTHERWISE)

1. Price: The order will be treated as unit rate contract as per BOQ rates. Prices are Firm and fix basis and shall not change during the course of execution of this Work Order and the above total basic contract value shall be inclusive of all taxes, duties, cess, any other statutory taxes for manpower and materials etc., but excluding of GST.
2. Insurance: Contractor shall arrange for the insurance of their tools & equipment in use at site, along with that of labours during the execution of work at JSAW site. Contractor shall also be responsible for third party liability for his equipment(s) & manpower. Contractor shall be responsible for all the risks & consequences for gross negligence on his part.
3. Goods and Services Tax (GST): Seller has to strictly follow their tax liability as per GST act effective from 1st July-2017. Major points are covered as under and if anything is missed out or any amendment in GST act to be followed by Seller.
- 3.1 Indigenous supplier shall be entertained only if the vendor has a valid GST registration number, which should be clearly mentioned in the offer.
- If any specific exemption is available at Supplier's end, a declaration with due supporting documents need to be furnished by supplier for considering the offer.
- If JSAW finds any specific exemption in any of their project against Government Notification, then Seller shall have to follow the cost effective tax procedure and documentation, so JSAW can avail maximum tax benefits.
- 3.2 Supplier shall mention their GSTIN registration number in all their invoices and invoices shall be in the format as specified/prescribed under GST laws. Invoices shall necessarily contain Invoice number (in case of multiple numbering system is being followed for billing like SAP invoice no, commercial invoice no etc., then the Invoice No which is linked/uploaded in GSTN network shall be clearly indicated), item description as per Order, Quantity, Rate, Value, applicable taxes with nomenclature (like IGST, SGST, CGST & UTGST) separately, HSN/ SAC Code, etc.
- 3.3 All invoices shall bear the HSN Code for each item separately (Harmonized System of Nomenclature)/ SAC code (Services Accounting Code).
- 3.4 A declaration to the effect that all invoice particulars are/were uploaded in the GSTN network/ portal & all tax liability as per GST rules and regulations have been and will be discharged, shall be mentioned in the invoice. If not mentioned in the invoice, a separate declaration shall be submitted as per the requirement of JSAW.
- 3.5 All documents like Test Certificate, LR copy, Guarantee/Warranty certificate, work completion certificate, any other document mentioned in Order, shall be sent along with the vehicle/consignment. For all consignments received within the calendar month, input credit will be availed within that month in line with monthly returns filing cycle. In case of any discrepancy in the document or non-submission of documents mentioned in the Order, then JSAW will not be able to accept or account the material, in such case availing of tax credit will be deferred to next month or so.
- 3.6 In case of discrepancy in the data uploaded by supplier in the GSTN portal or in case of any shortages or rejection in the supply, then JSAW will not be able to avail the tax credit and will notify the supplier of the same. Supplier has to rectify the data discrepancy in the GSTN portal or issue credit note (details to be uploaded in GSTN portal) for the shortages or rejections in the supplies, within the calendar month notified by JSAW.
- 3.7 For any such delay in availing of input tax credit / non-availability of input tax credit for reasons attributable to supplier (as mentioned above), same shall be recovered from supplier.
- 3.8 TDS shall be deducted at source as applicable and TDS deduction certificate will be issued.
- 3.9 If some of the goods and services, which have still not covered under GST act, on those goods and services, following shall be applicable:
- Tax shall be paid extra as applicable against submission of proof of deposition of the same. Tax deposition proof shall be provided by the Contractor for their previous bills before clearing of their subsequent bills to JSAW in normal course. Your Payment will not be held if you are not able to deposit. Tax deposition challans against previous RA Bills due to unavoidable circumstances, but Proof of all previous Tax deposition Challan will be submitted before clearance of Final bills.
4. Contract Security Guarantee (CPBG): Contractor shall submit a contract performance Bank Guarantee (CPBG) for 10% of the Total Contract basic value as per JSAW's standard format, which shall remain valid till the completion of work / job plus 01 month of claim period. CPBG shall be applicable, if basic order value is more than Rs. 1.00 Crore.
5. Mobilization Time: 02-07 days from the date of issue of work order, if not specified otherwise.
6. Work completion schedule: Timely completion of the work / job is the essence of this contract and shall be rigidly followed.
7. Liquidated Damages: Liquidated Damage will be applicable if there is a delay beyond the agreed completion period and shall entitle JSAW to deduct LD @ 1% of total basic order value per week or part thereof delay, subject to a maximum of 10% of the total basic order value. LD shall be deducted from any amount payable to the supplier. However, if there is delay in providing clear fronts from JSAW and for any other reasons solely attributable to JSAW (Refer Completion Time Clause), the same shall be added in the completion period and accordingly LD shall be applicable.
8. Payment Term:
(A) 90% payment will be released within 15 days of submission of R. A. Bill to JSAW Project Incharge/ HOD duly approved and certified by JSAW Project In-charge/HOD.
(B) 10% amount will be released after total completion of job and adjustment of LD Penalty, if any, duly approved and certified by JSAW Project In-charge/HOD. This payment shall be released against submission of PBG of equivalent amount as per JSAW's standard format, which shall remain valid till 12 months from date of total job completion.
Note: At the time of submission of each R.A Bill to JSAW, Contractor has to submit reconciliation statement of free issue materials duly approved / certified by the Project / Plant in-charge.

(A) JOB EXECUTION

- 1) Completion Period: Timely completion of the work is the essence of this contract. Contractor shall, at all time mobilize sufficient resources for timely

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For JINDAL SAW LIMITED

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completion of the work. Completion Period shall be as follows:

Entire work shall be completed by as per agreement including the time period of mobilization time of release of Work Order subject to availability of material (in JSAW scope of supply) and site in cleared condition.

Contractor shall start the job execution immediately after release of Work Order in consultation with JSAW Project In charge/HOD and all milestone dates shall be reckoned accordingly. Soft copy of WO sent by mail and received by the contractor will be considered for commencement of activities in consultation with JSAW.

Special Condition: Though the final completion schedule is defined as above, Contractor shall mobilize additional manpower/resources as directed by JSAW Project / Plant Incharge to expedite the Job, if required. In case the Contractor fails to deploy such additional requirements, JSAW shall be at its liberty to either cancel the Order or deploy additional resources at the cost of Contractor to maintain the revised work completion timeline, if required.

2) Mobilization: Contractor shall mobilize the complete manpower and machinery at job site as per agreement from the date of issue of work order.

3) Resources: Contractor shall deploy adequate Manpower, Equipment, Breakers, Dumpers, Tractor Trolleys, Hydra Cranes, tools, Tackles, consumables & Scaffolding material, etc appropriate to the job for carrying out the execution of work. JSAW will not provide any type of tools/equipment etc for this job.

4) Additional Resources: If it is identified that additional manpower & equipment are required to be deployed in order to complete the targeted job as per schedule, Contractor shall deploy and mobilize such additional manpower & equipment immediately to avoid any such job schedule delay at Site without charging an extra cost to JSAW except Special Machines identified and agreed by JSAW.

5) Quality of Job: Entire job shall be completely as per the Technical Specifications/guidance provided by JSAW. The quality of the work shall be approved by JSAW / Any Third Party Agency deputed by JSAW.

6) Quantity of Job and Quantity Variation: The Job Work shall be taken up strictly as per the Work Order; any upward variation in the quantities mentioned shall be taken up immediately with the concerned site in-charge and should be addressed to him in writing well in advance.

7) Additional Quantity / Item: Any extra work if required to be taken up apart from the items mentioned in the BOQ, shall only be executed after receipt of work order Amendment from JSAW.

8) Contractor shall maintain measurement book/record in the format specified by JSAW for job work on daily basis and get the same certified/verified by JSAW site in-charge/engineer. Contractor shall submit daily report to JSAW in approved format giving the progress of job work activities. Contractor shall attend progress review meeting as desired by JSAW and shall also take suitable action as reviewed in the meetings and suggested by JSAW for expediting the work.

9) JSAW shall review periodically the progress of work. JSAW reserves the right to off load part or full quantity of the work under Contractor's scope to any other agency, if

i. The contractor does not achieve the required progress and/or

ii. Quality of work is not satisfactory.

10) JSAW reserves the right to short close the contract without giving any reasons.

11) The security of all your assets, equipment and the bought out items, which will be under your possession, shall be under your scope.

12) All clauses including wastage clause shall be applicable as per JSAW's specifications. Contractor shall bring specific cases to our notice, in case wastage exceeds the specific norms.

13) All work will be carried out by the contractor under the supervision of JSAW engineer(s) and contractor will have no authority to take out any material from JSAW Site.

14) Contractor's Staff, Workers & Labors will not be allowed from the factory gate without Safety Helmets & Safety Shoes.

15) Child Labors are strictly prohibited.

16) Ladies Labors / Workers with their Children will not be allowed to work at site.

17) Height (Height Permission required above 3.0 Mtrs Level) permission will be taken from JSAW before engaging labors / Workers for working at height.

18) Barricading shall be done by contractor at work stations/site by safety Tape / Ribbon Contractor's scope.

19) Day to Day site housekeeping shall be in Contractor's scope.

20) Without Site Incharge, required Numbers of Site Engineers, Store Keeper & Site Supervisors Contractor will not be allowed to work at site.

21) Complete surveying, marking center line on foundation, Preparing Protocol are all in contractor scope of work.

(B) JSAW SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(C) CONTRACTOR'S SCOPE OF WORK AND MATERIAL:

As mentioned in Enquiry and agreed during final negotiations.

(D) WARRANTY (DEFECT LIABILITY):

The Contractor warrants the quality of the Works under the Scope of Works for a period of 12 months from the date of certifications of final bill, against defective material, poor workmanship. In case the Works show any defect arising out of defective material, and/or poor workmanship during the warranty period, the Contractor shall take immediate step for rectification within 7 days of observance of such defect, free of all cost against written communication from the Company (JSAW)/Engineer failing which the Company (JSAW) reserves the right to carry out rectification/ replacement at the risks and cost of the Contractor and recover the expenses from the Contractor's dues to the Company (JSAW) / group Company (JSAW) / if any / or other means, as deemed fit per terms of the contract. Should any defective work have been done by the Contractor shall be liable to make good the same in the same manner as if the work has been done and the materials supplied by the Contractor itself. The Contractor shall remain liable under

For JINDAL SAW LIMITED

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the provisions of this clause notwithstanding the payment of any intermediate bills or settlement of the final bill.

(E) INSPECTION, SUPERVISION AND TEST:

JSAW / Consultant of JSAW / any nominated third party inspection agency shall have the right of inspection and supervision of the process adopted by the Contractor for the execution of the works at various stages. In case the job process adopted is not found suitable and commensurate with the desired parameters, the Contractor will be advised to adopt the correct process which will be binding on the Contractor. JSAW's decision regarding the quality of work and its acceptability shall be final and binding on the Contractor.

(F) SITE CO-ORDINATION:

Contractor shall Co-ordinate with JSAW Site in-charge/engineer for all activities like Mobilization of manpower, Site Clearance, Scope of Work, Process, Execution Schedule, Technical clearance, Bill Passing etc. related to execution of the Work at site.

(G) INVOICING / CONSIGNEE DETAILS:

Shall be mentioned / as mentioned in page 1. (front page RHS top corner) of the Order.

(H) CODE OF CONDUCT:

If any person(s) of Contractor is found involved in activities which are not ethical like bribing or malpractices, moral turpitude during the execution of WO, in such a situation, JSAW shall have the discretion of penalizing such person(s) and/or ask the Contractor to make suitable replacement without upsetting completion schedule and quality of Works and also such activities shall entitle JSAW to terminate this Work Order.

(I) If Contractor / Vendor fails to complete the Service within the stipulated completion time period OR if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the vendor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(J) ARBITRATION:

If any dispute or difference of any kind whatsoever shall arise between the Company (JSAW) and the Contractor for the performance of the Contract, whether during the progress of Works or after completion during Defect Liability Warranty period or whether before or after the termination, abandonment, it shall be resolved, in the first instance, by discussion between the Company (JSAW) and the Contractor. In the event such dispute or difference cannot be resolved within 45 days of commencement of such discussion, it shall be settled by Arbitration. Sole arbitrator to be appointed by JSAW under the provisions of Arbitration and Conciliation Act, 1996 of Govt. of India and any statutory modification thereof. The arbitration award shall be final and binding on the parties and losing party will bear the cost of arbitration.

(K) CIVIL JURISDICTION:

This Contract shall be governed by and interpreted in accordance with the Laws of India and shall be subject to the exclusive jurisdiction of the Courts of New Delhi.

(L) INTELLECTUAL PROPERTY RIGHTS:

Contractor shall warrant that service given by them do not infringe any design, Patent or trademark of any third party & in event of any claim, loss or damage suffered by the company or any infringement action being taken against the company by third party, the same shall be detented at contractor's cost & contractor undertakes to indemnify the company for any such loss or damage.

(M) INDEMNITY:

Supplier shall indemnify, defend & hold harmless purchaser & purchaser's affiliated corporation & their officers, directors, employees & agent against & in respect to any & all claims, demands, losses, cost, deficiencies, including interest, penalties & reasonable attorneys' fee arising as a result of or in connection with any breach of supplier, or failure by supplier to perform, any of its representation warranties, undertakings or other obligation under this agreement, any claim, should, injunction or other relief arising out of any claim that the goods are any process, technique, or mean of manufacturer adopted by supplier with respect to the goods infringes or violated any IPR. Such indemnification shall survive the expiration of termination of this agreement.

(N) CONFIDENTIALITY:

All drawings tools and samples provided by JSAW to supplier for executing this order shall be our exclusive property & shall be returned to company (JSAW) immediately on completion of this order. All tools will be maintained by you & in the event of damage or loss Supplier shall make good the same. Under no circumstances you shall disclose to third party(ies) the information contained in our drawings / specifications without prior consent in writing.

(O) SAFETY/HYGIENE:

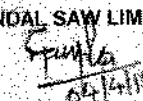
Contractor should obtain Safety clearance from safety Dept. of JSAW prior to commencement of the work at site without fail. User Dept. must seek necessary safety clearance obtained by the contractor before permitting him to start the work. If it is found that contractor has started the job at site without safety Department's clearance, in that case HOD of concerned department can impose appropriate penalty.

Further, the Contractor should abide by the standards of safety, Cleanliness, housekeeping issued by JSAW time to time and shall follow Hygiene norms as per guidance from JSAW site in-charge/engineer. Contractor shall ensure safety of his workmen and the equipment while execution of the work. Contractor shall abide with all safety regulations prevalent in JSAW and also laid down by the Rajasthan and Indian Govt.

Contractor shall adhere to and ensure compliance to following specific points without fail:

1) The safety requirement should be strictly adhered to i.e. basic requirements like helmets and safety shoes are to be supplied by contractor to their

For JINDAL SAW LIMITED


 Authorized Signatory

Annexure 1 for PO No.:4808005756

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workmen. If any worker is found at the work spot without basic safety appliances, JSAW can provide PPE to the worker and deduct cost and penalty from the contractor.

- i) All the safety equipment viz. safety shoes, helmet shall be as per requirement under the provisions of policy made out for ISO#14001 & 45001. The quality of safety appliances should be of reputed make only conforming to IS with ISI mark wherever applicable and subject to its approval of JSAW's Safety Department.
- ii) Work permit, shut down permit, isolation permit, height permit should be obtained before commencement of work at site.
- iii) Proper housekeeping shall be maintained at the work spot on regular basis.
- iv) The contractor shall comply with all safety rules and regulations laid down under DGMS, Factory Act and other rules applicable for working in the mines and its subsequent amendment. The violation of the same will not be allowed and non-compliance will attract penalty fixed by Engineer-In-charge as the case may be.
- v) While using and carrying out any job if any equipment/ installation gets damaged or lost by contractor due to negligence, JSAW may recover the actual cost from the contractor.

Apart from above the following Standard Safety Guidelines (as applicable and advised by JSAW) shall be applicable and Contractor shall ensure compliance in day to day working and Contractor shall ensure compliance of all the Safety points/clauses as per under mentioned details at workplace / site to protect their workmen from any probable Hazard / danger likely to cause/result any physical injury or health problem to them:

1. Contractors shall meet all legal/ statutory requirements as per guidelines given by JSAW HR Dept.
2. Contractors shall ensure that all their new staff & workmen are medically examined by Doctor (Registered Medical Practitioner of MBBS level) & related proof are submitted at Dispensary of Jindal Saw Ltd, Bhilwara before commencement of work.
3. Contractors shall ensure that all their staff & workmen get safety orientation from EHS Dept. before they are sent to work place.
4. Contractor shall ensure that their staff & workmen are issued proper identity card before they are sent to workplace in the plant.
5. Contractors shall ensure that their staff & workmen do not wear loose cloth when coming in the plant.
6. Contractors shall also appoint Safety supervisor (approved by EHS Dept.) who will regularly supervise / monitor the work place & maintained good standard of safety thro' compliance of all the safety norms.
7. Contractors shall ensure that their workmen does not carried out any repair, rectification, maintenance work on running, energized machine /equipment
8. Contractors shall ensure to have proper means i.e. scaffolding parts, standard ladder, hanging platform, winch, hoisting arrangement when work is carried out at height.
9. Contractors shall maintained proper & safe stacking of material in their work place.
10. Contractors shall ensure that workmen under his control do not come under the influence of intoxicants.
11. Contractors shall ensure that their workmen do not use Mobile phone in hazardous area or during carrying out any activities.
12. Contractors shall ensure that each & every "near miss", incident is reported to EHS Dept. & further to take corrective & preventive measures as advised by EHS Dept. within stipulated period.
13. Contractor shall be fully responsible for accidents caused due to him or its agents workmen's negligence or carelessness in regard to the observance of the safety requirements and shall be liable to pay compensations for injuries.
14. Contractors shall ensure that whatever equipment machine brought in the plant for carrying out any activities in the plant are inspected by EHS Dept. All revolving, drive parts, transmission parts, electrical terminal, fan etc of the machine must have proper & rigid guard as well as adequate earthing when used in the plant.
15. Contractors shall ensure that all their equipment, machine run by power gets power supply through Electrical Dept. of Jindal Saw Ltd.
16. Contractors shall ensure that all welding cables must be in good condition. Earthing leads to be connected through clamps to avoid loose connection.
17. Contractors shall ensure that mobile crane, Hydra crane and lifting tools & tackle (wire rope slings, chain slings, chain pulley block, D-Shackle, Eye bolt, Plate clamps, etc.) must have valid test certificate issued by competent authority.
18. Contractors shall ensure that vehicles / equipment (Mobile Crane, Hydra Crane, Poclairne, Dumper, JCB, Breaker Machine etc) deployed at the site maintain following important things.
 - All deployed vehicle must have important documents e.g. RC, PUC, Fitness certificate
 - All Vehicles must be in perfect order. Damaged Vehicles not to be deployed at the site.
 - Vehicles running in the plant will not cross safe limit i.e. 20km/hr
 - All Operators / Drivers must have heavy duty driving license.
19. Contractors shall ensure availability of First Aid Box at his workplace site.
20. Contractors shall ensure that area under demolition is carefully barricaded, its power line is completely disconnected & no unwanted persons are allowed there in & caution board is displayed accordingly.
21. Contractors shall ensure followings during grindings at his workplace.
 - Suitable guard on grinding wheel of portable grinding machine.
 - Use of grinding wheel as per rpm of grinding m/c.
 - Grinding wheel must be of standard company as per IS Code & within expiry date. Grinding wheel of expiry date not to be use.

For JINDAL SAW LIMITED


 Authorized Signatory

Annexure 1 for PO No. 4808005756

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(P) FORCE MAJEURE

- i) The term 'Force Majeure' as employed herein shall mean Acts of God, War, Riots, Revolt, Fire, Flood and Acts and Regulations of respective Governments of the two parties, namely the Buyer and the Contractor.
- ii) In the event of either Party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the Work Order, the relative obligation of the Party affected by such Force Majeure shall upon notification to the other party be suspended for the period during which such cause lasts.
- iii) Upon the occurrence of such cause and upon its termination, the Party alleging that it has been rendered unable, as aforesaid, thereby shall notify the other party in writing within 72 hours (Seventy-two hours) of the alleged beginning and ending thereof, giving full particulars and satisfactory evidence in support of its claim.
- iv) Time for performance of the relative obligation suspended by the Force Majeure shall then stand extended by the period for which such cause lasts, without any cost implication.
- v) If job work is suspended, the Force Majeure conditions lasting for more than two months, then the Buyer shall have the option of cancelling or terminating the work order in whole or part thereof at Buyer's discretion without any liability at its part.

(Q) STATUTORY REQUIREMENTS:

Contractor has to submit the authentic copy of following before commencement of work at site:

- i) Applicable Workmen's Compensation Insurance (WCI) policy (to be taken from any General Insurance Co.), of adequate value commensurate with risk involved in the job.
- ii) License for Labour Laws (as per Labour Contract Act of State/Central Govt., as applicable) and compliance under this Act.
- iii) Statutory compliance under Provident Fund (PF) Act and ESI if and as applicable.
- iv) Statutory compliance under Minimum wages Act (State / Central Govt. as applicable).
- v) Statutory compliance under Payment of Wages Act.
- vi) Child Labour is strictly prohibited under Labour laws & contractor shall not employ any child labour.

(R) ASSIGNMENT & SUBCONTRACTING: Order / contract cannot be assigned by Supplier to any third party without prior consent of the company (JSAW).

(S) LODGING AND BOARDING:

You will have to make your own lodging and boarding arrangements for your team at site.

(T) SECURITY:

You will make own arrangement for required security services for the security of your men, material and equipment at site and will avoid theft during the execution of Work Order. In the event of any loss of material, JSAW shall not be held liable.

(U) TERMINATION:

JSAW shall reserve the right to terminate the contract with the notice period of 15 days without assigning any reason.

(V) RISK PURCHASE:

If Contractor fails to complete the Service within the stipulated completion time period or, if completed the service within stipulated completion period but not found as per desired specification & quality, JSAW reserves the right to get this service completed from alternative sources at the contractor's risk, responsibility and cost. Any extra cost incurred to get the service completed from alternative source will be recovered from Contractor / Vendor, if necessary by due legal process.

(W) ESCALATION CLAUSE: The Contract Price shall remain firm and not be subject to any cost escalation during the term of this Contract.

For JINDAL SAW LIMITED



Authorized Signatory



राजस्थान RAJASTHAN

राजस्थान स्टाम्प अधिनियम, 1998 के अन्तर्गत स्टाम्प शक्ति पर प्रभावी अधिभार	
1- आधारभूत अदस्तरेकला सुविधाओं हेतु (भाग 3-क) 10% रुपये	50/-
2- भाय और कसती पत्रों के संरक्षण और संवर्धन हेतु (भाग 3-ख) 10% रुपये	50/-
हस्ताक्षर स्टाम्प केन्द्र	कुल योग 100/-

G 039088



अनुबन्धपत्र

नगर परिषद, भीलवाड़ा जरिये आयुक्त, नगर परिषद, भीलवाड़ा।

प्रथमपक्ष

मै0 जिन्दल सॉ लिमिटेड, भीलवाड़ा जरिये पॉवर ऑफ अटोर्नी होल्डर श्री राजेन्द्र गौड़ आत्मज स्व. जी.पी. गौड़, उम्र-52 वर्ष, निवासी- आराजी नं. 9697/6711, तिरंगा पहाड़ी के पास, ग्राम पुर, तहसील व जिला भीलवाड़ा-राज0।

द्वितीयपक्ष

और चूंकि राष्ट्रीय हरित अधिकरण (N.G.T.), सेन्ट्रल जोन, भोपाल के प्रकरण संख्या 88/2015 में माननीय अधिकरण द्वारा पारित निर्णय की अनुपालना में राज्य सरकार द्वारा आदेश क्रमांक भूमि/एफ. 7(ड)(435)/डीएलबी/16/4951 दिनांक 08.05.2017 द्वारा ग्राम कुवाड़ा की आराजी नं. 338 में से 8 बीघा

1

For Jindal SAW Ltd.

(Rajender Gaur)
Authorized Signatory

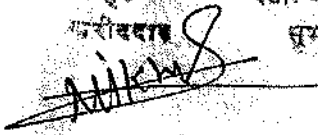
समाप्ति
नगर परिषद, भीलवाड़ा

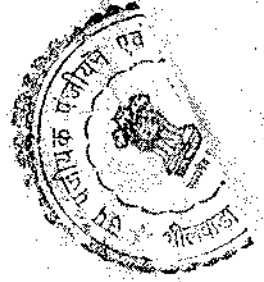
2/12/17
आयुक्त
नगर परिषद, भीलवाड़ा

1424 25-517
 नाम का रूप में 5000
 को लक्ष स्टॉम्प वृत्त
 श्री जिन्दल स्टील लिमिटेड सीलवाड़ा
 काति निवासी
 उम्र 25 वर्ष की
 श्री जिन्दल स्टील लिमिटेड

अभिषेक
 सुविधा संघ

इ. 11/07
 श्रीमान्, सीलवाड़ा

हरीशदा




(20164 वर्गमीटर) भूमि सीवरज ट्रीटमेंट प्लांट (STP) स्थापित करने हेतु भूमि का निःशुल्क आवंटन मे० जिन्दल साँ लिमिटेड को 30 वर्ष की अवधि के लिए किया गया है तथा उक्त आदेश के अनुक्रम में नगर परिषद, भीलवाड़ा ने आदेश क्रमांक नवमी/राजस्व/2017/4424 दिनांक 20.05.2017 से मे० जिन्दल साँ लिमिटेड को उक्त भूमि के निःशुल्क आवंटन का आदेश प्रसारित की गई है। आवंटित भूमि का कब्जा मे० जिन्दल साँ लिमिटेड को दिनांक 26.5.17 को सिपुद किया जा चुका है। प्रथमपक्षकार द्वारा आदेश दिनांक 20.05.2017 की प्रतिलिपि माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन, भोपाल में दिनांक 23.05.2017 को प्रस्तुत किया गया है। उक्त प्रमाणित शर्तें निम्नानुसार हैं जिन्हें पक्षकारानुसार स्वीकार करते हैं -

1. मे० जिन्दल साँ लिमिटेड, भीलवाड़ा को खसरा नं. 328 में से 8 बीघा भूमि 30 वर्षीय लीज पर निःशुल्क दी जाती है।
2. भूमि का स्वामित्व नगर परिषद, भीलवाड़ा का ही रहेगा। भूमि मे० जिन्दल साँ लिमिटेड, भीलवाड़ा को हस्तान्तरित नहीं की जायेगी। मे० जिन्दल साँ लिमिटेड उक्त भूमि पर 10 एम.एल.डी. क्षमता का सीवरज ट्रीटमेंट प्लांट अपने स्वयं के खर्च पर स्थापित करेगी एवं प्लांट स्थापित करने हेतु सभी प्रकार की वांछित स्वीकृतियां मे० जिन्दल साँ लिमिटेड द्वारा प्राप्त की जायेगी। इस संबंध में सभी प्रकार के शुल्क इत्यादि भी मे० जिन्दल साँ लिमिटेड द्वारा भुगतान किये जायेंगे।
3. आगामी 30 वर्षों तक उक्त प्लांट का रखरखाव एवं अन्य खर्च मे० जिन्दल साँ लिमिटेड द्वारा वहन किये जायेंगे तथा मे० जिन्दल साँ लिमिटेड पानी के ट्रीटमेंट में मानक स्तर को मॉनिटर करते हुए इस पानी को प्रयोग में ला सकेगी।
4. 30 वर्ष की अवधि के पर्यंत उक्त भूमि नगरीय प्लाट नगर परिषद, भीलवाड़ा में स्वतः निहित हो जायेगी तथा मे० जिन्दल साँ लिमिटेड का कोई आधिपत्य नहीं होगा।

उपरोक्त के साक्ष्य स्वरूप पक्षकारानुसार ने आज दिनांक 04/08/2017 माह अगस्त सन 2017 को भीलवाड़ा नगर में इस विलेख को पढ़, सुन, समझकर, स्वेच्छा से निम्न साक्षीगणों के समक्ष अपने हस्ताक्षर कर माननीय राष्ट्रीय हरित अधिकरण, भोपाल के निर्णय दिनांक 23.05.2017 की पालना में निष्पादित कर दिया है, सो सनद रहे।

दिनांक:- 04/08/2017

स्थान:- भीलवाड़ा-राज०

For Jindal SAW Ltd.

(Balinder Gaur)
Authorised Signatory
राजेन्द्र गौड़

प्राधिकृत हस्ताक्षरकर्ता
हस्ताक्षर द्वितीयपक्ष

उप प्रजीयक
पंजीयन एवं मुद्रांक
भीलवाड़ा, प्रथम



आयुक्त

समापति
नगर परिषद, भीलवाड़ा
हस्ताक्षर प्रथमपक्ष

गवाह-1

गवाह-2

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Presentation Endorsement

आज दिनांक 17 माघ 08 सन 2017 को 11:37 AM बजे
 श्री/श्रीमती/श्री/ M/S JINDAL SAW LTD. THRU. AUTH. SING
 RAJENDRA GAUR शुद्ध/श्रीमति श्री LATE. G.P. GAUR
 उम्र 62 वर्ष जाति GAUR व्यवसाय Service
 निवासी House No.: NA, Colony: NA, Area: 9697/9711, TIRANGA
 PAHADI KE PASS, City: PUR, Pin code: 311802, District
 BHILWARA, State: RAJASTHAN

वि.मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर पंजीयन
 201701026020375

Agreement

उप पंजीयक
 पंजीयन एवं मुद्रांक
 भिलवाड़ा, प्रथम
 हस्ताक्षर उप पंजीयक
 BHILWARA

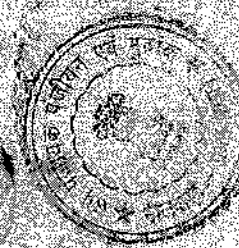
Fees Receipt Endorsement

रसीद नं.	201702026020245
दिनांक	17-08-2017
पंजीयन शुल्क ₹	300
प्रतिनिधि शुल्क ₹	0
मुद्रांक शुल्क ₹	200
अन्य शुल्क ₹	0
कमी स्टाफ शुल्क ₹	500
कमी सरचार्ज शुल्क ₹	100
कुल योग	1100

201701026020375

Agreement

उप पंजीयक
 पंजीयन एवं मुद्रांक
 भिलवाड़ा, प्रथम
 BHILWARA



पंजीयक
 भिलवाड़ा, प्रथम

Endorsement of Execution

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/श्री NAGAR PARISHAD, पुत्र/पुत्री/पति श्री AYUKAT व्यवसाय जाति Nagar Palika			Executant Age : 0 Signature :
2 श्री/श्रीमती/श्री M/S JINDAL SAW LTD. THRU. AUTH. SING RAJENDRA GAUR, पुत्र/पुत्री/पति श्री LATE. G.P. GAUR, व्यवसाय Service जाति GAUR House No. NA, Colony: NA, Area: 9697/6711, TIRANGA PAHADI KE PASS, City: PUR, Pin code: 311802, District: BHILWARA, State: RAJASTHAN			Claimant Age : 52 Signature :

ने लेख्यपत्र Agreement को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 0/- पूर्व में / मेरे समक्ष / मे से रु 0/- पूर्व में ----- ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए है।

अनु क्र. गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/श्री JITAR SINGH PANWAR, पुत्र/पुत्री/पति श्री CHANDAN SINGH PANWAR जाति PANWAR Age: 41 Add: House No. NA, Colony: NA, Area: KOTAR, KYARA, City: KOTAR, Pin code: 249192, District: TEHRI GARHWAL, State: UTTARAKHAND			Signature
2 Name: श्री/श्रीमती/श्री NIKAL SINGHAL CHOUDHARY, पुत्र/पुत्री/पति श्री GANESH LAL CHOUDHARY जाति CHOUDHARY Age: 28 Add: House No. 128, Colony: NA, Area: MANDPHIYA, City: MANDPHIYA, Pin code: 312027, District: CHITTORGARH, State: RAJASTHAN			Signature

201701026020375

Agreement

उप उपस्थितक BHILWARA

पंजीयन एवं मुद्रांक
भीलवाड़ा, प्रथम

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 0 मानते हुए इस पर देय कमी मुद्रांक राशि रु 500 पर कमी पंजीयन शुल्क रु 300, सरचार्ज राशि 100 कुल रु 900 रसीद संख्या 201702026020245 दिनांक 17-08-2017 में जमा किये गये हैं।

अतः दस्तावेज को रु 500 के मुद्रांक पर निष्पादित माना जाता है।

201701026020375

Agreement

उप-पंजीयक, BHILWARA

उप-पंजीयक
पंजीयन एवं मुद्रांक
भीलवाड़ा, प्रथम

Registration Endorsement

आज दिनांक 17/08/2017 को पुस्तक संख्या 4 जिल्द संख्या 10 में पृष्ठ संख्या 197 क्रम संख्या 201703026400163 पर पंजीबद्ध किया गया तथा अतिरिक्त पुस्तक संख्या 4 जिल्द संख्या 20 के पृष्ठ संख्या 1224 से 1234 पर चस्या किया गया।

201701026020375

Agreement

उप-पंजीयक, BHILWARA

उप-पंजीयक
पंजीयन एवं मुद्रांक
भीलवाड़ा, प्रथम



कार्यालय नगर परिषद, भीलवाड़ा (राज.)

क्रमांक :- नपभी/राजस्व/2017-18/17/27-32

दिनांक :- 10/10/2017


आयुक्त


नगर परिषद, भीलवाड़ा

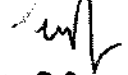
-:कब्जा पत्र:-





आज दिनांक 10.10.2017 को सायं 4.00 बजे जिंदल शॉ लि. को ग्राम कुवांडा के आराजी नं. 338 में से 8 बीघा जमीन का जिंदल शॉ लि. के प्रतिनिधी श्री बिसन सिंह शेखावत (STP PLANT HEAD), श्री पराग पटेल (सम्पर्क प्रबन्धक, जिंदल शॉ लि.), श्री लीलाराम यादव (अधिकारी, जिंदल शॉ लि.) एवं श्री शोभाराम माली (सर्वेयर, जिंदल शॉ लि.) को मौके पर पीले रंग के मुटाम से निशानदेही कर कब्जा सुपूर्द कर दिया गया।



आयुक्त
नगर परिषद,
भीलवाड़ा


प्रभारी अधिकारी,
राजस्व
नगर परिषद, भीलवाड़ा


सहायक विधी परामर्शी
नगर परिषद,
भीलवाड़ा

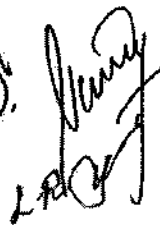

नगर नियोजक
सहायक
नगर परिषद,
भीलवाड़ा



राजस्व निरीक्षक
नगर परिषद,
भीलवाड़ा

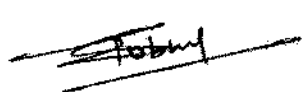

पटवारी
नगर परिषद,
भीलवाड़ा

आज दिनांक 10.10.2017 को सायं 4.00 बजे जिंदल शॉ लि. को आवंटित ग्राम कुवांडा के आराजी नं. 338 में से 8 बीघा जमीन का कब्जा हमारे द्वारा लिया गया।

1. श्री बिसन सिंह शेखावत (STP PLANT HEAD), 

2. श्री पराग पटेल (सम्पर्क प्रबन्धक, जिंदल शॉ लि.), 

3. श्री लीलाराम यादव (अधिकारी, जिंदल शॉ लि.) 

4. श्री शोभाराम माली (सर्वेयर, जिंदल शॉ लि.) 



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JINDAL SAW LTD.

o/c

Annexure - 2-2/9

JSL/BHL/2017/ 1687
Date:- 28-10-2017सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

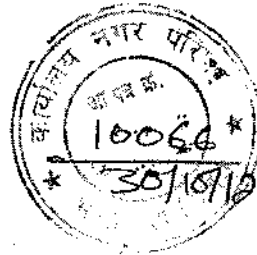
महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम. एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि का सीमांकन तथा उक्त भूमि में कोटा बाईपास रोड़ से पहुंचने हेतु 30 फिट के रास्ते का सीमांकन (DEMARCATION) करा नक्शा ट्रेस उपलब्ध करवाने की कृपा करावें ताकि मौके पर भूमि की सही स्थिति का ज्ञान हो सके और उसके पश्चात् कम्पनी द्वारा तारबंदी या बाउण्ड्री वॉल का कार्य किया जा सके। उक्त प्रकरण की आगामी पेशी दिनांक 06.11.2017 को नियत है।

सधन्यवाद!
कृते जिन्दल सॉ लि0

K. Gaur
राजेन्द्र गौड़
हैड-लॉर्डजन



cc: District Collector



o/c

JSL/BHL/2017/ 1687
Date:- 28-10-2017

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम. एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि का सीमांकन तथा उक्त भूमि में कोटा बाईपास रोड से पहुंचने हेतु 30 फिट के रास्ते का सीमांकन (DEMARCATION) करा नक्शा ट्रेस उपलब्ध करवाने की कृपा करावें ताकि मौके पर भूमि की सही स्थिति का ज्ञान हो सके और उसके पश्चात् कम्पनी द्वारा तारबंदी या बाउण्ड्री वॉल का कार्य किया जा सके। उक्त प्रकरण की आगामी पेशी दिनांक 06.11.2017 को नियत है।

सधन्यवाद!
कृते जिन्दल सॉ लि०

Rajam
राजेन्द्र गौड़
हेड-लॉइजन

रजेंद्र
उक्त फा. ए. ए.
(B)
30/10/17

Sec. District Collector

राजस्थान सरकार

कार्यालय अधीक्षण खनि अभियन्ता, भीलवाड़ा-वृत्त, भीलवाड़ा (राज.)

क्रमांक:-अखअ/भीलवृत्त/एन.जी.टी./88/2015/2681

दिनांक:- /11/2017

निमित्त,

आयुक्त,

नगर परिषद भीलवाड़ा

विषय:- प्रार्थना पत्र संख्या 88/2015 समक्ष माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल (म.प्र.) के सम्बन्ध में ।

प्रसंग:- मेसर्स जिन्दल शॉ लिमिटेड को राज्य सरकार के आदेश दिनांक 18.05.2017 द्वारा आवंटित भूमि के सम्बन्ध में ।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन हैं कि माननीय राष्ट्रीय हरित प्राधिकरण भोपाल के समक्ष प्रस्तुत प्रार्थना पत्र संख्या 88/2015 श्री बाबुलाल जाजू बनाम राजस्थान राज्य में माननीय ट्रिब्यूनल द्वारा पारित आदेश दिनांक 11.04.2017 की पालना में स्वायत्त शासन विभाग द्वारा मेसर्स जिन्दल शॉ लिमिटेड को ग्राम कुवाड़ा की आराजी संख्या 338 में से 08 बीघा भूमि आवंटित की गई थी, जिसका कब्जा कम्पनी के पक्ष में दिनांक 10.10.2017 को दिया गया ।

उक्त आवंटित भूमि का राजकीय अधिवक्ता श्री संदीप सिंह बघेल द्वारा दिनांक 18.11.2017 को निरीक्षण किया गया । निरीक्षण के दौरान श्री बघेल द्वारा मौखिक रूप से अवगत कराया गया कि कम्पनी के पक्ष में आवंटित भूमि में आने-जाने के लिये रास्ता उपलब्ध नहीं है । अतः आवंटित भूमि के उपयोग हेतु रास्ता उपलब्ध कराने की कार्यवाही करावे ।

राजकीय अधिवक्ता द्वारा दिये गये उक्त निर्देशों की पालना में निवेदन हैं कि मेसर्स जिन्दल शॉ लिमिटेड को ग्राम कुवाड़ा में आवंटित उक्त 08 बीघा भूमि में आने-जाने के लिये रास्ता उपलब्ध कराने की कार्यवाही कराने का कष्ट करावे ।

भवदीय,

(अविनाश कुलदीप)
अधीक्षण खनि अभियन्ता,
भीलवाड़ा-वृत्त, भीलवाड़ा

दिनांक:- 21/11/2017

क्रमांक:-समसंख्यक/2682-2684

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु । 2682-2684

1. श्रीमान निदेशक महोदय, स्वायत्त शासन विभाग राजस्थान जयपुर ।
2. श्रीमान जिला कलक्टर महोदय, भीलवाड़ा ।
3. श्रीमान संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण भोपाल (म.प्र.)

सूचना के अधीन के तहत जारी

अधीक्षण खनि अभियन्ता,
वृत्त भीलवाड़ा (राज.)

अधीक्षण खनि अभियन्ता,
भीलवाड़ा-वृत्त, भीलवाड़ा



JINDAL

JSL/BHL/2017/1710
Date:- 20-12-2017

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Annexure - R.2/11 (copy)

JINDAL SAW LTD.

स्मरणपत्र संख्या-3

135

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग भीलवाड़ा द्वारा आपको प्रेषित पत्र क्रमांक अखअ/भीलवृत/एन.जी.टी./88/2015/2681 दिनांक 21.11.2017 एवं हमारे पत्र क्रमांक JSL/BHL/2017/1701 दिनांक 04.12.2017 के क्रम में।

महोदय,


उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार इल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम. एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया था।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुँच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें। उक्त प्रकरण की आगामी पेशी दिनांक 22.01.2018 को नियत है।

धन्यवाद!
कृते जिन्दल सॉ लि०


राजेन्द्र गौड़
हैड-लार्डजन्

प्रतिलिपी:- श्रीमान् जिला कलेक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



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JSL/BHL/2018/ 1730

Date:- 23-01-2018

सेवामे,

श्रीमान् आयुक्त महोदय,

नगर परिषद भीलवाडा-राज0

स्मरणपत्र संख्या-4

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाडा तहसील व जिला भीलवाडा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1710 दिनांक 20.12.2017 के क्रम में।

महोदय,

उपरोक्त सम्बन्धित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाडा पटवार हल्का भीलवाडा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) नि:शुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आग की प्रक्रिया प्रारम्भ कर दी जायगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खानि अभियन्ता खान एत भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुँच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शा में तरमीम कर: नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावे।

धन्यवाद!

कृते जिन्दल सॉ लि0

राजेन्द्र गौड़

हैड-लाईजन्स

प्रतिलिपि:- श्रीमान् जिला कलक्टर महोदय, भीलवाडा-राज0 का सूचनार्थ प्रेषित है।



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राजिस्टर्ड ए.पी.

JINDAL SAW LTD.

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JSL/BHL/2018/ 17744

Date:- 16-02-2018

सेवामे,

श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-5

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017 एवं 1730 दिनांक 23.01.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुँच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावे।

धन्यवाद!

कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



JSL/BHL/2018/1709

Date:- 16-03-2018

सेवामे,

श्रीमान् आयुक्त महोदय,

नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-6

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018 एवं 1744 दिनांक 16.02.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शों में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि0

N. Gan
राजेन्द्र गौड़
हैड-लाइजन्

Rev.
उक्त पत्र प्राप्त
(B)
16/3/18

✓ प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JSL/BHL/2018/ 1758
Date:- 16-04-2018

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-7

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018 एवं 1749 दिनांक 16.03.2018 के क्रम में।

महोदय,


उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुँच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि0


राजेन्द्र गौड़
हैड-लाईजन्

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JINDAL SAW LTD.

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JSL/BHL/2018/1766
Date:- 26-05-2018

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-8

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र कमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018 एवं 1758 दिनांक 16.04.2018 के कम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी कम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि0


राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



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JSL/BHL/2018/ 1781
Date:- 28-06-2018

सेवामें,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-9

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018 एवं 1766 दिनांक 26.05.2018 के क्रम में।

महोदय,


उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद।
कृते जिन्दल सॉ लि0


राजेन्द्र सौंड
हैड-लाइज्जिन

प्रतिलिपी:- श्रीमान् जिला कलेक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JSL/BHL/2018/ \ 8 00
Date:- 31-07-2018

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-10

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018 एवं 1781 दिनांक 28.06.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि0

राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



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JSL/BHL/2018/ 1811
Date:- 31-08-2018

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-11

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट सारस्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018 एवं 1800 दिनांक 31.07.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के सारस्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि0

राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।

Araji No. 9697/6711, Near Tiranga Hills, Village-Pur, Tahsil & Distt-Bhilwara - 311802, Rajasthan Phone/Fax No. : +91 (1482) 248417
Corporate Office : Jindal Centre, 12 Bhikaiji Cama Place, New Delhi - 110066 Phone : +91 (11) 26188360-74 Fax : +91 (11) 26170691
Regd. Office : A-1, UPSIDC, Indl. Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.) - 281403 Website : www.jindalsaw.com



JSL/BHL/2018/ 144
Date:- 01-10-2018

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सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-12

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट सस्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018 एवं 1811 दिनांक 31.08.2018 के क्रम में।

महोदय,

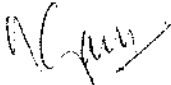
उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होंने सस्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के सस्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि0


राजेन्द्र गौड़
हैड-लाईजन्स

प्रतिलिपि:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JSL/BHL/2018/183 32
Date:- 15-11-2018

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श्रीमान् जे.पी.

JINDAL SAW LTD.

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सेवामें
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-13

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018 एवं 1827 दिनांक 01.10.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-लाइजन्

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



JSL/BHL/2018/1536
Date:- 15-12-2018

सेवा में,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-14

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018 एवं 1832 दिनांक 15.11.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अगियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावे।

धन्यवाद!
कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हेड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।

JSL/BHL/2019/ 1854

Date:- 20-01-2019

सेवामे,

श्रीमान् आयुक्त महोदय,

नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-15

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018 एवं 1836 दिनांक 15.12.2018 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

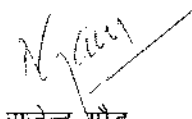
इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगें की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि0


राजेन्द्र रौड
हैड-लाइजन्

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JSL/BHL/2019/ 1865

Date:- 01-03-2019

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-16

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018, 1836 दिनांक 15.12.2018 एवं 1854 दिनांक 20.01.2019 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शोध ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्त का सीमांकन (DEMARICATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावे।

धन्यवाद।

कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-लाईजेन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



JSL/BHL/2019/ 1875
Date:- 25-04-2019

सेवाम्,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-17

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018 1836 दिनांक 15.12.2018 1854 दिनांक 20.01.2019 एवं 1865 दिनांक 01.03.2019 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एव यू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

तन्मार्फत

कृते जिन्दल सॉ लि०

राजेन्द्र गौड
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



Recd A.D.

JINDAL SAW LTD.

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JSL/BHL/2019/
Date:- 27.05-2019सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-18

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018, 1836 दिनांक 15.12.2018, 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019 एवं 1875 दिनांक 25.04.2019 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।

JSL/BHL/2019/ 1910
Date:- 27-07-2019

स्मरणपत्र संख्या-20

सेवाभे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCACTION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018 1836 दिनांक 15.12.2018 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019 एवं 1899 दिनांक 28.06.2019 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुँच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARCACTION) व राजस्व नक्शे मे तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि0



राजेन्द्र गौड़
हेड-लाईउट

प्रतिलिपी:- श्रीमान् जिला कलेक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



JSL/BHL/2019/1986
Date:- 29-08-2019

सेवामें,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाडा-राज०

स्मरणपत्र संख्या-21

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाडा तहसील व जिला भीलवाडा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23-01-2018, 1744 दिनांक 16-02-2018, 1749 दिनांक 16-03-2018, 1758 दिनांक 16-04-2018, 1766 दिनांक 26-05-2018, 1781 दिनांक 28-06-2018, 1800 दिनांक 31-07-2018, 1811 दिनांक 31-08-2018, 1827 दिनांक 01-10-2018, 1832 दिनांक 15-11-2018, 1836 दिनांक 15-12-2018, 1854 दिनांक 20-01-2019, 1865 दिनांक 01-03-2019, 1875 दिनांक 25-04-2019, 1884 दिनांक 28-05-2019, 1899 दिनांक 28-06-2019 एवं 1910 दिनांक 27-07-2019 के क्रम में।

महोदय,

उपरोक्त संदर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08-05-2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाडा पटवार हल्का भीलवाडा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10-10-2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिकृत, माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18-11-2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21-11-2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपूर्द करने की कृपा करावें।

अन्वयात्

कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-साईजन

प्रतिलिपि:- श्रीमान् जिला कलेक्टर महोदय, भीलवाडा-राज० को सूचनाार्थ प्रेषित है।



JSL/BHL/2019/ 2008
Date: 04-10-2019

संवासे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-22

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट सारते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018, 1836 दिनांक 15.12.2018, 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019, 1899 दिनांक 28.06.2019, 1910 दिनांक 27.07.2019 एवं 1986 दिनांक 29.08.2019 के क्रम में।

महोदय,

उपरोक्त सम्बन्धित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा की आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा नकशा का दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

हरी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा सीमांकन की प्रक्रिया प्रारम्भ कर दी जायेगी।

दूसरे सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अश्विवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अभियन्तों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने सरकारी नकशा तथा कब्जाने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एव नू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के सारते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कुंते जिन्दल सॉ लि0

Aljain

राजेंद्र शीड

ई3-लाईन

प्रतिक्रिया:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।



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प्रतिवेदनी ए.डी.

JINDAL SAW LTD.

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ISI/BHI./2019/...
Date-08-11-2019भारत
श्रीमान आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-23

विषय- वाननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रस्ताव- पत्र क्रमांक ISI/BHI./2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 29-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1755 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018, 1836 दिनांक 15.12.2018, 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019, 1899 दिनांक 28.06.2019, 1910 दिनांक 27.07.2019, 1986 दिनांक 29.08.2019 एवं 2008 दिनांक 04.10.2019 के क्रम में।

प्रतिवेदना

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग शाहपुरास सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार इल्का भीलवाड़ा की आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी की दरवाजा का एस.टी.पी. स्थापित किया जाना प्रस्तावित है।

उसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शोध ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

उस सम्बन्ध में श्रीमान् सदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर दस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने उक्त कब्जा कब्जा के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं नृ. विभाग विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

आप आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शों में तरसीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करें।

भवभावना
श्रीमान् सॉ लि०

राजेंद्र सिंह
२३-स्मरणपत्र

प्रतिवेदना - श्रीमान् जिला कलेक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



JSL/BHL/2020/2036
Date:- 08-01-2020

सेवामे,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-24

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 मे से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि मे कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARICATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20.12.2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018 1836 दिनांक 15.12.2018 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019, 1899 दिनांक 28.06.2019, 1910 दिनांक 27.07.2019, 1986 दिनांक 29.08.2019, 2008 दिनांक 04.10.2019 एवं 2022 दिनांक 08.11.2019 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय मे लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 मे 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् रांदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमे उन्होने सारता उपलब्ध कराने के सम्बन्ध मे विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARICATION) व राजस्व नक्शे में तरमीन करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि०

राजेन्द्र गौड़
हैड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।



ISL/BHL/2020/2649
Date:- 15-02-2020

सेवामें,
श्रीमान् आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज०

स्मरणपत्र संख्या-25

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि० को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड़ से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCATION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018 1836 दिनांक 15.12.2018 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019, 1899 दिनांक 28.06.2019, 1910 दिनांक 27.07.2019, 1986 दिनांक 29.08.2019, 2008 दिनांक 04.10.2019, 2022 दिनांक 08.11.2019 एवं 2036 दिनांक 08.1.2020 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित विषय में लेख है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि० को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा के आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) निःशुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी. की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

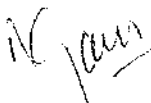
इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आगे की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौका निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड़ से 30 फिट के रास्ते का सीमांकन (DEMARCATION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!

कृते जिन्दल सॉ लि०


राजेन्द्र गौड़
हेड-लाईजन

प्रतिलिपी:- श्रीमान् जिला कलक्टर महोदय, भीलवाड़ा-राज० को सूचनार्थ प्रेषित है।

JSL/BKL/2020/2145
Date:- 19-10-2020

सेवा में,
श्रीमान आयुक्त महोदय,
नगर परिषद भीलवाड़ा-राज0

स्मरणपत्र संख्या-28

विषय:- माननीयराष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के आदेशानुसार ग्राम कुवाड़ा तहसील व जिला भीलवाड़ा की आराजी नं. 338 में से मैसर्स जिन्दल सॉ लि0 को 08 बीघा आवंटित भूमि तथा उक्त आवंटित भूमि में कोटा बाईपास रोड से जाने के लिये 30 फिट रास्ते का सीमांकन (DEMARCA'TION) करवाने के सम्बन्ध में।

प्रसंग:- हमारे पत्र क्रमांक JSL/BHL/2017/1694 दिनांक 28-11-2017, 1701 दिनांक 04-12-2017, 1710 दिनांक 20-12-2017, 1730 दिनांक 23.01.2018, 1744 दिनांक 16.02.2018, 1749 दिनांक 16.03.2018, 1758 दिनांक 16.04.2018, 1766 दिनांक 26.05.2018, 1781 दिनांक 28.06.2018, 1800 दिनांक 31.07.2018, 1811 दिनांक 31.08.2018, 1827 दिनांक 01.10.2018, 1832 दिनांक 15.11.2018, 1836 दिनांक 15.12.2018, 1854 दिनांक 20.01.2019, 1865 दिनांक 01.03.2019, 1875 दिनांक 25.04.2019, 1884 दिनांक 28.05.2019, 1899 दिनांक 28.06.2019, 1910 दिनांक 27.07.2019, 1986 दिनांक 29.08.2019, 2008 दिनांक 04.10.2019, 2022 दिनांक 08.11.2019, 2036 दिनांक 08.1.2020, 2049 दिनांक 15.02.2020, 2117 दिनांक 23.07.2020, एवं 2125 दिनांक 25.08.2020 के क्रम में।

महोदय,

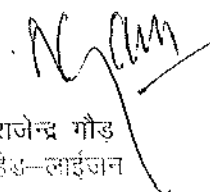
उपरोक्त शन्दर्भित विषय में लेखा है कि राष्ट्रीय हरित प्राधिकरण, (N.G.T.) भोपाल के निर्देशानुसार स्वायत्त शासन विभाग, राजस्थान सरकार दिनांक 08.05.2017 द्वारा मैसर्स जिन्दल सॉ लि0 को ग्राम कुवाड़ा पटवार हल्का भीलवाड़ा की आराजी नं. 338 में 08 बीघा भूमि (20164 वर्गमीटर) नि शुल्क आवंटित की गई है। जिसका आप श्रीमान् द्वारा कब्जा पत्र दिनांक 10.10.2017 को प्रदान किया गया है। उक्त भूमि में कम्पनी द्वारा अतिरिक्त 10 एम.एल.डी की क्षमता का एस.टी.पी. प्लान्ट स्थापित किया जाना प्रस्तावित है।

इसी क्रम में आप द्वारा उक्त आवंटित भूमि का कब्जा प्राप्त उस पर तारबंदी का कार्य सम्पूर्ण करा दिया गया है तथा शीघ्र ही आग की प्रक्रिया प्रारम्भ कर दी जायेगी।

इस सम्बन्ध में श्रीमान् संदीप सिंह बघेल, राजकीय अधिवक्ता माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल व अन्य अधिकारियों द्वारा दिनांक 18.11.2017 को मौखिक निरीक्षण कर वस्तुस्थिति का ज्ञान लिया था जिसमें उन्होंने रास्ता उपलब्ध कराने के सम्बन्ध में विचार व्यक्त किये थे जिसके पश्चात् श्रीमान् अधीक्षण खनि अभियन्ता खान एवं भू-विज्ञान विभाग द्वारा आप श्रीमान् को दिनांक 21.11.2017 को पत्र प्रेषित किया है।

अतः आप श्रीमान् से निवेदन है कि उक्त आवंटित भूमि में सुलभ पहुंच हेतु कोटा बाईपास रोड से 30 फिट के रास्ते का सीमांकन (DEMARCA'TION) व राजस्व नक्शे में तरमीम करा नक्शा ट्रेस की प्रति सुपुर्द करने की कृपा करावें।

धन्यवाद!
यू0 जिन्दल सॉ लि0


राजेन्द्र गौड़
हैड-लार्डजन

प्रतिनिधी:- श्रीमान् जिला कलेक्टर महोदय, भीलवाड़ा-राज0 को सूचनार्थ प्रेषित है।